

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 239 of 2025

IN THE MATTER OF:

Anil Singh and others ...Applicants

Versus

State of Uttar Pradesh & Ors. Respondents

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NDOH- 09.03.2026

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**Uttar Pradesh Pollution Control Board
Respondent No. 3**

Through



AMIT SHUKLA

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Place: New Delhi

Date: 28.02.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 239 OF 2025

IN THE MATTER OF:

Anil Singh and others

...Applicant

Versus

State of Uttar Pradesh

...Respondent

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE RESPONDENT
NO.3, UTTAR PRADESH POLLUTION CONTROL BOARD**

I, Dr. Madhavi Kamalvanshi, aged about 56 years, W/o Dr. Arvind Kumar, presently posted as Regional Officer, Banda, Uttar Pradesh Pollution Control Board, do hereby solemnly affirm and declare as under:

That in the above-noted capacity, I am well conversant with the facts and records of the present case and am authorized to swear the present affidavit on behalf of the Uttar Pradesh Pollution Control Board.

2. That this Hon'ble Tribunal has vide its order dated 27.01.2026 directed as under:

"3. We have gone through the report filed by respondent no. 3-UPPCB and we find the same to be materially deficient as the relevant aspects regarding compliance with EC and CTO conditions and directions given by this Tribunal have not been looked into by the Regional Officer, UPPCB.

4. Learned counsel for respondent no. 3-UPPCB seeks four weeks to file compliance report..."

The inspection of the site, M/s A. S. Traders, part of Gata No.-56, 57, 92/6, 93/1, 94, 95/2 and part of 60/1/3, Village-Sadi Madanpur, Tehsil-Pailani, District-Banda was conducted on 14.01.2026.

In terms of the directions of this Hon'ble Tribunal the compliance in terms of Environmental Clearance and Consent to Operate is annexed herewith and marked as **Annexure R3/1**.

4. That a compliance report dated 13.01.2026 sent by the Project Proponent, i.e. M/s A.S. Traders, part of Gata No. 56, 57, 92/6, 93/1, 94, 95/2, part of 60/1/3, Village-Sadimadnpur, Tehsil-Pailani, District-Banda, Uttar Pradesh, regarding an Environmental Clearance and CTO have been received at the UPPCB, Banda.

A true copy of the compliance report is annexed herewith and marked as **Annexure R3/2**.

5. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.


DEPONENT

VERIFICATION:

I, the deponent abovenamed, do hereby verify that the contents of above reply are true and correct to my knowledge derived from official record. No part of the same is false and nothing material has been concealed therefrom.

Verified on this the 28th day of February 2026 at Banda.



27/2
SWORN
BEFORE ME

C.B. GUPTA
NOTARY PUBLIC
28/2/26


DEPONENT
Dr. Mathari Kamalavathi

28/2/26

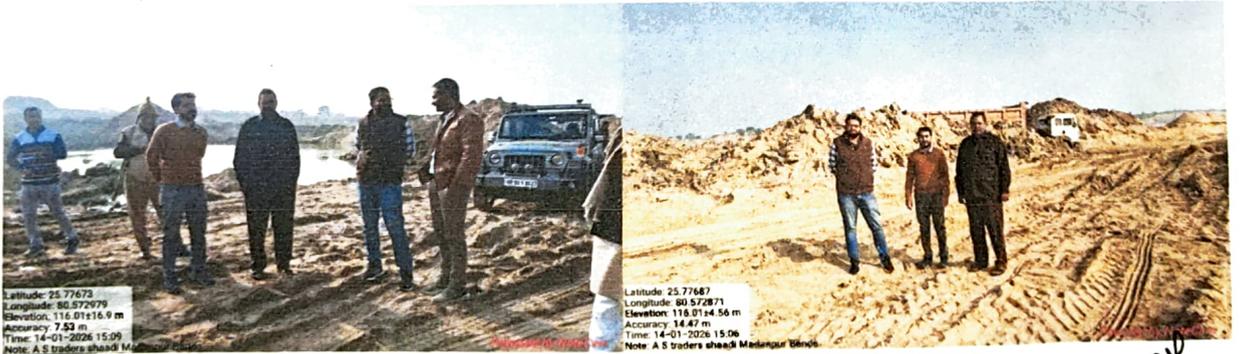
Annexure-1

जांच आख्या

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-239/2025, अनिल सिंह व अन्य बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेश दिनांक 11.11.2025 के अनुपालन में मैसर्स ए0एस0 ट्रेडर्स गाटा सं0-56 का भाग, 57, 92/6, 93/1, 94, 95/2, 60/1/3 का भाग, ग्राम-सादीमदनपुर, तहसील-पैलानी, जनपद-बॉदा उ0प्र0 को निर्गत पर्यावरणीय स्वीकृति/जल एवं वायु सहमति में अधिरोपित शर्तों के अनुपालन हेतु आख्या चाही गयी है। उक्त पारित आदेश दिनांक 11.11.2025 के मुख्य अंश निम्नवत् हैं:-

“.....5. Respondent no. 3-UPPCB is directed to file additional response within one month with respect to compliance with EC/CTE/CTO conditions and environmental norms.....”

- माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के उक्त आदेश के अनुपालन में संयुक्त रूप से दिनांक 14.01.2026 को जांच की गयी। उक्त खनन पट्टा क्षेत्र मैसर्स ए0एस0 ट्रेडर्स गाटा सं0-56 का भाग, 57, 92/6, 93/1, 94, 95/2, 60/1/3 का भाग, ग्राम-सादीमदनपुर, तहसील-पैलानी, जनपद-बॉदा उ0प्र0 को SEIAA के पत्रांक EC24B0107UP5448712N दिनांक 15.10.2024 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्रांक 224093/UPPCB/BANDA(UPPCBRO)/CTO/BOTH/ BANDA/2024 दिनांक 14.11.2024 द्वारा सशर्त जल/वायु सहमति प्राप्त है, जिसकी वैधता अवधि दिनांक 14.11.2024 से दिनांक 31.12.2028 तक है।
- उक्त खनन क्षेत्र के पास पट्टाधारक द्वारा वृक्षारोपण किया गया है तथा वृक्षारोपण की सुरक्षा हेतु तार फेंसिंग किया जाना पायी गयी।
- उक्त खनन परियोजना की छमाही अनुपालन आख्या क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बॉदा में प्राप्त है।
- उक्त क्षेत्र के जांच में पट्टाधारक अशोक कुमार के नाम से खनन पट्टा क्षेत्र गाटा सं0-56 का भाग, 57, 92/6, 93/1, 94, 95/2, 60/1/3 का भाग, ग्राम-सादीमदनपुर, तहसील-पैलानी, जनपद-बॉदा उ0प्र0 द्वारा अपने स्वीकृत खनन क्षेत्र में खनन कार्य करते पाये गये। पट्टाधारक द्वारा नदी की जलधारा में खनन किया जाना नहीं पाया गया न ही नदी की जलधारा को मोड़ा गया है। कृषकों की भूमि में भारी भरकम मशीनें लगाकर अवैध खनन किया जाना नहीं पाया गया। नदी की जलधारा अपने वास्तविक स्वरूप में बह रहीं हैं। मौके पर उपस्थित पट्टाधारक के प्रतिनिधि को निर्देशित किया गया कि अपने स्वीकृत क्षेत्र के अन्दर ही खनन कार्य करना सुनिश्चित करें। अन्यथा की दशा में आपको विरुद्ध दण्डात्मक कार्यवाही अमल में लायी जायेगी। जांच के समय लिये गये फोटोग्राफ निम्नवत् हैं:-



अवर अभियंता
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
बॉदा

खान निदेशक,
बॉदा
16/01/26

क्षेत्रीय अधिकारी, महोदया

Consent to Operate Compliance Status

| S.No. | General Conditions | Compliance Status |
|-------|--|---|
| 1. | The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB. | Not Applicable |
| 2. | The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit. | Consent Granted |
| 3. | Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point. | Domestic Waste Water Treated By Septic Tank And Disposed by Soak Pit |
| 4. | The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. | Complied |
| 5. | The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof | Complied |
| 6. | The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems. | Not Applicable |
| 7. | The industry shall provide Inspection Book at the time of inspection to the Board's officials. | Complied |
| 8. | Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect. | Not Applicable |
| 9. | The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only. | Not Applicable |
| 10. | In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority. | Not Applicable |
| 11. | The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/ manufacturing process/ capacity enhancement etc. or any change in effluent discharge point or emission point | Not Applicable |
| 12. | The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary. | Not Applicable |




| S.No. | Specific Conditions | Compliance Status |
|-------|---|--|
| 1. | This consent is valid for production capacity Sand/Morrum- 231250 cum/year by opencast and semi mechanized mining in 18.5 Hectare lease area at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur Tehsil- Pailani, District-Banda. | Consent Granted |
| 2. | Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC24B0107UP5448712N dated 15.10.2024, and submit its compliance report to UPPCB. | Compliance Report Received |
| 3. | If the Mining Plan/lease agreement or Environmental Clearance expires prior to 31.12.2028, then the validity of this CTO shall stand expired simultaneously with the expiry of Mining Plan/lease agreement or Environmental Clearance. | Complied |
| 4. | Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/DistrictAdministration. | Complied |
| 5. | The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets + Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately. | Complied |
| 6. | Unit shall develop and maintain green belt as per the conditions of Environmental Clearance. | Complied |
| 7. | Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA. | Water Used by Water Tanker Only |
| 8. | The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD. | Complied |
| 9. | Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum. | Complied |
| 10. | Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986. | Complied |
| 11. | Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board. | Complied |
| 12. | All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission. | Partially Complied |
| 13. | Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition) | Complied |
| 14. | The dust suppression measures like water spraying will be done on the haul roads and working areas. | Complied |
| 15. | Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016. | Not Applicable |




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| 16. | Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place. | Complied |
| 17. | Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time. | Complied |
| 18. | Consent fees if revised, shall be payable by industry from the date of its applicability. | Not Applicable |
| 19. | Industry shall comply with the relevant provisions of Environmental Laws. | Complied |
| 20. | If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order. | Not Applicable |


J.E


S.A.


(R.O)

| Specific Conditions | | | |
|-----------------------------|---------|---|---|
| 1. Environmental Attributes | | | |
| 1.1 | Sl. No. | EC Conditions | Compliance Status |
| | 1 | The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void. | - |
| | 2 | The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. | - |
| | 3 | NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity. | Complied |
| | 4 | No mining activity should be carried out in-stream channel as per SSMMG, 2016. | Complied |
| | 5 | The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage. | Complied |
| | 6 | An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA. | Complied |
| | 7 | Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. | Complied (Local Plant species like: Karanj, Acacia, Amla, Mahua, Tendua, Shesham, Peal, Bair etc planted) |




| | | |
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| 8 | The project proponent shall install solar lights in their project area to minimize the consumption of electricity. | Complied |
| 9 | During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report. | Compliance Report Received |
| 10 | Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field. | Complied |
| 11 | Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent. | Complied |
| 12 | Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation. | Only PUC certified vehicles are allowed to operate in the project. |
| 13 | The project proponent should explore the possibilities of rainwater harvesting in the premises of project area. | - |
| 14 | Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road. | Complied |
| 15 | Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement. | Complied |
| 16 | As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time. | Complied |
| 17 | Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted. | Through private water tankers |
| 18 | Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River. | - |




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| 19 | Environment management in according to environmental status and impact of the project. | Complied |
| 20 | During the school opening and closing time transportation of minerals will be restricted. | Complied |
| 21 | Pakka motorable haul road to be maintained by the project proponent. | Complied |
| 22 | A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization. | Complied |
| 23 | The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government. | Complied |
| 24 | Provision for two toilets and hand pumps should be made at mining site. | Complied |
| 25 | Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016. | Complied |
| 26 | If in future this lease area becomes part of cluster of equal to or more than 05 ha. Then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate. | - |
| 27 | In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked. | - |
| 28 | The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection. | - |




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| 29 | A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank. | Complied |
| 30 | Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997. | - |

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| 1.2 | 1. | Next year the project proponent shall submit 06 monthly compliance report on PARIVESH. | Compliance report received |
| | 2. | Project Proponent and District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study, a report verified by DM and DGM shall be submitted to SEIAA and suitable amendment if needed shall be done in EC. If after replenishment study, mineable quantity assessed is more than the quantity mentioned in EC then mining shall be restricted to the one mentioned in EC and if mineable quantity assessed is less than the quantity mentioned in EC then mining will be restricted to quantity assessed in Replenishment study till EC is amended. Under no circumstances mining shall be more than the quantity mentioned in EC or assessed as per replenishment study. | - |
| | 3. | Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with. | Complied |
| | 4. | A certificate from Forest Department (not below the rank of ACF) shall be obtained, no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam,2023 and submit before the start of work. | - |
| | 5. | The mining lease holders shall ensure to comply with mine reclamation plan as submitted. | Complied |




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| 6. | If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it. | Groundwater is not extracted, the source of water is hired tankers. |
| 7. | Stream will not be diverted to form inactive channel for mining. | Complied |
| 8. | Project Proponent should submit action plan for carrying out plantation at least @1,000 plants /ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 19,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years. | Complied |
| 9. | Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the Meri LiFE Portal (https://merilife.nic.in) as per OM no. F.No.IA322/3/2024-IA.III (E-241594) dated 24.07.2024. | - |
| 10. | Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. | - |
| 11. | The project proponent shall ensure that water bodies do not get polluted due to mining activity. | Complied |
| 12. | Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation. | - |

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| 13. | Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow. | - |
| 14. | The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity. | - |
| 15. | Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB. | - |
| 16. | Project Proponent shall submit the Six-Monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022. | Received |
| 17. | If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards. | - |
| 18. | This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC. | - |




| Standard conditions: | | | |
|--------------------------------|----------------|---|---|
| 1. Statutory Compliance | | | |
| | Sl. No. | EC Conditions | Compliance Status |
| | 1.1 | This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable. | - |
| | 1.2 | The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project. | - |
| | 1.3 | The project proponent shall obtain clearance from the National Board for Wildlife, if applicable. | - |
| | 1.4 | The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area). | - |
| | 1.5 | The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee. | CTO Granted. |
| | 1.6 | The project proponent shall obtain the necessary permission from the Central Ground Water Authority, | Water requirement is being met at the project site through private water tankers. |




| | | | |
|---|------|--|--------------------------|
| | 1.7 | Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016. | Complied |
| | 1.8 | Permission of power supply to be taken from the concerned authority for meeting power demand of the project site. | - |
| | 1.9 | The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC. | - |
| | 1.10 | Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein. | - |
| 2. Air Quality Monitoring And Mitigation Measure | | | |
| | | EC Conditions | Compliance Status |
| | 2.1 | Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO ₂ and NO _x . Location of the station shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB | - |




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| | <p>2.2 The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.</p> | - |
| | <p>2.3 Transportation of coal, to the extent if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon/mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board</p> | <ul style="list-style-type: none"> •The transportation of material (riverbed Sand/Morrum) is being done by transportation vehicles through the road. Regular sprinkling of haul road is in place. |
| | <p>2.4 Major approach roads shall be black topped and properly maintained.</p> | Haulage road maintained |
| | <p>2.5 PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance</p> | - |
| | <p>2.6 The transportation of coal shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.</p> | - |




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| 2.7 | Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres | - |
| 2.8 | Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors | - |
| 2.9 | Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters. | - |
| 2.10 | Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan | Water sprinkler use |
| 2.11 | PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction | - |
| 2.12 | Post environmental closure third party monitoring by reputed instituted in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuous AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report. | - |

3. Water Quality Monitoring And Mitigation Measures

| Sl. No. | EC Conditions | Compliance Status |
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| | 3.1 | The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board | - |
| | 3.2 | The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-IA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance. | - |
| | 3.3 | Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre- monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO. | - |
| | 3.4 | Monitoring of water quality upstream and downstream of river including ponds, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office. | - |
| | 3.5 | Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources. | <ul style="list-style-type: none"> • No extraction of groundwater is proposed during mining. The requirement of water is fulfilled by hired water tankers. |




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| | <p>3.6 The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation.</p> | Complied |
| | <p>3.7 Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff.</p> | - |
| | <p>3.8 The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly</p> | - |
| | <p>3.9 Industrial waste water from coal handling plant and mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluent. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic waste water</p> | - |
| | <p>3.10 Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.</p> | - |




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| | 3.11 | The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/rivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS | - |
| | 3.12 | The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A reverian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government | - |
| | 3.13 | Domestic water shall be providing to the residents/villages which are coming under the zone of influence of the project due to ground water extraction by installing a RO plant with proper supply line and Taps within 2 years | - |
| | 3.14 | No obsolete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms. | - |
| 4. NOISE AND VIBRATION MONITORING AND MITIGATION MEASURE | | | |
| | Sl. No. | EC Conditions | Compliance Status |




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| | 4.1 | Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored. | - |
| | 4.2 | The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis. | - |
| 5. Mining Plan | | | |
| | Sl. No. | EC Conditions | Compliance Status |
| | 5.1 | 5- Star Rating is mandatory to obtain certification as per guidelines of Ministry of Coal. | - |
| | 5.2 | Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable | - |
| | 5.3 | No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC). | <ul style="list-style-type: none"> • This is strictly a sand mining project will opencast operations. |
| | 5.4 | Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS). | <ul style="list-style-type: none"> • This is a sand mining project. |
| | 5.5 | Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards | This is strictly a sand mining project will opencast operations. |




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| | 5.6 | No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927. | - |
| | 5.7 | Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy. | - |
| | 5.8 | Transportation by Railway Siding shall be developed to avoid transportation by Road | - |
| 6. Land Reclamation | | | |
| | Sl. No. | EC Conditions | Compliance Status |
| | 6.1 | Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO). | - |
| | 6.2 | Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments. | - |




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| | <p>6.3 Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material</p> | - |
| | <p>6.4 Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB</p> | - |
| | <p>6.5 separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out.</p> | - |




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| | 6.6 | Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine. | - |
| | 6.7 | Native tree species shall be selected and planted over areas affected by subsidence | - |
| | 6.8 | The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land | - |
| 7. Public Hearing And Human Health Issues | | | |
| | Sl. No. | EC Conditions | Compliance Status |




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| | 7.1 | Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored. | - |
| | 7.2 | The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time. | - |



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| | 7.3 | Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects. | - |
| | 7.4 | Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines. | - |
| | 7.5 | Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed. | Complied |
| | 7.6 | Implementation of the time bound action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the time bound action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable | Complied |




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| | 7.7 | The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z 11013/5712014-IA.11 (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area' | - |
| | 7.8 | PP to conduct need based assessment survey of the area to for in order to decide the activities to be carried under the CSR and to provide detail of the activity carried out with adequate budgetary provision and time bound action plan | - |
| | 7.9 | PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations). | - |
| | 7.10 | Permanent Health care facilities of Hospital should be established within 5 km of project boundary for the local people | - |




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| | 7.11 | PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required) | - |
| | 7.12 | PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan | - |
| | 7.13 | PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius | - |

8. Corporate Environment Responsibility

| Sl. No. | EC Conditions | Compliance Status |
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| | <p>8.1 The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.</p> | - |
| | <p>8.2 A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.</p> | - |
| | <p>8.3 Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report</p> | Received |
| | <p>8.4 Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.</p> | Complied |




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| | 8.5 | PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non-compliance or infringement should be reported to the concerned authority | - |
| 9. Miscellaneous | | | |
| | 9.1 | The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently | Complied |
| | 9.2 | The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt. | - |
| | 9.3 | The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis | Received |
| | 9.4 | The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal. | Received |




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| | <p>9.5 The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.</p> | Received |
| | <p>9.6 The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations</p> | - |
| | <p>9.7 The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.</p> | Condition of CTO complied |
| | <p>9.8 The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee</p> | - |




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| 9.9 | No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC) | - |
| 9.10 | Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986. | - |
| 9.11 | The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory. | - |
| 9.12 | The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions | - |
| 9.13 | The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports. | - |
| 9.14 | The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act,1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter. | Complied |
| 9.15 | The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit. | Complied |




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| | <p>9.16 Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages</p> | Complied |
| | <p>9.17 Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records</p> | - |
| | <p>9.18 The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours</p> | - |


J.E


S.A.


(R.O)

Annexure 2

Date: 20.01.2026

To,
The Member Secretary,
Uttar Pradesh Pollution Control Board

Subject: Compliance Report Submission for CTO - M/s A.S. Traders Proprietor- Shri Ashok Kumar.

Ref: 224093/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2024 Date:14/11/2024

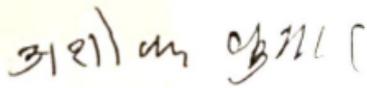
Dear Sir

In reference to the Consent to Operate granted to M/s A.S. Traders Proprietor- Shri Ashok Kumar, located at Gata No. Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Uttar Pradesh. Sanctioned Lease Area- 18.50 ha, for production of Sand/Morrum, we hereby submit the compliance report for your review.

Please find the attached compliance report for your review and kind information.

Thank you for your attention to this matter.

Sincerely,
for *M/s A.S. Traders*,



(Ashok Kumar)
Authorized signatory
M/s A.S. Traders
Proprietor- Shri Ashok Kumar
R/o 51 Ka, Kalauliteer Danda, District-Hamirpur, U.P.

Encls: As above.

Cc: 1. Additional Director, Regional Office, MoEF&CC, Lucknow
2. Regional Office, U.P. PCB, Banda.
3. District Magistrate Office, Banda, U.P.

| General Conditions | | |
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| Sl. No. | EC Conditions | Compliance Status |
| 1 | The applicant shall get analyzed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB. | Noted & Agreed. |
| 2 | The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit, | No modifications to the project's operations or discharge activities will be undertaken without obtaining prior approval from the Pollution Board. |
| 3 | Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point. | No Industrial wastewater is expected to be generated. However, the domestic effluent produced will be managed through discharging into soak pits. |
| 4 | The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant . | Noted. |
| 5 | The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak- proof. | Not Applicable. |
| 6 | The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems. | Not Applicable as any STP or ETP is proposed at site. |
| 7 | The industry shall provide Inspection Book at the time of inspection to the Board's officials. | Agreed. However, since no ETP/STP is proposed, the preparation of a logbook/inspection book is not required. |
| 8 | Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate | Not Applicable, as the project does not involve any industrial activities. However, in the event of an accident or unforeseen circumstances, all associated activities will be immediately suspended to prevent any potential non-compliance. |

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| | effect. | |
| 9 | The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only. | Not Applicable. |
| 10 | In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority. | Not Applicable. The project is confined to mines only. |
| 11 | The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/ manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point. | Noted & Agreed. |
| 12 | The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary. | Noted. |
| Specific Conditions: | | |
| 1 | This consent is valid for production capacity Sand/Morrum- 231250 cum/year by opencast and semi mechanized mining in 18.5 Hectare lease area at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur Tehsil- Pailani, District-Banda | Agreed. |
| 2 | Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC24B0107UP5448712N dated 15.10.2024, and submit its compliance report to UPPCB. | Noted. |
| 3 | If the Mining Plan/lease agreement or Environmental Clearance expires prior to 31.12.2028, then the validity of this CTO shall stand expired simultaneously with the expiry of Mining Plan/lease agreement or Environmental Clearance. | Agreed |

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| 4 | Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration. | Noted and Agreed. |
| 5 | The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets + Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately. | Noted and Agreed. |
| 6 | Unit shall develop and maintain green belt as per the conditions of Environmental Clearance. | Plants are planted with the consultation of local villagers and Gram Pradhan. |
| 7 | Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA. | there is no requirement of taking ground water permission as the water is fulfilled by local vendor |
| 8 | The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD. | Noted and Agreed. |
| 9 | Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum. | Water tankers are utilized for the dust suppression on the haulage route. |
| 10 | Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986. | Water tankers are utilized for the dust suppression on the haulage route. |
| 11 | Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board. | Agreed. |
| 12 | All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission. | Noted and Agreed. |
| 13 | Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition) | Noted and Agreed. |

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| 14 | The dust suppression measures like water spraying will be done on the haul roads and working areas | Water tankers are utilized for the dust suppression on the haulage route. |
| 15 | Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016. | Noted and Agreed. |
| 16 | Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place. | Noted and Agreed. |
| 17 | Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time | Noted and Agreed. |
| 18 | Consent fees if revised, shall be payable by industry from the date of its applicability. | Noted and Agreed. |
| 19 | Industry shall comply with the relevant provisions of Environmental Laws. | Noted and Agreed. |
| 20 | If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order. | Noted. |

LIST OF ANNEXURE

| S.N. | Description | Annexure No. |
|-------------|-----------------------|-------------------------|
| 1. | CTO | I |
| 2. | Site Photographs | II |
| 3. | Approved Mine Plan | III |
| 4. | Environment Clearance | IV |

ANNEXURE-I

CTO



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28651007

224093/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2024

Date: 14/11/2024

To,

M/s

MS AS TRADERS

Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, Part of 60/1/3, Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Uttar Pradesh,BANDA,210123

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS AS TRADERS** located at **Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, Part of 60/1/3, Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Uttar Pradesh,BANDA,210123.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MS AS TRADERS granted for the period from 14/11/2024 to 31/12/2028** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|-------------|----------|-------------------|
| 1 | Sand/Morrum | 231250 | Cubic Meters/Year |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
| Domestic | 1.0 KLD | Septic Tank | Soak Pit |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|--|--------------|----------|--------------------|---|
| 1 | Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum. | | | Particulate Matter | water sprinkling system and Green Belt for controlling dust emission. |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|--|
| 1 | | Particulate Matter | Ambient Air Standard as per E(P) Act 1986. |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 231250 cum/year by opencast and semi mechanized mining in 18.5 Hectare lease area at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur Tehsil- Pailani, District-Banda.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC24B0107UP5448712N dated 15.10.2024, and submit its compliance report to UPPCB.
3. If the Mining Plan/lease agreement or Environmental Clearance expires prior to 31.12.2028, then the validity of this CTO shall stand expired simultaneously with the expiry of Mining Plan/lease agreement or Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets + Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis to Head Office.

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

ANNEXURE-II
Site Photographs

Site Photographs



Shine Board

Site Photographs



Rest Shelter

Site Photographs



Sprinkler



First Aid Kit



Plantation





Toilet

ANNEXURE-III
Approved Mine Plan

प्रेषक,

निदेशक,
 भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
 खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
Banda

संख्या :-

2023/8/21/246948दिनांक :- **2023-11-06**

विषय :-

पट्टाधारक श्री **M/s A.S. Traders, Prop- Shri Ashok Kumar** के पक्ष में स्वीकृत जनपद **Banda** में तहसील **Palani** ग्राम-**Sadimadanpur** गाटा सं०-**Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3**, क्षेत्रफल **18.5000** हे० में उपखनिज **मौरम (नदी तल में उपलब्ध)**, के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री **M/s A.S. Traders, Prop- Shri Ashok Kumar** द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 2021 के नियम-35 के उपनियम (2) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक **2023-11-06** को कर दिया गया है।

1-

“खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(अ)

“खनन योजना” का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी **60** (माह में) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से **555722.00** घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब)

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स)

आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द)

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च)

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(छ)

खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी० एवं चौड़ाई न्यूनतम 10 मी० होनी चाहिए। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।
2. खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।
3. खनन पट्टा स्थल पर फ्रस्ट एड बॉक्स व स्ट्रेचर रखे जायें।
4. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
5. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।
6. जहाँ तक व्यवहारिक हो नदी से तटबन्ध की ओर खनन किया जायेगा।

7. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2-

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय

(कमलेश कुमार राय)

जेष्ठ खान अधिकारी
कृते निदेशक।

संख्या :- 2023/8/21/246948 (1)/मा0 प्लान ,तद् दिनांक

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- **Banda**
- 2- पट्टाधारक श्री M/s A.S. Traders, Prop- Shri Ashok Kumar नि0 तहसील **Palani** जनपद **Banda**
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

भवदीय

(कमलेश कुमार राय)

जेष्ठ खान अधिकारी
कृते निदेशक।

रत्नगर्भा वसुन्धरा



Revised Mining Plan

(Submitted under Uttar Pradesh Minor Minerals (Concession) Rules, 2021)

for
Riverbed Sand/Morrum Mining from Riverbed of Yamuna River
located at

**Gata No. Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3,
Village - Sadimadanpur, Tehsil - Pailani,
District - Banda, Uttar Pradesh.**

Lease Area:- Non Agricultural, Non Forest

Sanctioned Mining Lease Area :- 18.50 ha

Period of Mining Plan - 05 Years

Sanctioned Capacity: 5,55,722 cum



**Mining Plan Submitted for Approval in the Directorate of Geology &
Mining, Lucknow (U.P.)**

Lessee

M/s A.S. Traders

Prop- Shri Ashok Kumar S/o Shri Sattidin Sachan

R/o 51 Ka, Kalauliteer Danda, District- Hamirpur, U.P.-210301

Digitally signed by Kamlesh Kumar Roy
Date: 2023.11.06 17:30:12

Prepared By

Yashvir Singh Chaudhary

RQP/UPDGM/020/2020

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UP MINES & MITRA

PROGRESSIVE MINE CLOSURE PLAN

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रत्नगर्भा वसुन्धरा



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PROFORMA-02

CERTIFICATE

I, Yashvir Singh Chaudhary hereby certify that-

1. Provisions of Mines Act. Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the project proponent will approach the Director General of Mines Safety (DGMS).
2. It is further certified that the aforesaid Mining Plan is prepared as per the copies of the records and documents provided by lessee and information given as per discussions held with project proponent his representative.
3. It is also certified that the information furnished in the aforesaid Mining plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

रत्नगर्भा वसुन्धरा



Place: Lucknow

Date:

Prepared by

Name of RQP- Yashvir Singh Chaudhary

RQP/UPDGM/020/2020

DIRECTORATE OF GEOLOGY AND MINING, UP



CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

SHRI YASHVIR SINGH CHAUDHARY S/o SHRI CH. DARSHAN SINGH

R/o Village-Sukhravli Post Quarsi Ramghat Road, Aligarh (U.P.)

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by RECOGNISED as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

- His registration number is **RQP/UPDGM/No. 020/Year 2020**
- This recognition is valid for a period of 05 years from **16-07-2020** to **15-07-2025**.
- His office address is R/o Village-Sukhravli Post Quarsi Ramghat Road, Aligarh (U.P.)
- His mail ID-myashvirs@gmail.com
- Contact No.-9997697148.
- This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
- This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.



Singh

Specimen Signature of RQP

Place: Lucknow

Date: 16-07-2020

(Dr. Roshan Jacob)
Director

INTRODUCTION

PROJECT BRIEF:-

To minimize the gap between the increasing demand & supply of the Sand/Morrum in the state, the lease was granted by DM, Banda through e-tendering in favour of M/s A.S. Traders Prop- Shri Ashok Kumar S/o Shri Sattidin Sachan for excavation of sand/morrum from Riverbed of Yamuna River located at Gata No. Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village -Sadimadanpur, Tehsil - Pailani, District - Banda, Uttar Pradesh. (Letter of Intent attached as Annexure I). The mining plan is being submitted for necessary approval under Uttar Pradesh Minor Minerals (Concession) Rules, 2021. The mining plan is being submitted for approval under Uttar Pradesh Minor Minerals (Concession) Rules, 2021.

1.0 GENERAL:

A) NAME OF THE APPLICANT WITH COMPLETE ADDRESS:

M/s A.S. Traders Prop- Shri Ashok Kumar S/o Shri Sattidin Sachan.

Residential Address:- 51 Ka, Kalauliteer Danda, District- Hamirpur, U.P.-210301

B) STATUS OF APPLICANT

Private Limited Company, Prop- Shri Ashok Kumar S/o Shri Sattidin Sachan.

C) MINERAL, OCCURRING IN THE AREA & WHICH APPLICANT INTENDS TO MINE

River Bed Minor Mineral (Sand/Morrum).

D) Period of Mining Lease

The mining lease has been sanctioned in favour of project proponent for 5 year.

E) Name of R.Q.P. preparing the mining plans:

Yashvir Singh Chaudhary

RQP/UPDGM/020/2020

2.0 LOCATION AND ACCESSIBILITY:**a) Details of area (with location map)**

- (i) **Lease-hold area** : River bed of Yamuna River
- (ii) **Mining Lease Map** : Certified Khasra Map (Annexure-II)
- (iii) **District & State** : Banda, Uttar Pradesh
- (iv) **Tehsil** : Pailani
- (v) **Village** : Sadimadanpur
- (vi) **Gata No.** : Gata No. Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3

b) Ownership/Occupancy/Land use: River bed, un-vegetated, non-forest, government waste land.

c) Existence of public road /railway line, if any nearby and approximate distance:

1. SH-13 – 5.5 km* (E)
2. Banda Railway Station- 40.0 km* (NE)
3. Khajuraho Airport - 123.0 km* (SW)

d) Toposheet No. with latitude and longitude:

The coordinates of each pillar have been obtained with the help of GPS as per revenue/khasra map and subsequently shown in Khasra map (Annexure-II) as provided by DGM, UP. The GPS reading of all corner pillars are given below:

Co-ordinate of Sanctioned MLA

| Pillar No | Latitude(N) | Longitude(E) |
|-----------|---------------|---------------|
| A | 25°46'38.91"N | 80°34'9.60"E |
| B | 25°46'40.60"N | 80°34'26.49"E |
| C | 25°46'18.17"N | 80°34'20.32"E |
| D | 25°46'19.26"N | 80°34'16.59"E |

As per Sustainable Sand Mining Management Guidelines 2016 issued by MoEF & CC, GOI Delhi Mining in active water channel is restricted.

e) Whether the area is recorded to be in forest (please specify whether protected, reserved etc.)

Project Category B (Sub Category B1)

No Reserved Forest, Protected Forest & Wildlife Sanctuaries within buffer zone of the project.

f) Land use Pattern (Forest agricultural Barren, Barren etc.):

The area is government waste land. The existing land use of area is given below:

Table No. 1:- Land Use Pattern

| S. No. | Land Use | Agriculture Land (ha) | Forest Land (ha) | Waste Land (ha) | Grazing Land (ha) |
|--------------|------------------------------------|-----------------------|------------------|-----------------|-------------------|
| 1 | Mining Area | - | - | 18.50 | - |
| 2 | Dumps | - | - | - | - |
| 3 | Office, Rest Shelter etc. | - | - | - | - |
| 4 | Balance undisturbed land | - | - | - | - |
| 5 | Area submerged under water channel | - | - | - | - |
| 6 | Safety zone | - | - | - | - |
| Total | | | | 18.50 | |

Location map attached showing lease and key Plan (Plate No. 1)

INFRASTRUCTURAL - FACILITIES:

a) Road/Transport:

The mining area is approachable by nearest railway station is Banda Railway Station approximately 40.0 km (NE) and nearest Airport is Khajuraho Airport 123.0 km (SW) away from the mining lease area.

b) Water Supply:

The people of the area are dependent on "Tubewells" for water. They use the tube well water for household as well as for agriculture practices. The Yamuna River flows from South East of the lease area. The maximum water table in the region ranges at 15.25 to 13.27 m below the ground level. The mining staff / workers will use water from existing dugwells / borewells / tubewells in the nearby settlement.

c) Electrification:

The Nearest Village-Sadimadanpur 0.60 km*(W) and surrounding villages has electricity connection while lease area is not connected with electricity. Villages located in 10 km surrounding area of the proposed project site are electrified.

d) Educational - Facilities:

The nearest Primary school/High school is located at Primary school, Sadimadanpur 0.6 km*(W).

e) Health Service:

The nearest Public Health Centre is located at, Madanpur 3.5 km*(W)

PART-A**3.0 GEOLOGY AND EXPLORATION:****3.1 Topography & Physiography of the Lease Area**

The district largely consists of irregular uplands with outcrops of rocks intermingling mostly with lowlands, frequently under water during rainy sesason. The Baghein River traverses the district from southwest to north-east. The tract lying to the right of the river is intersected by numerous smaller river and rivulets, but to its left is a flat expanse, most part of which is made up of Mar and Kabar soils, eroded and converted into ravines along the banks of the rivers Yamuna and the Yamuna.

3.2 Regional Geology:

Geologically District occupies a part of Indogangetic plain and is underlain by quaternary sediments consisting of clay silt Kankar and sands of different g grades. The thickness of these quaternary sediments increases gradually towards north. The general geological succession of the formations is given below.

Geological succession of the area is as follows:

| Lithologic Composition | Group | Age |
|---|----------------|--|
| Fine Sand, Silt and Clay | Newer Alluvium | Upper Pleistocene to Recent |
| Clay with Kankar and sands of different grade | Older Alluvium | Lower Pleistocene to Upper Pleistocene |
| ----- Unconformity ----- | | |
| Sand Stone Shales and Lime | Vindhyan | Proterozotic |

| | | |
|--|------------------------------|-------------------------|
| stone | | |
| Granite and gneissess and outcross of granitoid, meta sedimentaries and basites, dolerite and quartz reef. | Bundelkhand Granitic complex | Archean to Proterozotic |

In District the sediments of newer alluvium are mainly arenaceous in nature and are found in topographically low region. These sediments are loose, unconsolidated flood plain deposits and are confined in narrow strips all along the present drainage system. The newer alluvium material along the river Yamuna comprises mainly micaceous mineral. While in the northern parts along the bed of the river Senegar the younger alluvium material resembles mineralogically to older alluvium material as it is formed by the reworking of older alluvium through alluvial action. The younger alluvial material occupying extreme southern part of the district differst in composition as the river Chambal originating from plateau region, south of Etawah district comprising mainly sandstones. The older alluvium material generally occupies the region of higher elevation. These sediments are argillaceous in nature and relatively compact. The clays predominate over sandy horizon in older alluvium.

3.3 a Local Geology

The study area is underlain by alluvial deposits mainly which is of Pleistocene to Recent age. The alluvial deposits found within the study area are both older alluvium and Newer Alluvium. Older Alluvium categorized into Banda and Varanasi Alluvium of Middle to Upper Pleistocene age. Newer Alluvium belongs to upper Pleistocene to Recent age. Within the study area, the major portion is overlain by Varanasi Alluvium in the district Kanpur Dehat, Kanpur Nagar and Fatehpur and Banda alluvium found towards the districts Jalaun and Hamirpur and also a palaeochannel is found around the area where river Betwa joins the Yamuna river.

Along the water channel of Yamuna River flowing from North-west to South-east direction, newer alluvium is found viz. Terrace and Channel alluvium are found. Channel alluvium is mostly concentrated in the upper reaches of the river within the 10km radius buffer zone lying in districts Hamirpur and Kanpur Nagar which indicates the presence of Channel, point and lateral bars within the active water channel and river bed of these formerly mentioned districts are partially or wholly submerged during the monsoon season.

3.3.b River Profile

Yamuna has an overall drainage basin of 28,058 square km, out of which 12,620 square km belong to Sonar River its largest tributary, whose entire basin lies in Madhya Pradesh; and along its 427

kilometres (265 mi) course it receives water from its own tributaries such as Bawas, Dewar, Kaith and Bains on the left bank, and Kopra and Virma on the right. Out of its total length of 427 kilometres (265 mi) it flows for 292 kilometres (181 mi) in Madhya Pradesh, 84 kilometres (52 mi) in Uttar Pradesh, and 51 kilometres (32 mi) forms the boundary between the two states.

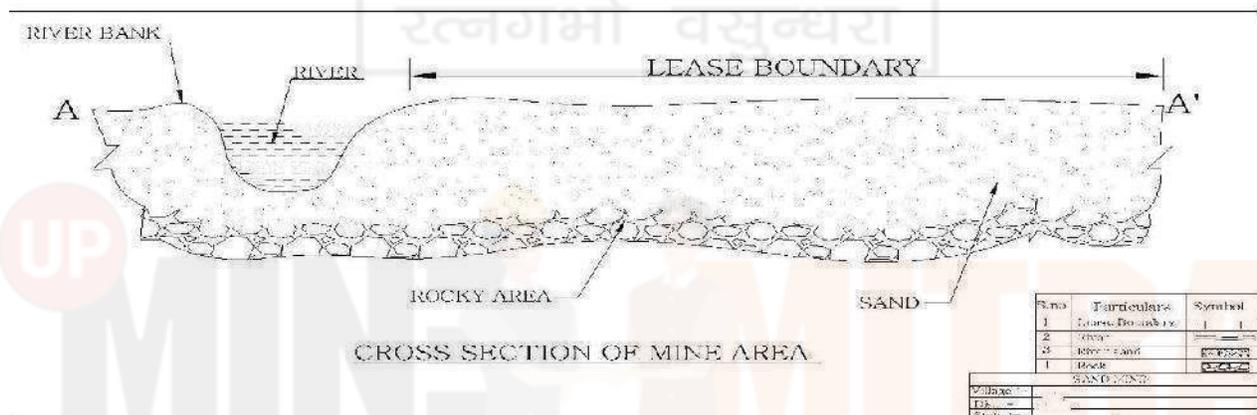
Crossing the Bijawar-Panna hills, the Yamuna River cuts a 60 km long, and 150–180 m deep gorge. Several streams join the Yamuna in this gorge making waterfalls. The Yamuna valley separates the Rewa

Plateau from the Satna Plateau.

3.3.1 Nature of river bed and alluvial sand:

The area lies within the regular course of the Yamuna River which gets flooded in the rainy season. All the deposit comprises of sand and river born bajari at the upper layer occasionally overlain by 10-20 mm clay followed by sand/ silt. Whereas boulders and pebbles of granite, lime stone, sand stone and

quartzite of sub- rounded to discoidal in shape having smooth surface occupied the lower most part of the deposit. Thickness of the deposit varies from 1 to 3 m. During monsoon this bed replenished to a large extent due to erosion by heavy flow in higher reach and as soon as the stream reaches in older channel downward, shed their loads in river banks due to decrease in velocity and carrying capacity. The diagrammatic morphology of the river can be illustrated as under-



3.3.2 Sedimentation study

Factors affecting Sand/Morrum deposition in lease area

1. The mining lease area is located at Gata No. Part of 56, 57, 92/6, 93/1, 94, 95/2 & Part of 60/1/3, Village - Sadimadanpur, Tehsil - Pailani, District - Banda Uttar Pradesh.

2. The Yamuna River is flowing from North to South East direction from the village and forming a convex front. Thus sand is collected on convex bend of the river.
3. When the rivers bend moving water stream erodes the outer bank and widens its valley and the inner part of river has less energy and deposits Sand/Morrum.
4. Erosion involves the removal and transport of sediment (mainly from the boundary) and deposition involves the transport and placement of sediment on the boundary. Erosion and deposition are what form the channel of any alluvial river as well as the floodplain through which it moves.

3.3.3 Process of Sedimentation

The sediment transport rate is a function of these seven variables namely shear stress depth, particle diameter, particle density, fluid density, water viscosity gravitational constant, as well as the size-shape-density distribution (often assumed as a standard deviation of the particle diameter) of the suspended particles. In addition, the largest river discharge does not automatically mean that a river will have the largest sediment load. The quantity and material of the sediment particles, as well as the geography of the local terrain will still play a contributing role in the sediment load.

The sediment load itself is calculated as a depth-integrated sediment mass above a unit area. It is variable for multiple reasons, but can be estimated with a time-average collected sediment concentration. While it is dependent on flow to initiate and continue transport, it is not calculated from flow rates, as the main variables in sediment load come from environment factors.

3.4 DETAILS OF EXPLORATION

-> **Sanctioned Lease Area is 18.50 ha.**

-> **Workable area of the lease is 18.50 ha.**

| Shape of MLA | Sanctioned MLA (ha) | Workable area (ha) |
|--------------|------------------------|-----------------------|
| Irregular | 18.50 | 18.50 |

Exploration of the area is already carried out although no specific method of exploration is required as the river born sediments are deposited all along the riverbed and are very well exposed on the surface. Moreover, these sediments are accumulated / replenished every year during rainy season by river-waters to almost equal to extracted level and sometimes more depending on the intensity of rains on the upstream side. Adequate quantity of Sand/Morrum is available for meeting consumer demand. Since regular Sand/Morrum lifting is practiced along the river course, and more or less

same level is seen after rains, so it is understood that sediments load carried is near equal to what is lifted.

b) Proposed to be carried out:

The existence of Sand/Morrum is already established in the area and grade & depth persistency has been already proved in the area.

3.5 METHOD OF ESTIMATION OF RESERVE:

1. Mineral Reserve

Mineable reserves have been calculated with limitation of 3m working depth. Bench height 1m and working width 12m with 1m thickness x 1m burm configuration has been drawn in geological sections to calculate the mineable reserves. The sectional area of each bench level has been calculated & multiplied by its average bench height to get the volume using AutoCAD. Bulk density of Sand/Morrum may be taken as 1.5 for tonnage factor. The mineable reserve, which shall be re-assessed based on replenishment study of the area after every monsoon season is tabulated as below:

| Bench level (mRL) | Workable Area | Area (sqm) | Thickness (m) | Volume of Ordinary sand (cum) |
|-------------------|---------------|------------|---------------|-------------------------------|
| 117-114 | 18.50 | 1,85,000 | 3.0 | 5,55,722 |
| Total | | | | 5,55,722 |

Table No. 2. Mineral Classification

| Sanctioned Lease Area | Workable Area | Volume of Mineral as Per LOI (cum) | Geological Reserve Volume(cum) | Mineral Reserve Volume(cum) |
|-----------------------|---------------|------------------------------------|--------------------------------|-----------------------------|
| 18.50 | 18.50 | 5,55,722 | 7,40,000 | 5,55,722 |

Table No. 3 The detailed calculation of reserves

| Geological Reserve | | | | |
|---------------------------|---------------|-----------|---------------|---------------------------------|
| Sanctioned Lease Area | Workable Area | Area(sqm) | Thickness (m) | Geological Reserve Volume (cum) |
| 18.50 | 18.50 | 1,85,000 | 4.00 | 1,85,000*4.0 = 7,40,000 |
| Total Volume | | | | 7,40,000 |

4.0 MINING:

4.1 Year wise development:

No development work is required as the mining is for river bed Sand/Morrum. Extraction of river Sand/Morrum will be done Opencast, OTFM (other than fully mechanized using LEMM like bar scraper and loader) as per Rules and will be transported by tippers. It has been proposed to collect approximately 5,55,722 cum annually. The river bed material will be replenished during the monsoon season every year.

4.2 Year wise production:

Sand/Morrum will be lifted from the river bed of Yamuna River only. Proposed production for next 5 year is as follows:

Table No. 4 Year wise production

| Year | Geological reserve (cum) | Proposed production as per LOI (cum) | Balance Deposition (cum) | Replenishment (cum) | Closing deposition(cum) |
|------|--------------------------|--------------------------------------|--------------------------|---------------------|-------------------------|
| 1st | 7,40,000 | 5,55,722 | 1,84,278 | 5,55,722 | 7,40,000 |
| 2nd | 7,40,000 | 5,55,722 | 1,84,278 | 5,55,722 | 7,40,000 |
| 3rd | 7,40,000 | 5,55,722 | 1,84,278 | 5,55,722 | 7,40,000 |
| 4th | 7,40,000 | 5,55,722 | 1,84,278 | 5,55,722 | 7,40,000 |
| 5th | 7,40,000 | 5,55,722 | 1,84,278 | 5,55,722 | 7,40,000 |

Bench development and Extraction of Sand/Morrum over the plan period in Ist Year:

Extraction of 5,55,722 cum Sand/Morrum is proposed to be carried out from 117 mRL advancing towards north to south direction. The second bench is to be started from 116 mRL advancing from west to east direction. The third bench is to be started from 115 mRL advancing from north to south direction. The extraction of the Sand/Morrum tabulated as under:

Table No. 5 Extraction of Sand/Morrum over the plan period in Ist Year

| Bench level (mRL) | Workable Area | Area (sqm) | Thickness (m) | Volume of Ordinary sand (cum) |
|-------------------|---------------|------------|---------------|-------------------------------|
| 117-116 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 116-115 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 115-114 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| Total | | | | 5,55,722 |

Bench development and Extraction of Sand/Morrum over the plan period in IInd Year:

As per details of sanctioned quantity of Sand/Morrum in LOI and replenishment provided in the Table No. 6, the extraction of 5,55,722 cum Sand/Morrum will be similar to that of Ist year, proposed to be carried out again from 117 mRL. The extraction of the Sand/Morrum tabulated as under:

Table No. 6 Extraction of Sand/Morrum over the plan period in IInd Year

| Bench level (mRL) | Workable Area | Area (sqm) | Thickness (m) | Volume of Ordinary sand (cum) |
|-------------------|---------------|------------|---------------|-------------------------------|
| 117-116 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 116-115 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 115-114 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| Total | | | | 5,55,722 |

Bench development and Extraction of Sand/Morrum over the plan period in IIIrd Year:

As per details of sanctioned quantity of Sand/Morrum in LOI and replenishment provided in the Table No. 7, the extraction of 5,55,722 cum Sand/Morrum will be similar to that of Ist year, proposed to be carried out again from 117 mRL. The extraction of the Sand/Morrum tabulated as under:

Table No. 7 Extraction of Sand/Morrum over the plan period in IIIrd Year

| Bench level (mRL) | Workable Area | Area (sqm) | Thickness (m) | Volume of Ordinary sand (cum) |
|-------------------|---------------|------------|---------------|-------------------------------|
| 117-116 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 116-115 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 115-114 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| Total | | | | 5,55,722 |

Bench development and Extraction of Sand/Morrum over the plan period in IVth Year:

As per details of sanctioned quantity of Sand/Morrum in LOI and replenishment provided in the Table No. 8, the extraction of 5,55,722 cum Sand/Morrum will be similar to that of Ist year, proposed to be carried out again from 117 mRL. The extraction of the Sand/Morrum tabulated as under:

Table No. 8 Extraction of Sand/Morrum over the plan period in IVth Year

| Bench level (mRL) | Workable Area | Area (sqm) | Thickness (m) | Volume of Ordinary sand (cum) |
|------------------------------|--------------------------|-------------------|--------------------------|--|
| 117-116 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 116-115 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 115-114 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| Total | | | | 5,55,722 |

Bench development and Extraction of sand over the plan period in Vth Year:

As per details of sanctioned quantity of Sand/Morrum in LOI and replenishment provided in the Table No. 9, the extraction of 5,55,722 cum Sand/Morrum will be similar to that of Ist year, proposed to be carried out again from 117 mRL. The extraction of the Sand/Morrum tabulated as under:

Table No. 9 Extraction of Sand/Morrum over the plan period in Vth Year

| Bench level (mRL) | Workable Area | Area (sqm) | Thickness (m) | Volume of Ordinary sand (cum) |
|------------------------------|--------------------------|-------------------|--------------------------|--|
| 117-116 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 116-115 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 115-114 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| Total | | | | 5,55,722 |

Considering the factors the total Sand/Morrum volume may decrease by maximum 5 percent of the volume given in letter of intent.

4.3 Proposed rate of production when the mine is fully development.

Proposed rate of production will be 5,55,722 cum/year.

4.4 Mineable Reserves and anticipated life of the mine.

1,17,929 cum is the quantity of reserves estimated as Geological Reserves and about 92,435 cum (60%) will be replenished every year after monsoon. As such the life of the mine will continue till the period of lease and subsequent lease renewals.

4.5 Principal of Proposed Mining.

4.5.1 Opencast, OTFM/Semi Mechanized, No drilling blasting, No dredging, day time, dry season.

Mining activity in river bed of Yamuna River will be open cast and semi mechanized (OTFM). The proposed volume of scraping of sand/morrum is 5,55,722 cum/year as mentioned in Table no.5 up to the depth of 3.0 m. The maximum depth of mining will not be more than 3.0 m. The mining method will be bar scalping/scraping (OTFM) using bar scraper for sand/morrum scraping from the lease area and collecting in designated area in mining lease area. Loader will be used for loading of Sand/Morrum in to the trucks/trolley for further transportation to the Local market Bar scraping is the method approved in SMMGG, 2016 issued by MoEF &CC, GOI Delhi for environmental friendly mining.

| Method | Technology | Tools/ Machines |
|--------------|-------------------------|---------------------|
| Bar Scraping | OTFM (Semi- Mechanized) | Bar scraper, Loader |

Postulates of Mining methodology

1. Sand/Morrum mining will be carried out strictly as per Mining guidelines Act/Rules.
2. Dredging will not be done.
3. Blasting and drilling not required.
4. Main stream will not be disturbed.
5. Mining from braided bars and accumulated areas.
6. Mining in day time and in dry season only.
7. No mining in rainy season.
8. Required safe corridor will be maintained.
9. Numbers of ramp will be less.
11. Only Sand/Morrum will be extracted.
12. No labour camp in mining lease area.
13. Mining will be carried out in slices/ladder form of 1.0 m.
14. Total proposed depth 3.0 m.
15. Available Ground water depth 15.25 mbgl-13.27 mbgl. will not be intercepted / disturbed.
16. Vertical angle for mining will not be more than 30 degree.

(ii) HAULAGE AND SURFACE TRANSPORT

Mode of transportation of the mixed material is by trucks/tractor trolleys of 10-15 tones capacity. Trucks of larger size may also be used where the material is to be carried to a long distance to be used for out bound transportation. Mining area is connected with a 'Kuccha' road of say 1.0 km up

to the nearest pucca road and thereafter it is metalled road up to destination. The approach road is adequate to permit easy maneuverability of trucks and it also provides cross-over and changing points. Water is sprayed regularly by tractor mounted water sprinklers to suppress fugitive dust generation.

Methodology

Bar scalping or skimming is extraction of Sand/Morrum and gravel from the surface of bars. Historical scalping commonly removed most of the bar above the low flow water level, leaving an irregular topography. Present method generally requires that surface irregularities be smoothed out and that the extracted material be limited to what could be taYamuna above an imaginary line sloping upwards and away from the water from a specified level above the river's water surface at the time of extraction (typically 0.3 - 0.6 m (1-2 ft)) bar scalping or skimming. Bar scalping is commonly repeated year after year. To maintain the hydraulic control provided to upstream by the riffle head, the preferred method of bar scalping is now generally to leave the top one-third (approximately) of the bar undisturbed, mining only from the downstream two-thirds.

1. Can create efficient channel.
2. Less disturbance on bar.
3. Smaller impact on riparian vegetation.
4. Can remedy channel braiding.
5. Useful for aggraded channels.

Mining faces will be opened from top to down word. It will be advanced towards all directions. Approach & Haul roads of 6m wide and 1:16 gradient will be provided to each mining faces for transportation of mineral. No top soil exist within the area therefore, no proposal has been given for its management.

4.6 Details of daily production and number of machines:

Proposed annual excavation volume – 5,55,722 cum/year.

Daily production considering 275 working days/year – $5,55,722/275 = 2020.8$ cum say 2021 cum.

Scraper/Scalper- Since the excavation and extraction of sand/morrum is to be carried out Bar Scalping method. Hence, the number of the scalper required for the scraping of the daily production are as under -

| Type | Scraping capacity / Day (10 hrs) | Scraping Volume / day | Required number of scraper(s) |
|---------|----------------------------------|-----------------------|-------------------------------|
| Scalper | 200 cum | 2021 cum | 11 |

Trucks-

Details of the number of trucks required for the transportation according to the daily excavation volume is tabulated as under-

| Daily production(cum) | Capacity of truck | Number of trucks required |
|-----------------------|-------------------|---------------------------|
| 2021 | 14 cum | 145 |

5.0 DRILLING & BLASTING - Not Required.

No drilling & blasting will be required / undertaken for Sand/Morrum mining.

6.0 MINE DRAINAGE:

a) Likely depth of water table based on observations from nearby wells and water bodies:

On the basis of the past data the Yamuna River retains the water table 15.25 bgl in post-monsoon season. During summers the water table further goes down about 1.98 m and in post-monsoon season the water table is found at 13.27 bgl below the top surface in river bed.

b) Working expected to be 3.0 m above the water table during 5 year.

During 5 year, the mine working will be confined up to 117 mRL to 114 mRL. Water table will not be interrupted by mining operations.

c) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 114 mRL, hence water table will not be encountered by mining activities during 5th year.

7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

a) Description of nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the 5th year:

No soil exists within the area and no overburden/waste and mineral rejects likely to be generated therefore, no proposal has been given for its separate stacking.

b) Land for disposal of waste.

No proposal has been given for disposal of waste stacking.

c) Details of configuration and sequence of building up of dumps along with the proposals for the stacking of sub-grade ore.

No soil exists within the area, no overburden/waste and mineral rejects likely to be generated therefore, no proposal has been given for its separate stacking.

8.0 USE OF MINERAL:

The Sand/Morrum will be used in the construction of buildings, bridges & infrastructure etc. The Sand/Morrum of lease area is medium to fine grained brown in color. Sand/Morrum is an essential minor mineral used extensively across the country for construction purposes. Sand/Morrum is used in building construction activities. The mineral is being used in making Hume Pipe. The sand/morrum can be used as die-casting and molding material.

9.0 OTHER:

9a) Site Services

The following site services will be provided at mine site

| | |
|-------------------------|---|
| i) Office | 1 |
| ii) Drinking water shed | 4 |
| iii) Rest shelter | 2 |
| iv) First Aid Centre | 2 |
| v) Store | 1 |

9b) Employment Potential

Thus category-wise employments will be as below:

| | |
|-------------------------------------|------|
| 1. Certified Mines Foreman | - 3 |
| 2. Supervisor | - 4 |
| 3. Semi-skilled / unskilled persons | - 45 |

Total Manpower - 52

10.0 MINERAL PROCESSING:

a) Details of the processing/ beneficiation and finished marketable product.

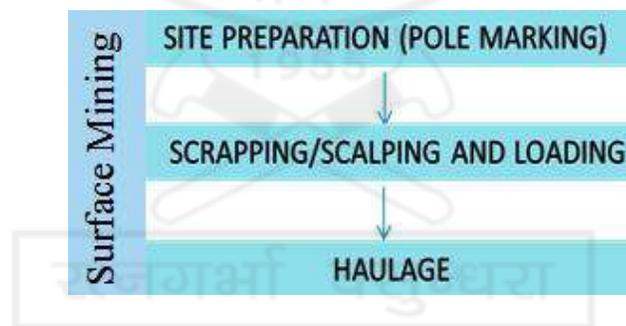
The entire area consists of Sand/Morrum in mixed form & it is ready to market therefore, no beneficiation of mineral processing will be required. No Mineral beneficiation is involved within the lease area. It is transported in the mixed form.

b) Disposal method for tailing or waste from the processing plant.

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached. However, the process flow chart of mining operations proposed to be carried out is given below:



d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals are required.

e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site /plant.

f) Water requirement and source of water. Disposal of water and extent of recycling

Total water requirement for the project is 5.42 KLD. Its breakup is as under:

Table- 11: Total water requirement

| S. No. | Purpose | Water Requirement (KLD) |
|--------|------------------|-------------------------|
| 1. | Dust Suppression | 4.8 |

| | | |
|----|---------------------|-------------|
| 2. | Plantation | 0.10 |
| 3. | Domestic (drinking) | 0.52 |
| | Total | 5.42 |

However, No water is required for mining and processing hence, no disposal of water and extent for recycling is required.

PART-B

11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Status of base line information

(I) Land Use:

The existing land use of the area is almost hundred percent waste lands.

The existing land use is given in tabular form:

| S. No. | Land Use | Agriculture Land (ha) | Forest Land (ha) | Waste Land (ha) | Grazing Land (ha) |
|--------------|------------------------------------|-----------------------|------------------|-----------------|-------------------|
| 1 | Mining Area | - | - | 18.50 | - |
| 2 | Dumps | - | - | - | - |
| 3 | Office, Rest Shelter etc. | - | - | - | - |
| 4 | Balance undisturbed land | - | - | - | - |
| 5 | Area submerged under water channel | - | - | - | - |
| 6 | Safety zone | - | - | - | - |
| Total | | | | 18.50 | |

(II) Water Regime:

On the basis of the past data the Yamuna River retains the water table 15.25 bgl in post-monsoon season. During summers the water table further goes down about 1.98 m and in post-monsoon

season the water table is found at 13.27 bgl below the top surface in river bed.

(iii) Flora

The main forest species found in the districts are Teak, Kardhai, Dhou, Tendu, Khair, Palash,

Bamboo, Medicinal Shrubs, Herbs and trees like Amla, Bahera, Bel, Arjun, Mahua, Seja, Chironji, etc.

iv) Fauna

Animals depend on forest not only of food but also for habitat. The diversity of fauna living in water and land in the air are found in the State. Since their list is long, mention shall be made here only of important species mainly found in the district:

Fish: Mahaser, Hilsa, Saul, Tengan, Parthan, Rasela, Vittal, Rohu, Mirgal, Kata, Labi, Mangur, Cuchia, Eel, Einghi, Mirror Carp, Trout.

Amphibia: Frog and Toad.

Reptiles: Bamania, Pit-viper, Lizard, Goh, Cobra, Tortoise, Krait, Dhaman and Crocodile.

Aves: Cheel, Vulture, Peacock, Nightingale, Pigeon, Parrot, Owl, Nilkanth and Sparrow.

Mammals: Shrew, Porcupine, Hare, Mongoose, Cow, Buffalo and Mouse.

Other common species found here are Panther, Sambhar, Cheetal, Kastura, Chinkara, Black Deer, Nilgai, Back-brown Bear, Mountain Goat, Hyena, Hill Dog, Elephant etc. Among the birds Fowl, Pheasant, Partridge, Florican, Duck, Goose and Wader are common.

(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. SPM, SO₂, NO_x will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from Yamuna from the dugwells/borewells which are located near the mining area. Number of hand pumps are dug in the villages.

The ground water of the district is colourless, odourless and slightly alkaline in nature. The Fluoride is within the permissible range from 0.6-1 ppm. Phosphate is found nil in the area.

It is observed that quality of water is good for drinking, domestic and all other purposes. The arsenic content has been found ranging from Nil to 2 ppm. Depth wise ground water quality reveals that fresh water is available at all levels in this region. Electrical conductivity is a function of ionic concentration and is used for assessment of dissolved substances in the water. The importance of EC is its measure of salinity, which greatly affects the taste

(v) Climatic Conditions:

a) Temperature:

May is the hottest month with mercury shooting up to 47.0 °C. With the advance of monsoon by mid- June, temperature starts decreasing. January is usually the coldest month with temperature going down up to 5.8 °C.

b) Rainfall:

The average annual rainfall is 902.00 mm. The climate is typical subtropical penetrated by long and intense summers. About 80% of the annual rainfall is received from south-west monsoon. The relative humidity is highest in August about 85% and lowest in April.

vi) Human Settlement:

Human settlements are distributed in fringes of core zone. The inhabitants belong to all the four castes. The main occupation in buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc.

Occupation:

The district has a good agricultural base and a reasonably good infrastructure of various facilities. Agriculture is the main stay of population. More than 60% of the population is based upon agricultural produces. The climate pattern of the district is quite suitable for agricultural cropping pattern and other purposes.

(vii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

b) Environmental Impact Assessment statement describing the impact of mining.

(i) Land use:

The impact on the land form or physiography will be limited to the modification of the slope. The landscape and land use will undergo a radical change due to open cast mining. The impact during next 5 year is limited as benches will be formed and will be replenished during monsoon. Besides,

these benches, roads will also modify the physiography. Mining activity causes impact on flora and fauna due to land degradation, deforestation, etc. However, as the mining is restricted to very small area in the river bed in dry condition. There is no likelihood of any land degradation or deforestation being caused. The impact on land use will also be limited. The mining activity is restricted along the river bed only. Since the site is government owned waste land, no impact on existing land use is anticipated, also the mined area would get replenished on arrival of monsoon every year itself. The various modifications due to mining allied & activities during next 5 year is given below.

Table No. 15: Land Use of Mine Site

| Activity | Area Occupied (ha) During 5 years | At the end of conceptual period (ha) |
|----------------------------------|-----------------------------------|--------------------------------------|
| Mining Area | 18.50 | 18.50 |
| Waste dumps | - | - |
| Reclamation / Replenished | - | - |
| Balance undisturbed land (other) | 0.000 | 0.000 |
| Total | | 18.50 |

(ii) Air Quality:

1. It has already been explained that mining will be in a very small scale without of adopting of drilling and blasting. One of the most crucial element for air pollution is gaseous pollutants (SO₂ & NO₂) are anticipated due to use of bar scraper, loader, truck & tractors etc. Particulate matter will also arise. Therefore periodical monitoring of AAQ will be analyzed.
 2. Proper mitigation measures like water sprinkling on haul roads will be adopted to control dust emissions up to metaled road.
 3. Plantation will be carried out on approach roads & nearby vicinity of river bank.
 4. To control the emissions regular preventive maintenance of equipment's will be carried out on contractual basis.
 5. It will be ensured that all transportation vehicles carry a valid PUC certificate.
 6. During Transportation vehicles will be covered with tarpaulin sheets.
- However, if required, water sprinkling on dry months may be undertaken on the haul road where the maximum traffic will be observed.

(iii) Water Quality

1. The working during next 5 year will be confined up to 3.0 m below the surface level moreover; bar scraping mining will be done which will have no any impact on surface and ground water. Therefore no impact on water quality will be observed.
2. No waste water will be generated from the mining activities as the project only involves lifting of Sand, Bajri & sand silt -clay mixture from river bed in dry state.
3. Mining in the area will be done above the river bed water level therefore water regime is not disturbed.
4. The mining from river bed does not have any impact on natural drainage of surrounding area as it is not disturbing any tract of land anywhere.
5. It is only lifting of Sand/Morrum in slices with uniform thickness and will not pose any hindrance in flow of water during monsoon.

(vi) Noise Level:

1. It has been explained earlier that proposed mining is of open cast semi mechanized using bar scraper and loader without drilling & blasting. Therefore noise level too will not show any significant increase. Transportation vehicles used for dispatch of RBM (River Born Mineral) are source of noise pollution at mine site. Hence periodical noise monitoring will be done.
2. Proper maintenance of all machines will be carried out, which help in reducing generation of noise during operations..
3. No other equipments except the Transportation vehicles, bar scraper and loaders for Sand/Morrum scraping and loading respectively is proposed.
4. Noise generated by these equipments is intermittent and does not cause much adverse impact.
5. Periodical monitoring of noise will be done to adopt corrective actions wherever needed.
6. Plantation will be taYamuna up along the approach roads and on river bank. The plantation minimizes propagation of noise and also arrests dust.

Periodical monitoring location has been shown in Environment management Plan.

(v) Vibration level:

It has been mentioned that Mining will be carried out without adoption of drilling & blasting therefore no impact on vibration level will be envisaged.

(vi) Water Regime:

The mining will not cause any change or diversion of any source of water in the area or any drainage pattern.

(vii) Socio-Economics:

Though employment potential is not very high but whatever employment will be generated will be available to surrounding. It has been mentioned that there is a serious problem of migration in this region for the need of livelihood, any attempt of generating employment will be important contribution to this area and should be welcomed.

(viii) Historical Monuments etc.:

No historical monument exists surrounding the lease hold.

c) Environmental Management Plan supported by appropriate plans and sections dealing the time bound action proposed to be taken Yamuna with sequence and timing in the following areas.

I. Temporary storage and utilization top soil:

No soil exists within the area therefore no proposal has been given for its separate stacking.

II. Reclamation of affected land - year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next 5 year:

The mining activity involves removal of minerals by bar scraping method and mining operation involves riverbed. Bar will be reformed in mining lease area due to Sand/Morrum deposition during floods in rainy season hence, there would be no change in the topographical features and land use pattern.

Table No. 16 Yearly Plantation under different areas

| Year | Number of plants | Plants with name of species | Plantation under different areas in ha |
|------------|------------------|--|--|
| Ist to Vth | 400 | Mahua, Jamun, Neem, Babul, Palas, Ber, Semal, Kardhai, Seesham | Riparian Zone & Haulage Road or on the land identified by concerned gram panchayat / competent authority |

Other Area:

1. The lease area is marked as waste land. Plantation will be carried out on:
2. Riparian fringe & haulage route.
3. 105 nos. of sapling will be planted along the approach roads/haulage route under the supervision of local authority in the nearby villages.

4. Trees growing up to 5 m or more in height will be planted within the riparian fringe, such that there is no impediment to seasonal movement of water and general hydrodynamics.
5. Plantations of adequate density serve as vertical screen of Biomass, screening the dispersion of air borne pollutants and attenuating noise as well.
6. Local species will be planted as per the CPCB guidelines and in consultation with local forest office. Species to be planted will be The trees like Shisham (*Dalbergia sissoo*), Arjuna, Kanji, Khair, Saagaun, Subabul, Neem, Babul, Kanju, Gold Mohar, Kesia, Akesia, Mango and Jamun, Neem Baniyan, etc.
7. Fast growing trees with thick perennial foliage will be grown, as otherwise it may take many years for trees to grow to their full height.
8. *Dalbergia sissoo*, known as Shisham, is an erect deciduous tree, native to the Indian Subcontinent. This tree is known to favour river banks.
9. Planting should be done in large sized 90 cm x 90 cm grid. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.
10. As per the provisions laid down in Sustainable Sand Mining Management Guidelines 2016 of MoEF & CC for Category B plantation of 5 trees / ha is necessary along the approach roads and in the nearby villages. Year wise no. of saplings to be planted is 105 along haul route and riparian zone.

Post Plantation Care:

Following precaution to be undertaken for survival of plants:

- i) The samplings will be undertaken for survival of plants.
- ii) Plants will be taken care by applying fertilizers and proper weeding etc.
- iii) Healthy, local & fast growing tree species will be recommended for plantation.
- iv) Plant mortality will be replaced with new healthy saplings.
- v) Every sapling will be covered by tree guard to avoid damage through cattle grazing.
- vi) A Gardener or mazdoor will be employed for care.
- vii) Necessary arrangement will be provided for watering tree species planted at different parts.

4. Year wise stabilization and vegetation of dumps along with interburden dumps management

No soil exists within the area therefore no proposal has been given for its separate stacking.

5. Measures to Control erosion/sedimentation of water courses:

No drainage or water course will be disturbed due to mining. The area consists of waste land & rain water will accumulate in the mining pits & will percolate to recharge the ground water.

6. Treatment and disposal of water from mine:

Mining will be carried out up to depth of 3.0 m from surface & will be replenished during monsoon. No waste will be generated during course of mining therefore no question arises for its treatment and disposal of waste.

7. Measures for minimizing adverse effects on water regime:

It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.

8. Protective measures for ground vibration/air blast caused by blasting:

As the proposed method of mining is open cast, OTFM without adoption of drilling & blasting. The impact on this aspect is negligible.

9. Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:

No such feature exists within the lease area.

10. Socioeconomic benefits of mining:

1. In general, socio-economic environment will have positive impact due to the sand mining project in the area.
2. The employed laborers will be from nearby villages only as these people are mainly dependent upon such mining activities.
3. In order to further improve the socio-economic conditions of the area, the management will contribute for development works in consultation with local bodies.
4. Periodical medical checkup will be conducted.
4. In order to further improve the socio-economic conditions of the area, the management will contribute for development works in consultation with local bodies.
6. The scale of operation is limited with 90% local employment. Hence some benefit to the local community will occur on this aspect. Besides the direct employment, indirect employment will include tractor owners, shop keepers Dhaba walas etc.



PROGRESSIVE MINE CLOSURE PLAN

1.0 Introduction

a. Name and Address of Project Proponent

Shri Ashok Kumar S/o Shri Sattidin Sachan.

Residential Address:- 51 Ka, Kalauliteer Danda, District- Hamirpur, U.P.-210301.

b. Location: The proposed lease area is approachable from metalled road branching off from the main road towards north through kachha road.

1. SH-13 – 5.5 km* (E)
2. Banda Railway Station- 40.0 km* (NE)
3. Khajuraho Airport - 123.0 km* (SW)

c. 1 Sanctioned Lease area : 18.50 ha.

2 Workable Area : 18.50 ha

d. Type of lease area: The land is owned by State Govt. & it has given its consent for the exploitation of sand/morrum. Total area is waste land of alluvial deposit & it is free from forest land.

e). Present land use pattern:

The existing land use is given below:

Table No. 1: Type of Land use

| Type of Land Use | Area (ha) | Ownership/Occupancy | Mouza, Block, District State |
|--|-----------|---|---|
| 1. Non-Agricultural land 2. Non-Grazing land 3. Waste land | 18.50 | The land is owned by State Govt. & it has given its consent for the exploitation of sand/morrum | Gata No. Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village - Sadimadanpur, Tehsil-Pailani, District - Banda, Uttar Pradesh. |
| Others | | | |

Table No. 2: The existing land use & given below

| S. No. | Land Use | Agriculture Land (ha) | Forest Land (ha) | Waste Land (ha) | Grazing Land (ha) |
|--------------|------------------------------------|-----------------------|------------------|-----------------|-------------------|
| 1 | Mining Area | - | - | 18.50 | - |
| 2 | Dumps | - | - | - | - |
| 3 | Office, Rest Shelter etc. | - | - | - | - |
| 4 | Balance undisturbed land | - | - | - | - |
| 5 | Area submerged under water channel | - | - | - | - |
| 6 | Safety zone | - | - | - | - |
| Total | | | | 18.50 | |

1.1 Reasons for closure:

At present there is no foreseeable reason regarding closure of mine. The progressive mine closure plan is being submitted, under amended rule under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules 1963.

1.2 Statutory obligations:

As per amended rule under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules 1963 for every fresh grant and renew of mining lease, a progressive mine closure plan is required to be submitted.

1.3 Closure plan preparation:**Name and Address of Project Proponent**

M/s A.S. Traders Prop- Shri Ashok Kumar S/o Shri Sattidin Sachan.

Residential Address:- R/o 51 Ka, Kalauliteer Danda, District- Hamirpur, U.P.-210301

Name & Address of R.Q.P. preparing the mining plans:

Yashvir Singh Chaudhary

RQP/UPDGM/020/2020

2.0 Mine Description:

2.1 Geology

Topography

The study area is situated in the southeastern part of the Indo-Gangetic alluvium plain, and is more or less flat having a few conspicuous topographical features. The plains of the area have been formed by the sediments brought down by rivers of the Ganga and Yamuna system and deposited over undulating surface of the Vindhyan and suffered erosions to such an extent that it becomes peniplain. The plain area has slope from west to east. The area is situated in the drainage basin of the Yamuna. The altitude of the land surface varies between 180 m to 75 m above mean sea level. The deposition of sediments occurs in channel and terrace form. Betwa River, a tributary of river Yamuna flowing from SW to NE meets with Yamuna River on the right bank in District.

Regional Geology:

Geologically District occupies a part of Indogangetic plain and is underlain by quaternary sediments consisting of clay silt Kankar and sands of different grades. The thickness of these quaternary sediments increases gradually towards north. The general geological succession of the formations is given below.

Geological succession

| Lithologic Composition | Group | Age |
|---|------------------------------|--|
| Fine Sand, Silt and Clay | Newer Alluvium | Upper Pleistocene to Recent |
| Clay with Kankar and sands of different grade | Older Alluvium | Lower Pleistocene to Upper Pleistocene |
| ----- Unconformity ----- | | |
| Sand Stone Shales and Lime stone | Vindhyan | Proterozotic |
| Granite and gneiss and outcross of granitoid, meta sedimentaries and basites, dolerite and quartz reef. | Bundelkhand Granitic complex | Archean to Proterozotic |

In District the sediments of newer alluvium are mainly arenaceous in nature and are found in topographically low region. These sediments are loose, unconsolidated flood plain deposits and are confined in narrow strips all along the present drainage system. The newer alluvium material along the river Yamuna comprises mainly micaceous mineral. While in the northern parts along the bed of the river Senegar the younger alluvium material resembles mineralogically to older alluvium material as it is formed by the reworking of older alluvium through alluvial action. The younger alluvial material occupying extreme southern part of the district differst in composition as the river Chambal originating from plateau region, south of Etawah district comprising mainly sandstones. The older alluvium material generally occupies the region of higher elevation. These sediments are argillaceous in nature and relatively compact. The clays predominate over sandy horizon in older alluvium.

2.3 Local/ Mine Geology:

The study area is underlain by alluvial deposits mainly which is of Pleistocene to Recent age. The alluvial deposits found within the study area are both older alluvium and Newer Alluvium. Older Alluvium categorized into Banda and Varanasi Alluvium of Middle to Upper Pleistocene age. Newer Alluvium belongs to upper Pleistocene to Recent age. Within the study area, the major portion is overlain by Varanasi Alluvium in the district Kanpur Dehat, Kanpur Nagar and Fatehpur and Banda alluvium found towards the districts Jalaun and Hamirpur and also a palaeochannel is found around the area where river Betwa joins the Yamuna river.

Along the water channel of Yamuna River flowing from North-west to South-east direction, newer alluvium is found viz. Terrace and Channel alluvium are found. Channel alluvium is mostly concentrated in the upper reaches of the river within the 10km radius buffer zone lying in districts Hamirpur and Kanpur Nagar which indicates the presence of Channel, point and lateral bars within the active water channel and river bed of these formerly mentioned districts are partially or wholly submerged during the monsoon season.

.2.2 Reserves:

Details of Exploration:

a) Already carried out in the area:

Mining of Sand, is being done since long time therefore no specific method of exploration is required as the river born sediments are, deposited all along the river-bed and are very well exposed

on the surface. Moreover, these sediments are accumulated / replenished every year during rainy season by river-waters to almost equal to extracted level and sometimes more depending on the intensity of rains on the upstream side. Adequate quantity of Sand is available for meeting consumer demand. Since regular sand lifting is practiced along the river course, and more or less same level is seen after rains, so it is understood that sediments load carried is near equal to what is lifted.

b) b) Proposed to be carried out:

The existence of Sand/Morrum is already established in the area and grade & depth persistency has been already proved in the area.

3.5 METHOD OF ESTIMATION OF RESERVE:

1. Mineral Reserve

Mineable reserves have been calculated with limitation of 3m working depth. Bench height 1m and working width 12m with 1m thickness x 1m burm configuration has been drawn in geological sections to calculate the mineable reserves. The sectional area of each bench level has been calculated & multiplied by its average bench height to get the volume using AutoCAD. Bulk density of Sand/Morrum may be taken 1.5 for tonnage factor. The mineable reserve, which shall be re-assessed based on replenishment study of the area after every monsoon season is tabulated as bellow:

| Bench level (mRL) | Workable Area | Area (sqm) | Thickness (m) | Volume of Ordinary sand (cum) |
|-------------------|---------------|------------|---------------|-------------------------------|
| 117-114 | 18.50 | 1,85,000 | 3.0 | 5,55,722 |
| Total | | | | 5,55,722 |

Table No. 2. Mineral Classification

| Sanctioned Lease Area | Workable Area | Volume of Mineral as Per LOI (cum) | Geological Reserve Volume(cum) | Mineral Reserve Volume(cum) |
|-----------------------|---------------|------------------------------------|--------------------------------|-----------------------------|
| 18.50 | 18.50 | 5,55,722 | 7,40,000 | 5,55,722 |

Table No. 3 The detailed calculation of reserves

| Geological Reserve | | | | |
|------------------------------|----------------------|------------------|----------------------|--|
| Sanctioned Lease Area | Workable Area | Area(sqm) | Thickness (m) | Geological Reserve Volume (cum) |
| 18.50 | 18.50 | 1,85,000 | 4.00 | 1,85,000*4.0 = 7,40,000 |
| Total Volume | | | | 7,40,000 |

2.3 Mining Method:

1. Lease area is situated well within the meandering corridor of Yamuna River.
2. The workability is suggested by keeping in the mind possible effect on the meandering of the River. The mining on the concave bank is most suitable than convex bank. Hence year wise mining is suggested in a way that it will get replenished during monsoon.
3. Whole area will be mined out with production target of 5,55,722 cum/year during consecutive 5 year leaving 10 m safety barrier all along slices of 1.0 m will be scraped from mining lease area leaving 1/3 of bar undisturbed. Sand will be deposited on these bars during rainy season. In totality the principal of placer deposit is adopted

2.4 Mineral Beneficiation:

Not applicable as it is a sand mining

3.0 Review of Implementation of Mining Plan / Scheme of Mining including 5 years Progressive Closure Plan upto final closure of mine

It is a fresh grant case of mining lease and Provision of Mining Plan is being incorporated first time for river bed mining, therefore it is premature to make any comments about review of implementation.

4.0 Closure Plan:**4.1 Mined out land:**

The mining will commence from the upper level and advance towards lower level as well as in horizontal extent upto the maximum depth of 3.0 m from surface so that mined out area will be left open for replenishment during monsoon. The reclamation will occur naturally in such a manner that original topography will be restored.

The area already degrades due to mining & likely to be used during next 5 year is given below:

| Activities | Area already used(ha) | Area likely to be used during next 5 years(ha) |
|---|-----------------------|--|
| Mining Area | - | 18.5 |
| Top soil Stack | - | - |
| Interburden dump | - | - |
| Backfilled pit/Replenished pit | - | - |
| Area Submerged Under Active Water Channel | - | 0.000 |
| Safety zone | - | - |
| Total | | 18.5 |

The year wise mined out activities is given below:

(A) Mining:

| SNo. | Activities | Area(ha) |
|------|-------------------------------------|----------|
| 1 | Area already broken up | - |
| 2 | Area already backfilled / reclaimed | - |

| SNo. | Activities | Area(ha) |
|------|---|----------|
| 1 | Additional area proposed to be broken during next 5 years | 18.5 |
| 2 | Area to be Replenished during monsoon | 18.5 |

(B) Dump:

| SNo. | Activities | Area(ha) |
|------|--|----------|
| 1 | Area already covered by dump | Nil |
| 2 | Additional area to be covered by soil stack | Nil |
| 3 | Additional area to be covered by inter burden dump | Nil |
| 4 | Dump area to be covered by protective measures | Nil |

(C) Plantation:

| SNo. | Activities | Area(Ha) |
|------|--|----------|
| 1 | Area already covered under plantation | Nil |
| 2 | Area proposed to be covered under plantation in next 5 years (along the approach roads outside the area) | 0.210 |

4.2 Water Quality Management:

1. The area lies along the bank of Ken River which flows west to east direction in the area & during monsoon period, the applied area will be submerged with water & mining operations will be temporarily suspended during this period. Therefore no question arises for water management.

The material exposed will be Sand which is very feebly react with water that too when water becomes acidic. Even of reaction takes place it gives arise to increased temporary hardness of water.

2. The water quality will not be affected as mining is restricted to above ground level. Drinking water will be taken from the hand pumps, which is situated near the mining area. Number of hand pumps is dug in the villages. The working during next 5 year will be confined up to 1.87 m below the surface level moreover; bar scraping will be done which will have no any impact on surface and ground water.

3. No waste water will be generated from the mining activities as the project only involves lifting of Sand & Bajri from river bed in dry state.

4. Mining in the area will be done above the river bed water level therefore water regime is not disturbed.

5. The mining from river bed does not have any impact on natural drainage of surrounding area as it is not disturbing any tract of land anywhere.

6. It is only lifting of sand in slices with uniform thickness and will not pose any hindrance in flow of water during monsoon.

3.3. Air Quality Management:

1. The mining will be carried out by semi mechanized method using LEMM like loader and scraper without adoption of drilling & blasting & mining will be carried out maximum up to 3.0 m from surface land. The proposed site is located in the remote area having a clean atmosphere. Proper mitigation measures like water sprinkling on haul roads will be adopted to control dust emissions.

2. Plantation will be carried out on approach roads & nearby vicinity of river bank.

3. To control the emissions regular preventive maintenance of equipment's will be carried out on contractual basis.

4. It will be ensured that all transportation vehicles carry a valid PUC certificate.

5. During Transportation vehicles will be covered with tarpaulin sheets.

No doubt the mining in this remote area will deteriorate the air quality. The base line values are too low due to remoteness of the area. Air quality monitoring will be conducted once in a year.

4.4 Waste management:

No waste will be generated due to mining activities. All excavated quantities of sand, bajari & sand to be generated in mix form will be sold in the local market. Therefore no proposal of waste management has been envisaged.

4.5 Top Soil Management:

No soil will be generated during plan period therefore no precautionary measures have been proposed for its preservation and utilization.

4.6. Tailing Dam Management:

No tailing dam is proposed for Sand/Morrum mining.

4.7. Infrastructure:

No infrastructure facilities like road, aerial ropeway, convey or belts, power lines, buildings, structure, water treatment plant, transport & water supply sources are present within the applied area. Therefore no utilization & their physical stability & maintenance will be required. No such infrastructure facilities like electric transmission, telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, bridges etc. do not exist within the applied area, so question does not arise for the restriction.

4.8. Disposal of Mining Machinery:

The sand mine is semi mechanized open cast. No drilling and blasting will be carried out in future. Machines will be disposed in next 03 month, after lease period expires.

4.9. Safety and Security:

1. Each worker will be provided with helmets & safety shoes.
2. The mining area will be properly fenced to avoid any inadvertent entry in to mining area.
3. Working hours will be in day time & properly displayed.
4. Mining will be carried out thought the formation of benches maintaining overall pit slope > 10 deg.

4.10 Disaster Management and risk assessment:

The mining is proposed in a gentler flood plain of Yamuna River. The mining will go up to a depth of 3.0 m from the surface in the respective year and thereafter excavated area will be left open and vacant for replenishment during monsoon to restore the topography of the area.

The mining will discontinue during rainy season from end of June to end of September. During the temporary discontinuance, the mining lease area will be submerged with rain water.

5.0. Economic repercussions of closure of mine and manpower retrenchments:

All the workers being employed are contract labours. An industry will provide direct and indirect employment. The local residents will earn tremendous amount of money due to mining activities. It will change their life style.

5.1 Local residents of nearby villages will be employed in the mine. The family occupation is mostly farming. Few of them have occupation like carpentry & masonry.

5.2 About 30% of the workers employed in mine are independent but they are controlled and depended by their family members.

5.3 The local residents will be employed in the mining operations, and allied activities related to mining operations.

5.4 During mining operations the nearby land owners & society of the area will earn lucrative amount of money from direct & indirect activities. Most of them will spend money to establish other business also. After mining, the total land will be replenished naturally during monsoon. No repercussion should be observed during the closure of mine.

6.0 Time Scheduling for abandonment:

It is proposed in the mining plan that mining will open from downstream and subsequently advance towards upstream so that concurrent reclamation will be under taken to restore the topography of area. The mining will go up to a depth of 3.0 m from the surface in the respective year and thereafter excavated area will be left open and vacant for replenishment during monsoon to restore the topography of the area.

The year wise schedule of completion of quantities is given below:

| Activities | I Year | II Year | III Year | IV Year | V Year |
|---|--------|---------|----------|---------|--------|
| Toe wall along Soil stack | Nil | Nil | Nil | Nil | Nil |
| Backfilling(cum) | Nil | Nil | Nil | Nil | Nil |
| *Plantation (No. of sampling, outside lease area) | | | 400 | | |

| | | | | | |
|--------------|------------|------------|------------|------------|------------|
| Wire Fencing | Maintained | Maintained | Maintained | Maintained | Maintained |
|--------------|------------|------------|------------|------------|------------|

7.0 Abandonment Cost:

The tentative cost for implementation the protective and rehabilitation measures, the proposal given in the mining plan for next 5 year period is as under:

| Activities | I year | II year | III year | IV year | V year | Rate (in Rs.) | Total Amount (in Rs) |
|--|--------|---------|----------|---------|--------|---------------|----------------------|
| i) Toe wall at the base and side of soil stack (m) | -- | -- | -- | -- | -- | -- | -- |
| ii) Retaining wall at the edge of backfilled pit (m) | Nil | Nil | Nil | Nil | Nil | Nil | Nil |
| iii) Plantation (no. of sapling with in the area.) | | | 400 | | | 90 | 36,000 |
| iv) Reclamation(cum) | Nil | Nil | Nil | Nil | Nil | Nil | Nil |
| vi) wire fencing (m) | Nil | Nil | Nil | Nil | Nil | Nil | Nil |
| Total (Rs.) | | | | | | | 36,000 |

7.0 Any other information:

Required expansion will be arranged as per guidelines & laws of the area for the community development.

| S No. | Head | Area put on use at start f plan(in ha) | Additional requirement during plan period(in ha) | Total (in ha) | Area considered fully replenished & rehabilitated (in ha) | Net area considered for calculation (ha) |
|-------|---|--|--|---------------|---|--|
| 1 | Area under mining | -- | 18.5 | 18.5 | 18.5 | 18.5 |
| 2 | Storage for top soil | -- | -- | -- | -- | -- |
| 3 | Inter burden / dump | -- | -- | -- | -- | -- |
| 4 | Mineral storage | -- | -- | -- | -- | -- |
| 5 | Infrastructure(Workshop , administrative building etc) | -- | -- | -- | -- | -- |
| 6 | Approach Road* | -- | -- | -- | -- | -- |
| 7 | Railways | -- | -- | -- | -- | -- |

| | | | | | | |
|-----|---|------|------|------|------|------|
| 8 | Green Belt(out of MLA) | -- | -- | --- | --- | -- |
| 9 | Tailing pond | -- | -- | -- | -- | -- |
| 10 | Effluent Treatment Plant | -- | -- | -- | -- | -- |
| 11. | Mineral Separation Plant | -- | -- | -- | -- | -- |
| 12. | Township area / Rest shelter) | -- | -- | -- | -- | -- |
| 13. | Area submerged under active water channel | -- | 0.0 | 0.0 | 0.0 | 0.0 |
| 14. | Safety zone | -- | - | - | - | - |
| | Grand Total | 18.5 | 18.5 | 18.5 | 18.5 | 18.5 |

8.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Area to be considered for financial assurance = 18.5 ha.

It will be B category mine therefore

Financial assurance @Rs.25,000/- per acre will be applicable.

$45.71 * 25000 = \text{Rs. } 11,42,750/-$

Under the amended UP Minor Mineral (Concession) Rule 1963 thereof, the minimum amount of the bank guarantee shall be 2.0 Lac.

However, the lessee shall submit the required bank guarantee as per direction to the authorities.

9.0 Certificate:

Required certificates are enclosed along with the submitted mine plan.

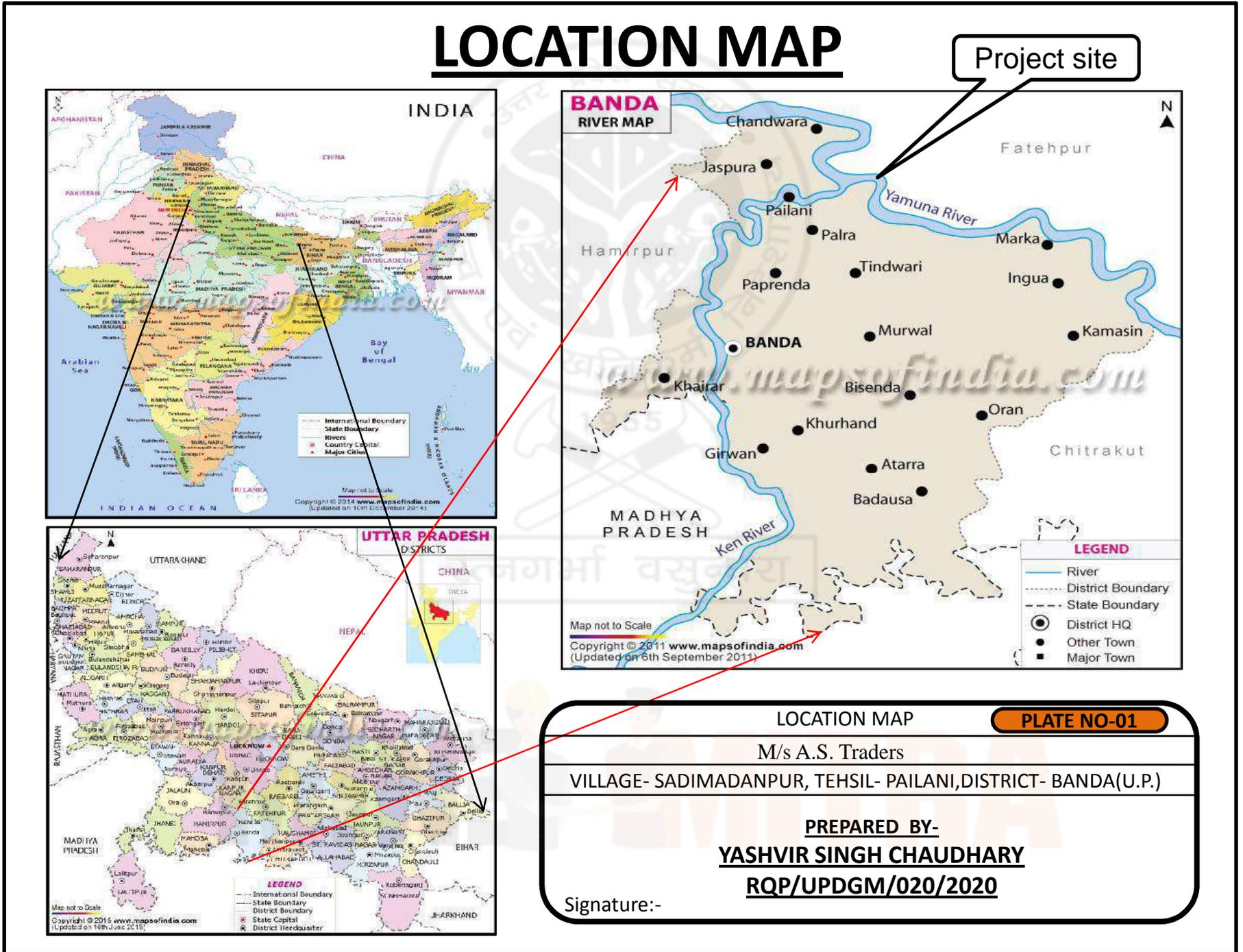
10.0 Plans and Sections:

All the plans and sections are enclosed with mining plan..

Date:

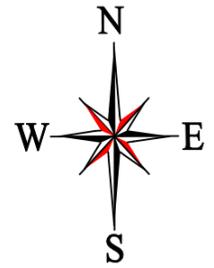
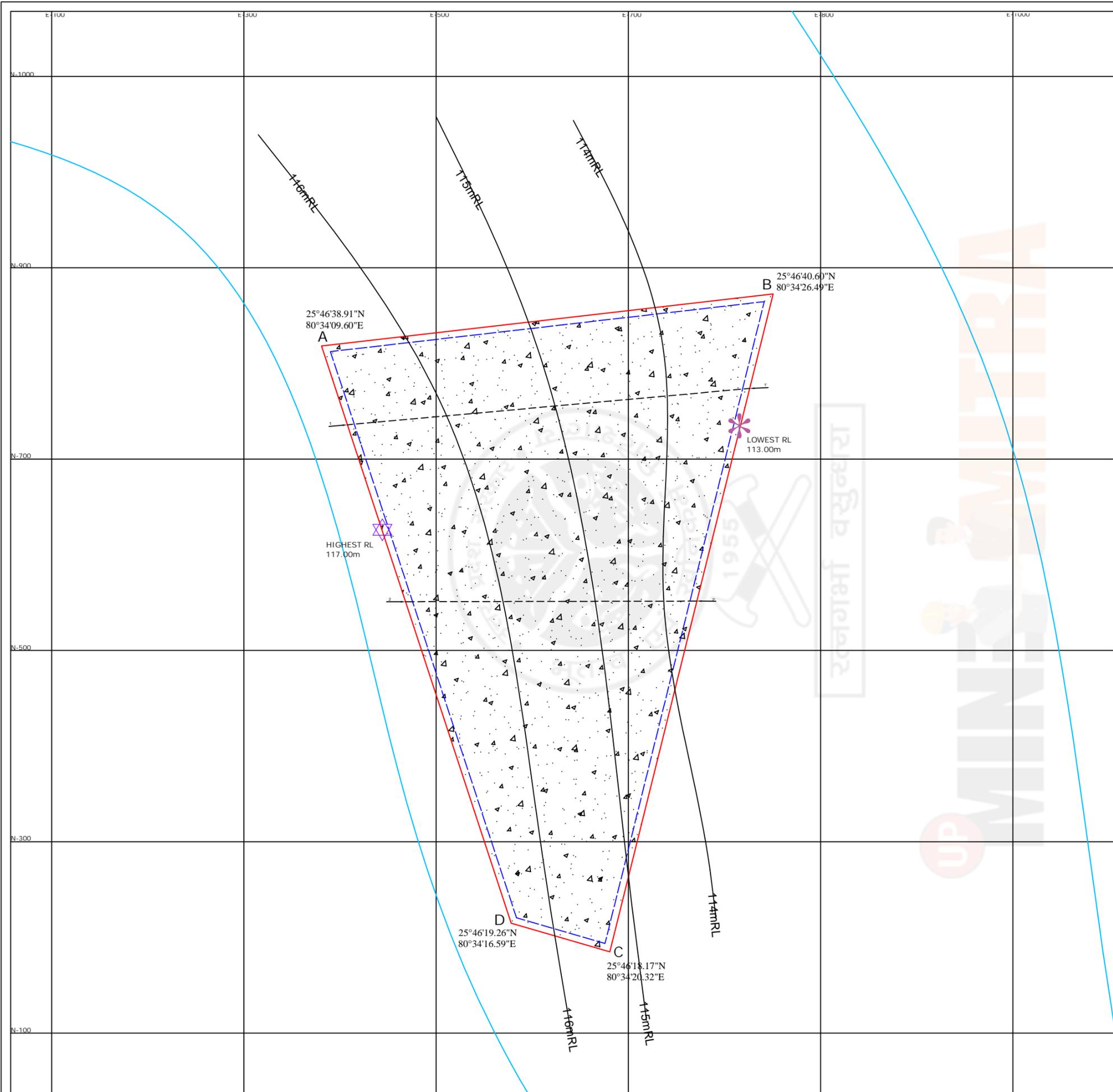
Place: Banda

LOCATION MAP



Project site

| | |
|---|--------------------|
| LOCATION MAP | PLATE NO-01 |
| M/s A.S. Traders | |
| VILLAGE- SADIMADANPUR, TEHSIL- PAILANI, DISTRICT- BANDA(U.P.) | |
| <p>PREPARED BY- <u>YASHVIR SINGH CHAUDHARY</u> <u>RQP/UPDGM/020/2020</u></p> | |
| Signature:- | |



| Legend | | |
|--------|----------------|--------------------------------|
| 1 | Lease Boundary | |
| 2 | Safety Zone | |
| 3 | Contour (m) | |
| 4 | Approach Road | |
| 5 | Coordinate | 25°46'38.91"N 80°34'09.60"E |
| 6 | Highest RL | |
| 7 | Lowest RL | |
| 8 | River | |

Geology

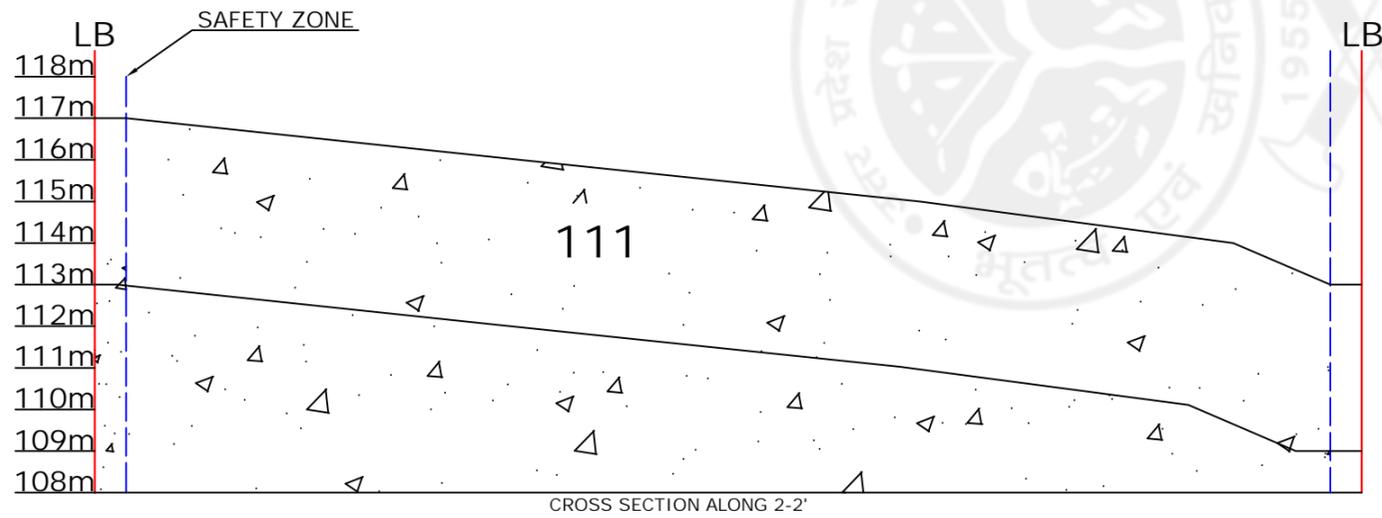
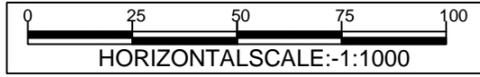
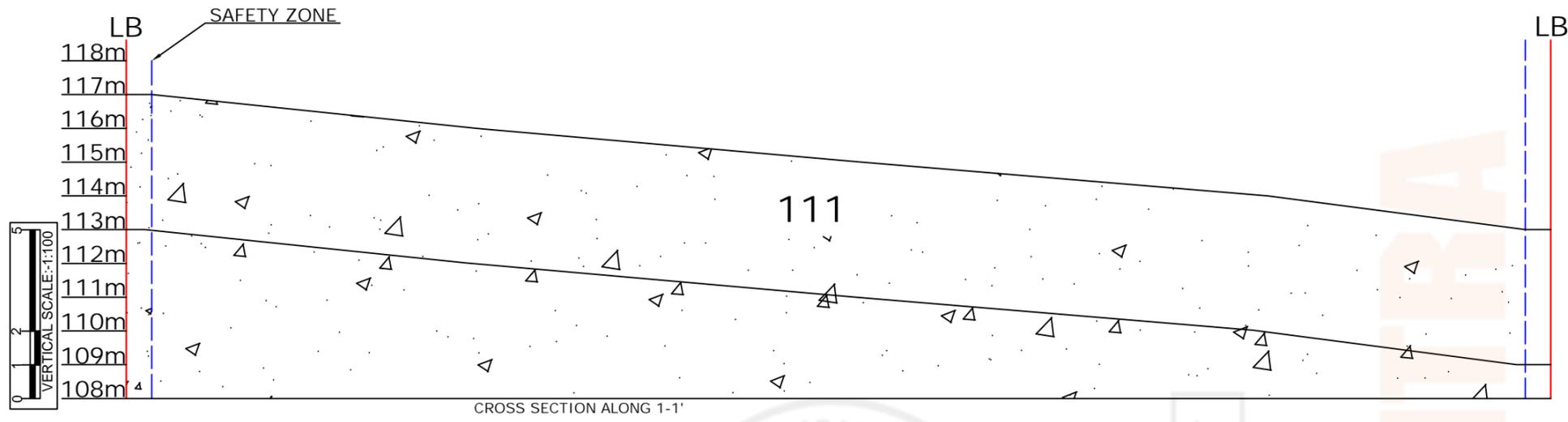
| | | |
|---|--|-------------|
| 1 | | SAND/MORRUM |
|---|--|-------------|

SCALE:-1:1000 PLATE.NO- 03

SURFACE/GEOLOGICAL PLAN

M/S A.S. TRADERS
SHRI ASHOK KUMAR
R/O VILLAGE- KALAUTIR, THANA KOTWALI NAGAR,
DISTRICT HAMIRPUR

LEASE AREA :- 18.50 HA
GATA NO.56 KA BHAG, 57,92/6, 93/1 94,
95/2,AND 60/1/3 KA BHAG
VILLAGE - SADIMADANPUR, TEHSIL - PALANI,
DISTRICT - BANDA, UTTAR PRADESH.



LEGEND

| | | |
|---|-----|-----------------|
| 1 | LB | LEASE BOUNDARY |
| 2 | --- | SAFETY ZONE |
| 3 | 111 | PROVED CATEGORY |
| 4 | --- | SSMMG |

Geology

| | | |
|---|-----------|-------------|
| 1 | [Pattern] | SAND/MORRUM |
|---|-----------|-------------|

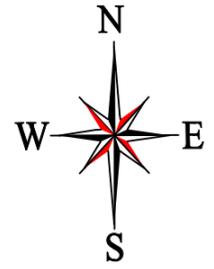
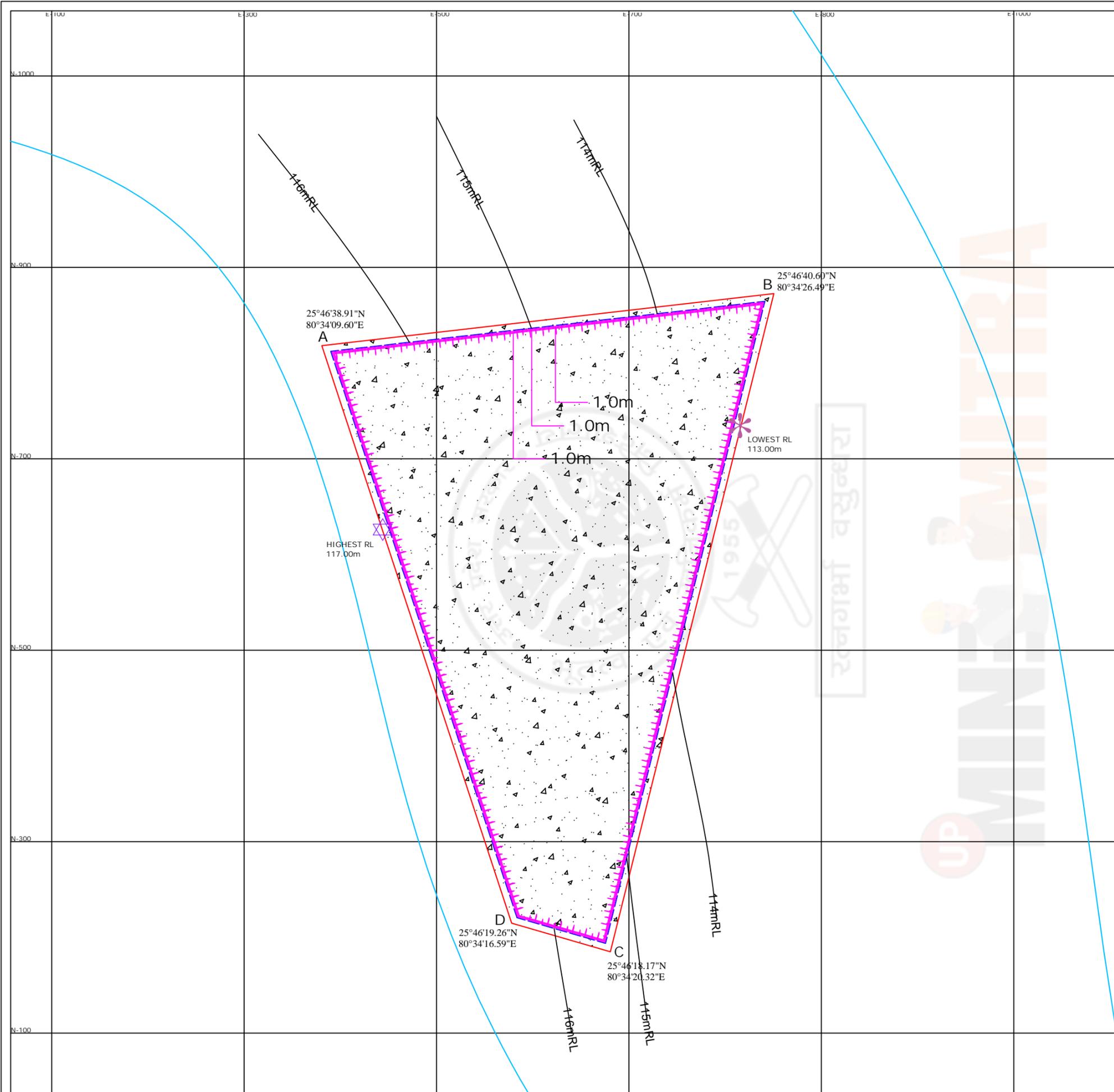
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PLATE.NO- 04

GEOLOGICAL SECTION

M/S A.S. TRADERS
SHRI ASHOK KUMAR
R/O VILLAGE- KALAULITIR, THANA KOTWALI NAGAR,
DISTRICT HAMIRPUR

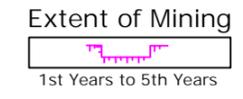
LEASE AREA :- 18.50 HA
GATA NO.56 KA BHAG, 57,92/6, 93/1 94,
95/2,AND 60/1/3 KA BHAG
VILLAGE - SADIMADANPUR, TEHSIL - PALANI,
DISTRICT - BANDA, UTTAR PRADESH.



| Legend | | |
|--------|----------------|--------------------------------|
| 1 | Lease Boundary | |
| 2 | Safety Zone | |
| 3 | Contour (m) | |
| 4 | Approach Road | |
| 5 | Coordinate | 25°46'38.91"N 80°34'09.60"E |
| 6 | Highest RL | |
| 7 | Lowest RL | |
| 8 | River | |

Geology

| | | |
|---|--|-------------|
| 1 | | SAND/MORRUM |
|---|--|-------------|

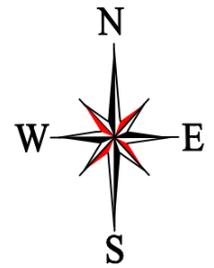
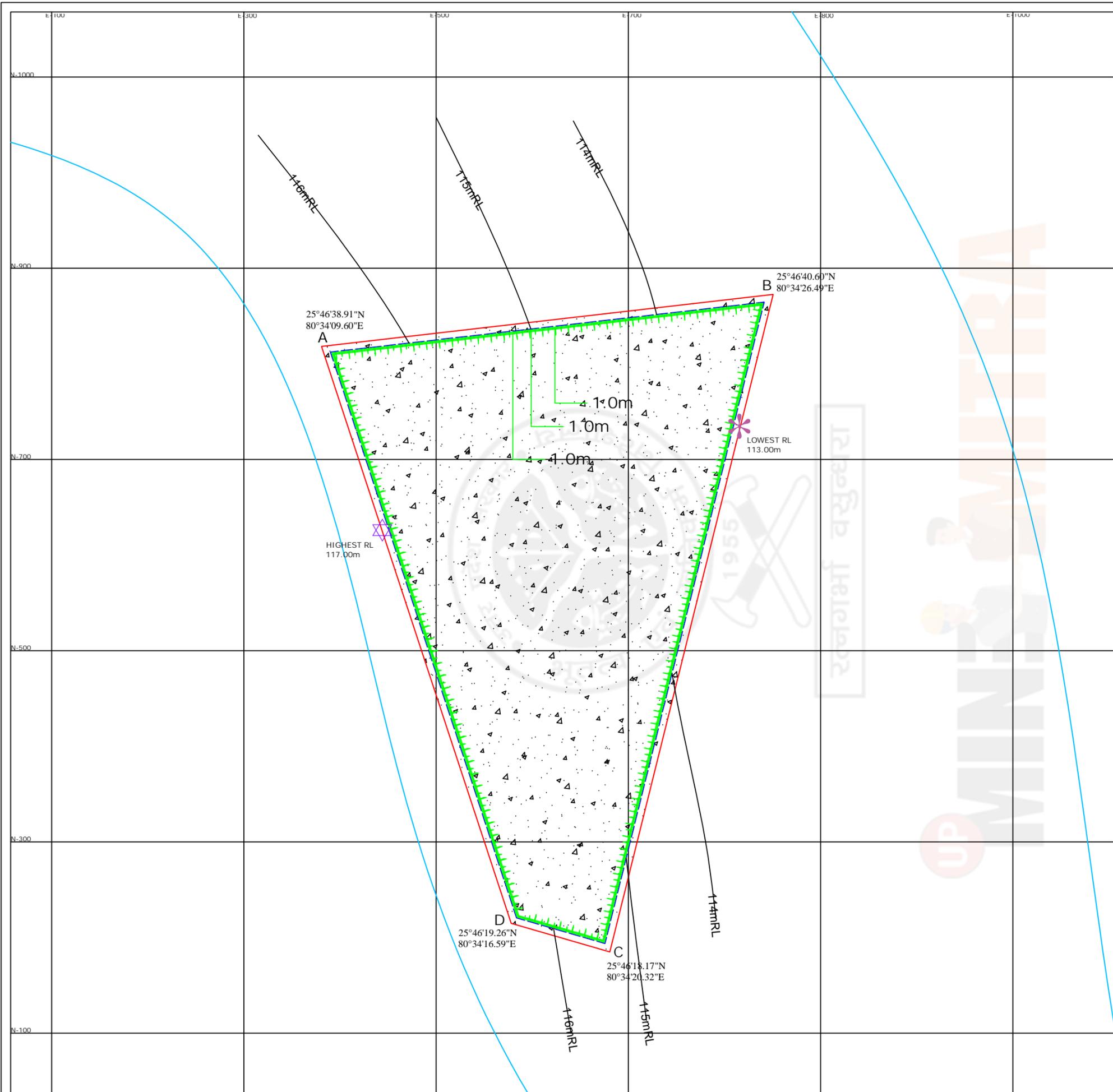


SCALE:-1:1000 PLATE.NO- 05

DEVELOPMENT PLAN

M/S A.S. TRADERS
SHRI ASHOK KUMAR
R/O VILLAGE- KALAULITIR, THANA KOTWALI NAGAR,
DISTRICT HAMIRPUR

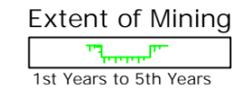
LEASE AREA :- 18.50 HA
GATA NO.56 KA BHAG, 57,92/6, 93/1 94,
95/2,AND 60/1/3 KA BHAG
VILLAGE - SADIMADANPUR, TEHSIL - PALANI,
DISTRICT - BANDA, UTTAR PRADESH.



| Legend | | |
|--------|----------------|--------------------------------|
| 1 | Lease Boundary | |
| 2 | Safety Zone | |
| 3 | Contour (m) | |
| 4 | Approach Road | |
| 5 | Coordinate | 25°46'38.91"N 80°34'09.60"E |
| 6 | Highest RL | |
| 7 | Lowest RL | |
| 8 | River | |

Geology

| | | |
|---|--|-------------|
| 1 | | SAND/MORRUM |
|---|--|-------------|

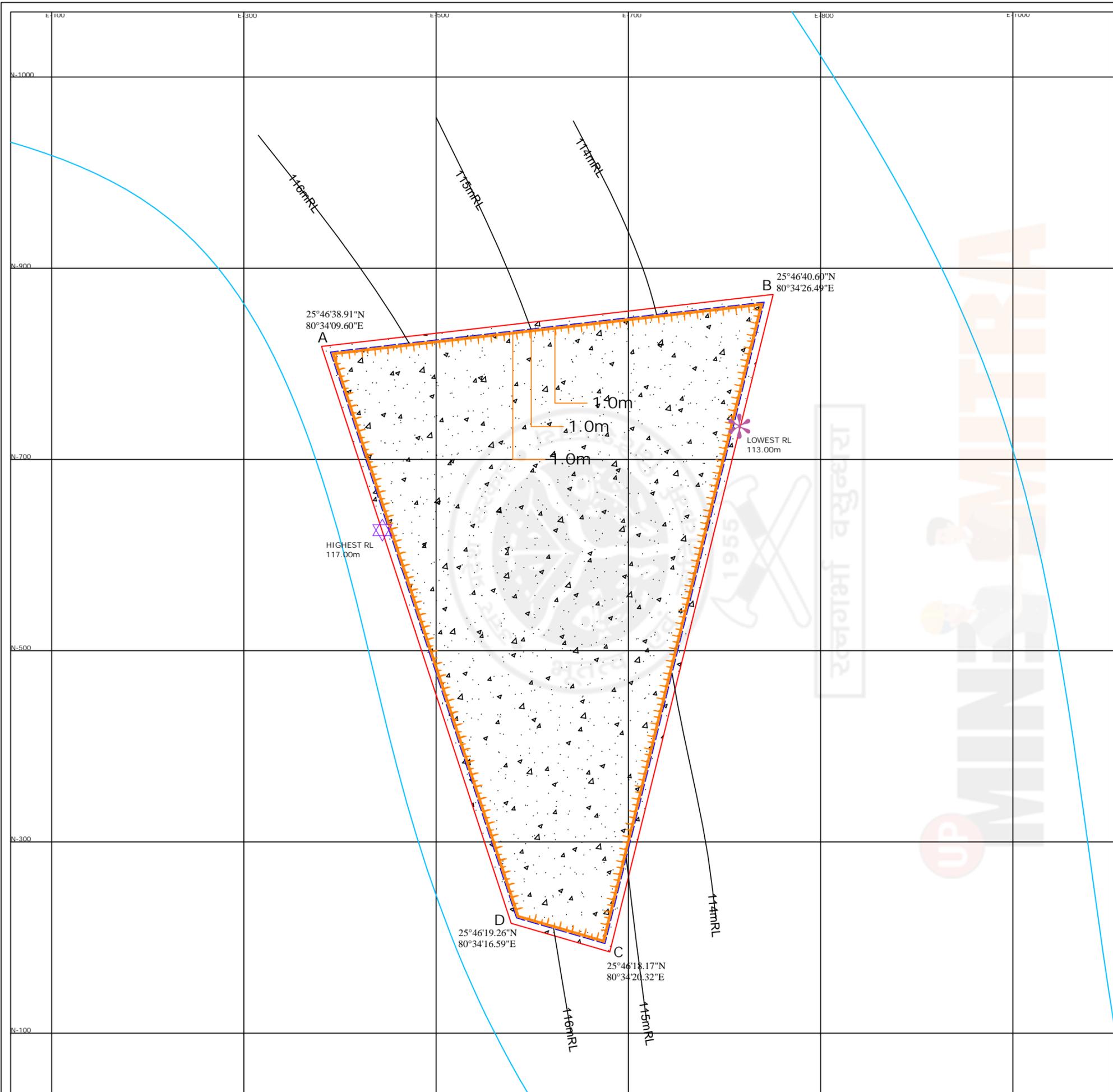


SCALE:-1:1000 PLATE.NO- 06

CONCEPTUAL PLAN

M/S A.S. TRADERS
SHRI ASHOK KUMAR
R/O VILLAGE- KALAULITIR, THANA KOTWALI NAGAR,
DISTRICT HAMIRPUR

LEASE AREA : - 18.50 HA
GATA NO.56 KA BHAG, 57,92/6, 93/1 94,
95/2,AND 60/1/3 KA BHAG
VILLAGE - SADIMADANPUR, TEHSIL - PALANI,
DISTRICT - BANDA, UTTAR PRADESH.



| Legend | | |
|--------|----------------|--------------------------------|
| 1 | Lease Boundary | |
| 2 | Safety Zone | |
| 3 | Contour (m) | |
| 4 | Approach Road | |
| 5 | Coordinate | 25°46'38.91"N 80°34'09.60"E |
| 6 | Highest RL | |
| 7 | Lowest RL | |
| 8 | River | |

Geology

| | | |
|---|--|-------------|
| 1 | | SAND/MORRUM |
|---|--|-------------|



SCALE:-1:1000 PLATE.NO- 07

PROGRESSIVE MINE CLOSURE PLAN

M/S A.S. TRADERS
SHRI ASHOK KUMAR
R/O VILLAGE- KALAULITIR, THANA KOTWALI NAGAR,
DISTRICT HAMIRPUR

LEASE AREA : - 18.50 HA
GATA NO.56 KA BHAG, 57,92/6, 93/1 94,
95/2,AND 60/1/3 KA BHAG
VILLAGE - SADIMADANPUR, TEHSIL - PALANI,
DISTRICT - BANDA, UTTAR PRADESH.

ANNEXURE – I

(Letter of Intent issued by
District Magistrate &
Cluster Certificate)



कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : 1155 / खनिज-30, बाँदा

दिनांक : अप्रैल 03, 2023

सहमति-पत्र (लेटर ऑफ इन्टेंट)

मे0 ए0एस0 ट्रेडर्स
प्रो0 श्री अशोक कुमार
पुत्र श्री सत्तीदीन सचान
निवासी ग्राम-कलौलीतीर, थाना कोतवाली नगर,
जिला हमीरपुर।
Email id – astradershamirpur@gmail.com

उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं0-97/खनिज-30, बाँदा दिनांक 06.04.2022 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा की यमुना नदी क्षेत्र अन्तर्गत तहसील पैलानी स्थित ग्राम-सादीमदनपुर के गाटा सं0-56 का भाग, 57, 92/6, 93/1, 94, 95/2 व 60/1/3 का भाग कुल रकबा 18.50 हे0 में विज्ञापित मात्रा 2,31,250 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज बालू/मोरम हेतु रू0 164/- प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो सर्वाधिक है। मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में जनपद बाँदा के डी0एस0आर0 में उल्लिखित समस्त क्षेत्रों का Replenishment study खनन क्षेत्र से सम्बन्धित तकनीकी संस्था CMPDI (Central Mine Planing and Design Institute Ltd) से कराया गया। CMPDI की अंतिम रिपोर्ट दिनांक 30.12.2022 में प्रश्नगत क्षेत्र के लिये season ending 2022 हेतु खनन योग्य मात्रा 5,55,722 घन मी0 आंकलित की गयी है। जिलाधिकारी बाँदा के आदेश दिनांक 31.03.2023 के माध्यम से CMPDI द्वारा प्रस्तुत खनन योग्य मात्रा 5,55,722 घन मी0 के आधार पर उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है।

उ0प्र0 उपखनिज (परिहार) नियमावली-2021 एवं शासनादेश दिनांक 14.08.2017 के बिन्दु सं0-18(2) में किये गये संशोधन सम्बन्धी निर्गत शासनादेश दिनांक 09.10.2019 के बिन्दु सं0-06 के अनुसार "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त 02 कार्य दिवस के अन्दर प्री-बिड अर्नेस्ट मनी को समायोजित करते हुये पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि रू0 9,11,38,408/- (555722 x 164) का 45 प्रतिशत के समतुल्य धनराशि रू0 4,10,12,284/- (25 प्रतिशत प्रतिभूति रू0 2,27,84,602/- एवं 20 प्रतिशत प्रथम वर्ष की प्रथम किस्त के रूप में रू0 1,82,27,682/-) निर्धारित लेखा शीर्षक के अन्दर जमा किया जाना होगा। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

उ0प्र0 उपखनिज (परिहार) नियमावली-2021 में दी गयी शर्त :-

- (1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना पट्टा क्षेत्र के लिए विज्ञप्ति में आंकलित मात्रा घन मी0 को निविदा/नीलामी की दर रूपया घन प्रति मी0 से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी। तदनुसार प्रत्येक वर्ष निर्धारित नीलाम की धनराशि को नियमावली-2021 के पंचम अनुसूची के अनुसार मासिक किस्त अग्रिम रूप से जमा की जायेगी।

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- (2) प्रस्तावक को नियम-17 के प्रावधानों के अनुसार रू0 10,000/- जमा कराकर क्षेत्र का सीमांकन कराएगा, जिसमें सीमा बिन्दुओं का जियो-कॉर्डिनेट्स भी इंगित किया जायेगा तथा नियम-36 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
- (3) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदित हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा होने के प्रमाण सहित, खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा। अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण अनापत्ति प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
- (4) The Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 के तहत जल एवं वायु सम्बन्धी सहमति-पत्र प्रस्तुत किया जाना अनिवार्य होगा।
- (5) पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन किया जाना होगा। पट्टा विलेख के निष्पादन के दिनांक से 03 माह के भीतर खनन संक्रियायें प्रारम्भ की जानी हैं।
- (6) प्रस्तावक द्वारा नियम-35 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि रू0 6,67,500/- की बैंक गारण्टी एफ0डी0आर0, जो जिलाधिकारी बांदा के पक्ष में 05 वर्ष के लिये बंधक हो, को जमा करेगा।
- (7) प्रस्तावक को भारतीय स्टाम्प अधिनियम के प्राविधानों के तहत निर्धारित स्टाम्प पर पट्टा विलेख का निष्पादन कराने के पश्चात ही उपखनिजों के खनन एवं परिवहन की अनुमति होगी।
- १ प्रस्तावक द्वारा उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियमों व विज्ञप्ति में दी गयी शर्तों का अनुपालन किया जाना अनिवार्य होगा।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र (लेटर ऑफ इन्टेंट) प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित पट्टा की सकल धनराशि का 45 प्रतिशत के समतुल्य धनराशि रू0 4,10,12,284/- में जमा अर्नेस्ट मनी रू0 86,71,875/- को समायोजित करते हुये अवशेष धनराशि रू0 3,23,40,409/- (रूपये तीन करोड़ तेईस लाख चालिस हजार चार सौ नौ मात्र) को खनिज के निर्धारित लेखा शीर्षक "0853-अलौह-खनन तथा धातुकर्म उद्योग-102 खनिज रियायत शुल्क किराया और स्वत्व शुल्क-01 खनिज रियायत शुल्क किराया और स्वत्व शुल्क" में जमा कर चालान की मूलप्रति खनिज कार्यालय, बांदा में उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा, जिसके लिये आप स्वयं उत्तरदायी होंगे।

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि0/रा0)

बांदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. जिलाधिकारी, बांदा।
4. महा0 प्रबन्धक (बी0ओ0), एम0एस0टी0सी0 लिमिटेड, ग्राउण्ड फ्लोर, सी.डब्लू.सी., क्षेत्रीय कार्यालय परिसर, विभूति खण्ड, गोमती नगर, लखनऊ-226010

अपर जिलाधिकारी (वि0/रा0)

बांदा।



ANNEXURE – II
(CERTIFIED
KHASRA MAP)

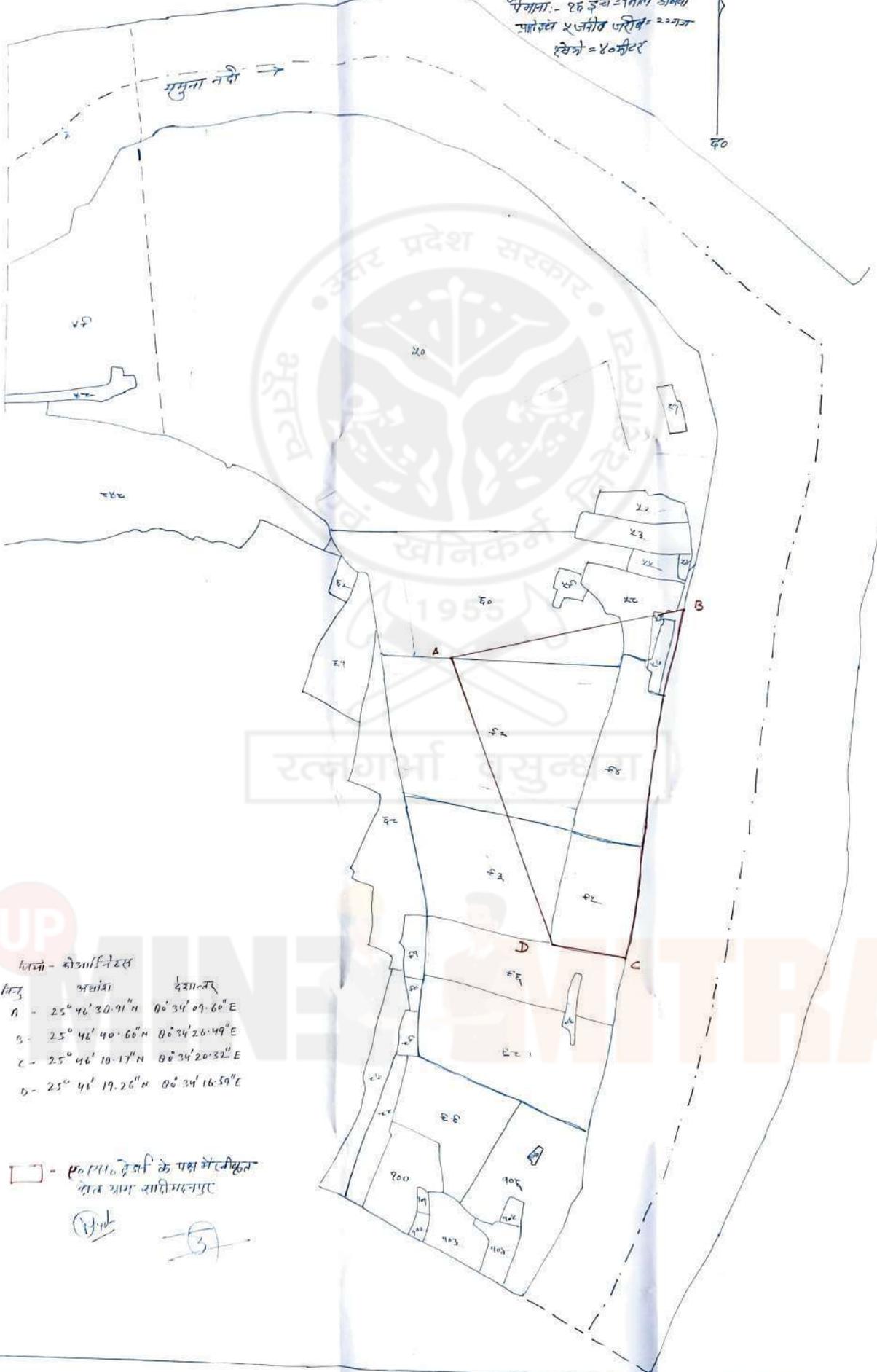
रत्नगर्भा वसुन्धरा



मानचित्र - ग्राम - सादीमदनपुर तहसील - पैतानी जिला - बाँदा

वीथी चौड़ाई - १६ फीट = ५ मीटर
 पार्किंग ५ मीटर परिसर = २० मीटर
 क्षेत्र = ४० मीटर

मुमुना नदी →



बिन्दु - कोऑर्डिनेट्स

| बिन्दु | अक्षांश | देशांतर |
|--------|------------------|------------------|
| A | 25° 46' 30.91" N | 80° 34' 09.60" E |
| B | 25° 46' 40.60" N | 80° 34' 26.49" E |
| C | 25° 46' 10.17" N | 80° 34' 20.32" E |
| D | 25° 46' 19.26" N | 80° 34' 16.59" E |

□ - प्लानिंग डेपार्टमेंट के पक्ष में लीकृत
 क्षेत्र ग्राम सादीमदनपुर

(Signature)

(Signature)

ANNEXURE –III

(Satellite Imagery of 500 mRadius
Buffer Zone indicating project site)

रत्नगर्भा वसुन्धरा



ANNEXURE III- Satellite Imagery of 500m Radius Buffer Zone From Mine Site

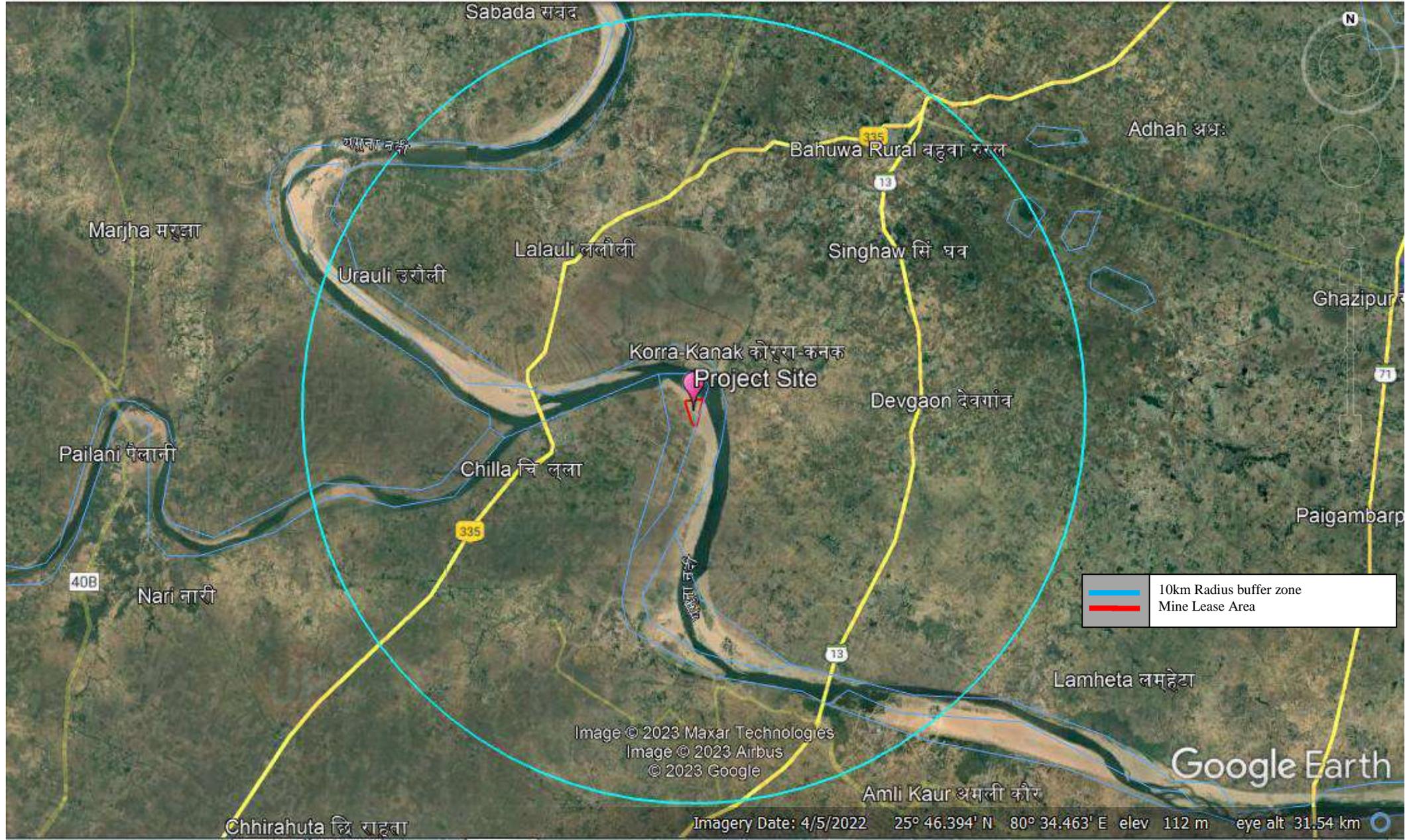


ANNEXURE – IV

**(Satellite Imagery of 10 km
Radius buffer zone showing
general features around
project site)**



ANNEXURE IV– Satellite Imagery of 10 km radius buffer zone from Mine Project site (River Bed Morrum Mining- Yamuna River,



संयुक्त सीमांकन आख्या

खान अधिकारी, बाँदा द्वारा दिये गये आदेश के अनुपालन में आज दिनांक 20.04.2023 को जनपद बाँदा की तहसील पैलानी स्थित ग्राम-सादीमदनपुर के गाटा सं०-56 का भाग, 57, 92/6, 93/1, 94, 95/2, व 60/1/3 का भाग कुल रकबा 18.50 हे० भूक्षेत्र क्षेत्र में मे० ए० एस० ट्रेडर्स प्र० श्री अशोक कुमार पुत्र श्री सत्तीदीन सचान निवासी ग्राम-कलौलीतीर, थाना कोतवाली नगर, जिला हमीरपुर के पक्ष में स्वीकृत बालू/मोरम के खनन पट्टा क्षेत्र क्षेत्र का सीमांकन पट्टाधारक/प्रस्तावक/प्रतिनिधिक की उपस्थिति में किया गया। सीमांकन क्षेत्र A B C D A क्षेत्रफल 18.50 हे० क्षेत्र के सभी सीमा बिन्दुओं को चिन्हित कर पट्टाधारक/प्रस्तावक/प्रतिनिधि को बता दिया गया है तथा यह भी निर्देशित किया गया है कि बताये गये सीमा बिन्दुओं पर स्थायी व मजबूत सीमा स्तम्भ बनाकर 03(तीन) दिन के अन्दर क्वैरी कार्यालय बाँदा को सूचित करें। उक्त सीमांकन कार्य से पट्टाधारक/प्रस्तावक/प्रतिनिधि द्वारा संतुष्टि व सहमति की दशा में सीमांकन आख्या पर हस्ताक्षर किया गया है।

मौके पर सीमांकित सीमास्तम्भो का GPS निर्देशांक लिया गया है, जिसका विवरण निम्नवत है :-

| बिन्दु | अक्षांश (Latitude) | देशांतर (Longitude) |
|--------|--------------------|---------------------|
| A | 25° 46' 38.91" N | 80° 34' 09.60" E |
| B | 25° 46' 40.60" N | 80° 34' 26.49" E |
| C | 25° 46' 18.17" N | 80° 34' 20.32" E |
| D | 25° 46' 19.26" N | 80° 34' 16.59" E |

[Handwritten Signature]

हस्ताक्षर पट्टाधारक/प्रस्तावक/प्रतिनिधि

दिनांक :-

[Handwritten Signature]

खनन सर्वेक्षक
बाँदा।

[Handwritten Signature]
M. O. (Banda)
खान अधिकारी
बाँदा।

ANNEXURE-IV
Environment Clearance



File No.: 9192-8461
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA),
UTTAR PRADESH)



Dated 15/10/2024



To,

SHRI ASHOK KUMAR
 R/o 51 KA Village- Kalauliteer Danda, District- Hamirpur, U.P., HAMIRPUR, UTTAR PRADESH,
 210301
 ashoksachan1837@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding Sand/Morrum Mine” from Riverbed of Yamuna River, at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur Tehsil- Pailani & District- Banda, U.P., M/s A.S. Traders,(Leased Area-18.50 Ha.).

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/478188/2024 dated 21/08/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

| | |
|---|--|
| (i) EC Identification No. | EC24B0107UP5448712N |
| (ii) File No. | 9192-8461 |
| (iii) Clearance Type | Fresh EC |
| (iv) Category | B1 |
| (v) Project/Activity Included Schedule No. | 1(a) Mining of minerals Riverbed Sand Mine from Yamuna River, Village- Sadimadanpur, (Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Area-18.50 Ha.) Tehsil- Pailani, District- Banda, Uttar Pradesh Project Proponent- M/s A.S. Traders (Shri Ashok Kumar) |
| (vii) Name of Project | |
| (ix) Location of Project (District, State) | BANDA, UTTAR PRADESH |
| (x) Issuing Authority | SEIAA |
| (xii) Applicability of General Conditions | No |

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its

subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 03-09-2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 03-09-2024 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 24-09-2024 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to Shri ASHOK KUMAR under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Attributes

| S. No | EC Conditions |
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| 1.1 | <ol style="list-style-type: none"> 1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void. 2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. 3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity. 4. No mining activity should be carried out in-stream channel as per SSMMG, 2016. 5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage. 6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA. 7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity. 9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report. 10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field 11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent. 12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation. 13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area 14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road. 15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement. 16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time. 17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted. 18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined |

| S. No | EC Conditions |
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| | <p>without affecting the geo-hydrology of the River.</p> <p>19. Environment management in according to environmental status and impact of the project.</p> <p>20. During the school opening and closing time transportation of minerals will be restricted.</p> <p>21. Pakkamotorable haul road to be maintained by the project proponent.</p> <p>22. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.</p> <p>23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.</p> <p>24. Provision for two toilets and hand pumps should be made at mining site.</p> <p>25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.</p> <p>26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.</p> <p>27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.</p> <p>28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.</p> <p>29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.</p> <p>30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.</p> |
| 1.2 | <p>1. Next year the project proponent shall submit online replenishment study report along with 06 monthly compliance report.</p> <p>2. Project Proponent and District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study, a report verified by DM and DGM shall be submitted to SEIAA and suitable amendment if needed, shall be done in EC. If after replenishment study, mineable quantity assessed is more than the quantity mentioned in EC then mining shall be restricted to the one mentioned in EC and if mineable quantity assessed is less than the quantity mentioned in EC then mining will be restricted to quantity assessed in replenishment study till EC is amended. Under no circumstances mining shall be more than the quantity mentioned in EC or more than the quantity assessed as per replenishment study.</p> <p>3. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with.</p> <p>4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam,2023 and submit before the start of work.</p> <p>5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.</p> <p>6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.</p> <p>7. Stream will not be diverted to form inactive channel for mining.</p> |

| S. No | EC Conditions |
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| | <p>8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 19,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.</p> <p>9. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign “Ek Ped Ma Ke Naam” and the details of the same shall be uploaded in the Meri LiFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.</p> <p>10. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</p> <p>11. The project proponent shall ensure that water bodies do not get polluted due to mining activity.</p> <p>12. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.</p> <p>13. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.</p> <p>14. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls’ school as part of CER activity.</p> <p>15. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.</p> <p>16. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>17. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.</p> <p>18. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.</p> |

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

| S. No | EC Conditions |
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| 1.1 | The Environmental clearance shall be subject to orders of Hon’ble Supreme Court of India, Hon’ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project |
| 1.2 | The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project. |
| 1.3 | The project proponent shall obtain clearance from the National Board for Wildlife, if applicable. |
| 1.4 | The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific |

| S. No | EC Conditions |
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| | Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area). |
| 1.5 | The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee. |
| 1.6 | The project proponent shall obtain the necessary permission from the Central Ground Water Authority |
| 1.7 | Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016. |
| 1.8 | Permission of power supply to be taken from the concerned authority for meeting power demand of the project site. |
| 1.9 | The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC. |
| 1.10 | Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein |

2. Air Quality Monitoring And Mitigation Measure

| S. No | EC Conditions |
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| 2.1 | Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO ₂ and NO _x . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB |
| 2.2 | The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB. |
| 2.3 | Transportation of coal, to the extent if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon /mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board. |
| 2.4 | Major approach roads shall be black topped and properly maintained. |

| S. No | EC Conditions |
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| 2.5 | PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance. |
| 2.6 | The transportation of coal shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated. |
| 2.7 | Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres. |
| 2.8 | Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors. |
| 2.9 | Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters. |
| 2.10 | Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan. |
| 2.11 | PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction. |
| 2.12 | Post environmental closure third party monitoring by reputed instituted in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuos AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report. |

3. Water Quality Monitoring And Mitigation Measures

| S. No | EC Conditions |
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| 3.1 | The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. |
| 3.2 | The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-IA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance. |
| 3.3 | Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the |

| S. No | EC Conditions |
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| | mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO. |
| 3.4 | Monitoring of water quality upstream and downstream of river including ponds, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office. |
| 3.5 | Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources. |
| 3.6 | The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation. |
| 3.7 | Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff |
| 3.8 | The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly |
| 3.9 | Industrial waste water from coal handling plant and mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluent. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic waste water. |
| 3.10 | Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine. |
| 3.11 | The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/rivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS. |
| 3.12 | The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A revarian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government. |

| S. No | EC Conditions |
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| 3.13 | Domestic water shall be providing to the residents/villages which are coming under the zone of influence of the project due to ground water extraction by installing a RO plant with proper supply line and Taps within 2 years |
| 3.14 | No obsolete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms. |

4. Noise And Vibration Monitoring And Prevention

| S. No | EC Conditions |
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| 4.1 | Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored. |
| 4.2 | The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis. |

5. Mining Plan

| S. No | EC Conditions |
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| 5.1 | 5- Star Rating is mandatory to obtaine certification as per guidelines of Ministry of Coal |
| 5.2 | Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable. |
| 5.3 | No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC). |
| 5.4 | Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS). |
| 5.5 | Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards. |
| 5.6 | No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927. |
| 5.7 | Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy. |

| S. No | EC Conditions |
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| 5.8 | Transportation by Railway Siding shall be developed to avoid transportation by Road |

6. Land Recalvation

| S. No | EC Conditions |
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| 6.1 | Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO). |
| 6.2 | Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments. |
| 6.3 | Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material. |
| 6.4 | Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB. |
| 6.5 | A separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out. |
| 6.6 | Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine. |
| 6.7 | Native tree species shall be selected and planted over areas affected by subsidence. |
| 6.8 | The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land. |

7. Public Hearing And Human Health Issues

| S. No | EC Conditions |
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| 7.1 | Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored. |

| S. No | EC Conditions |
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| 7.2 | The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time. |
| 7.3 | Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects. |
| 7.4 | Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines. |
| 7.5 | Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed. |
| 7.6 | Implementation of the time bound action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the time bound action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable. |
| 7.7 | The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'. |
| 7.8 | PP to conduct need based assessment survey of the area to for in order to decide the activities to be carried under the CSR and to provide detail of the activity carried out with adequate budgetary provision and time bound action plan. |
| 7.9 | PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations). |
| 7.10 | Permanent Health care facilities of Hospital should be established within 5 km of project boundary for the local people. |
| 7.11 | PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required) |
| 7.12 | PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan |
| 7.13 | PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius |

8. Corporate Environment Responsibility

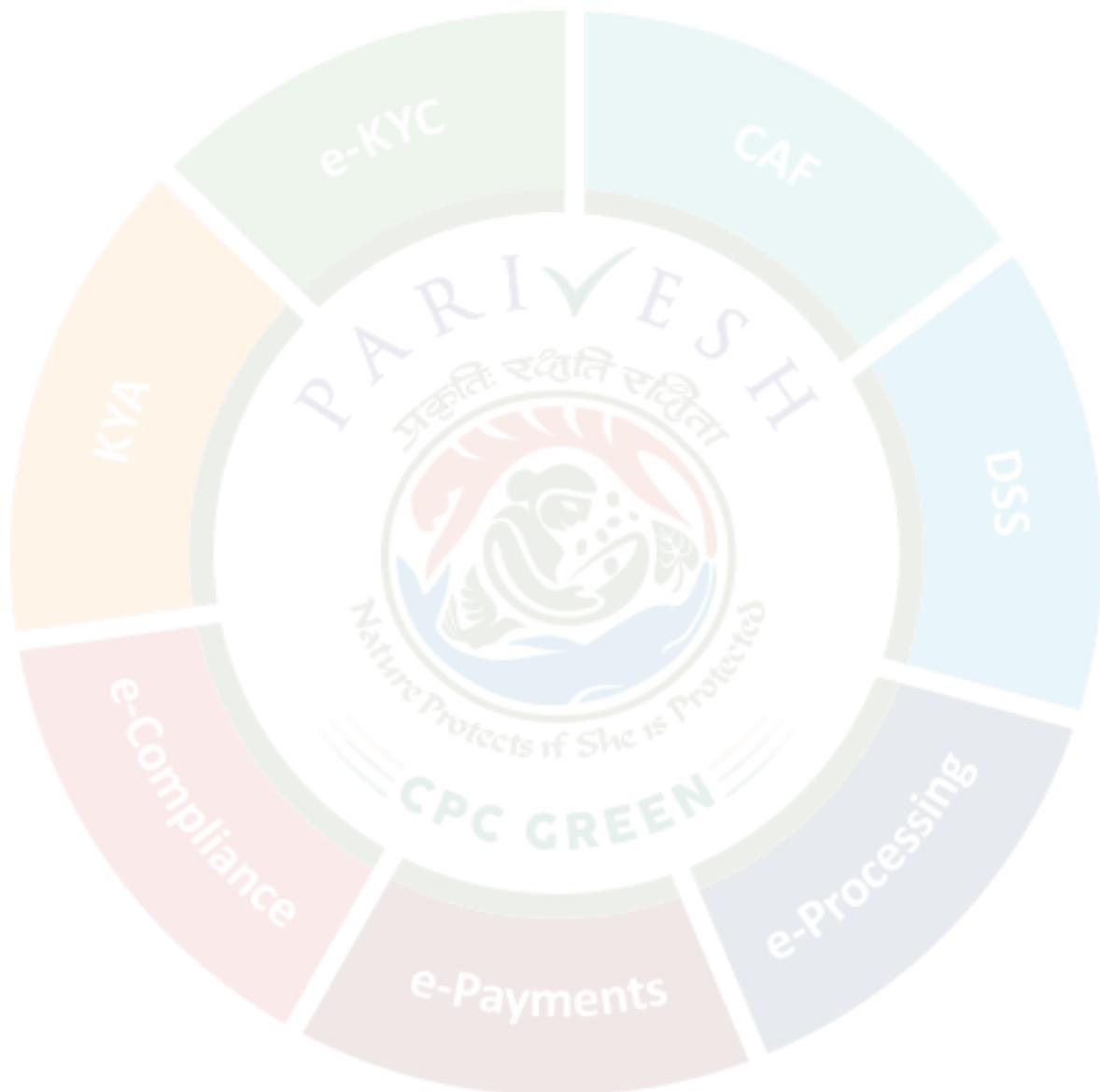
| S. No | EC Conditions |
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| 8.1 | The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders. |
| 8.2 | A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization. |
| 8.3 | Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report. |
| 8.4 | Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out. |
| 8.5 | PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non- compliance or infringement should be reported to the concerned authority |

9. Miscellaneous

| S. No | EC Conditions |
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| 9.1 | The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently. |
| 9.2 | The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt. |
| 9.3 | The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis. |
| 9.4 | The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal. |

| S. No | EC Conditions |
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| 9.5 | The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company. |
| 9.6 | The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations. |
| 9.7 | The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government. |
| 9.8 | The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee. |
| 9.9 | No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC). |
| 9.10 | Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986. |
| 9.11 | The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory. |
| 9.12 | The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions. |
| 9.13 | The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports. |
| 9.14 | The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter. |
| 9.15 | The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit. |
| 9.16 | Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages. |
| 9.17 | Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records. |
| 9.18 | The illumination and sound at night at project sites disturb the villages in respect of both human and |

| S. No | EC Conditions |
|-------|--|
| | <p>animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours</p> |



Annexure- 2

A presentation was made by the project proponent along with their consultant M/s AWS Envirotech (OPC) Pvt. Ltd to SEAC on 03-09-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for “Sand/Morrum Mine” from Riverbed of Yamuna River, at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur Tehsil- Pailani & District- Banda, U.P., M/s A.S. Traders,(Leased Area-18.50 Ha.).
2. Mining plan approved by the Geology and Mining Department vide its letter no. 2023/8/21/246948, dated 06/11/2023 for the period of 05 years along with quantity of 5,55,722 M³/year.
3. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 435/Parya/SEIAA/8461/2023, dated: 06/03/2024.
4. The Public Hearing was organized on 24/05/2024. Final EIA report submitted by the project proponent on 06/06/2024.
5. Salient features of the project as submitted by the project proponent:

| 1. | On-line proposal No. | SIA/UP/MIN/478188/2024 | | | | | | | | | | | | | | | |
|--------|---|--|---------------|---|---|---|---------------|---------------|---|---------------|---------------|---|---------------|---------------|---|---------------|---------------|
| 2. | File No. allotted by SEIAA, U.P. | 9192/8461 | | | | | | | | | | | | | | | |
| 3. | Name of Proponent | M/s A.S. Traders (Prop. Shri Ashok Kumar) | | | | | | | | | | | | | | | |
| 4. | Full correspondence address of proponent | R/o- 51 Ka, Kalauliteer Danda, District- Hamirpur, U.P. | | | | | | | | | | | | | | | |
| | | E-mail ID- ashoksachan1837@gmail.com | | | | | | | | | | | | | | | |
| 5. | Name of Project | Sand/Morrum Mining from Riverbed of Yamuna River, at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Lease Area- 18.50 Ha., Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Uttar Pradesh | | | | | | | | | | | | | | | |
| 6. | Project Location (Plot/Khasra/Gata No.) | Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Uttar Pradesh | | | | | | | | | | | | | | | |
| 7. | Name of Village | Sadimadanpur | | | | | | | | | | | | | | | |
| 8. | Tehsil | Pailani | | | | | | | | | | | | | | | |
| 9. | District | Banda | | | | | | | | | | | | | | | |
| 10. | Name of Minor Mineral | Sand/Morrum | | | | | | | | | | | | | | | |
| 11. | Sanctioned Lease Area (in Ha.) | 18.50 Ha. | | | | | | | | | | | | | | | |
| 12. | Max. & Min mRL within lease area | Highest mRL is 117.0 mRL & Lowest is 113.0 mRL | | | | | | | | | | | | | | | |
| 13. | Pillar Coordinates (Verified by DMO) | Coordinates of the sanctioned lease area | | | | | | | | | | | | | | | |
| | | <table border="1"> <thead> <tr> <th>Pillar</th> <th>N</th> <th>E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25°46'38.91"N</td> <td>80°34'09.60"E</td> </tr> <tr> <td>B</td> <td>25°46'40.60"N</td> <td>80°34'26.49"E</td> </tr> <tr> <td>C</td> <td>25°46'18.17"N</td> <td>80°34'20.32"E</td> </tr> <tr> <td>D</td> <td>25°46'19.26"N</td> <td>80°34'16.59"E</td> </tr> </tbody> </table> | Pillar | N | E | A | 25°46'38.91"N | 80°34'09.60"E | B | 25°46'40.60"N | 80°34'26.49"E | C | 25°46'18.17"N | 80°34'20.32"E | D | 25°46'19.26"N | 80°34'16.59"E |
| Pillar | | N | E | | | | | | | | | | | | | | |
| A | | 25°46'38.91"N | 80°34'09.60"E | | | | | | | | | | | | | | |
| B | | 25°46'40.60"N | 80°34'26.49"E | | | | | | | | | | | | | | |
| C | 25°46'18.17"N | 80°34'20.32"E | | | | | | | | | | | | | | | |
| D | 25°46'19.26"N | 80°34'16.59"E | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | |
| 14. | Total Geological Reserves | 3,85,416 m ³ | | | | | | | | | | | | | | | |
| 15. | Total Mineable Reserves | 2,31,250 m ³ | | | | | | | | | | | | | | | |
| 16. | Total Proposed Production (in five years) | 11,56,250 m ³ (in five years) | | | | | | | | | | | | | | | |

| | | | |
|-----|---|---|-------------------|
| 17. | Proposed Production | 2,31,250 m ³ per annum | |
| 18. | Sanctioned Period of Mine lease | 5 years | |
| 19. | No. of workers | 52 | |
| 20. | Type of Land | Govt. Land | |
| 21. | Ultimate Depth of Mining | 3.0 m | |
| 22. | Nearest metalled road from site | 1.7 km | |
| 23. | Water Requirement | PURPOSE | REQUIREMENT (KLD) |
| | | Drinking | 0.52 KLD |
| | | Suppression of dust | 1.8 KLD |
| | | Plantation | 0.60 KLD |
| | | Others (if any) | - |
| | Total | 2.92 KLD | |
| 24. | Name of QCI Accredited Consultant with QCI No. and period of validity | AWS Envirotech (OPC) Pvt. Ltd. Certificate no. NABET/EIA/2225/IA 0097(Rev.01) Valid Till July 14, 2025 | |
| 25. | Any litigation pending against the project or land in any court | No | |
| 26. | Details of 500 m Cluster Certificate verified by Mining Officer | Vide letter no. 1946/Khanij-30, Banda Dated on- 16.06.2023 | |
| 27. | Details of Lease Area in approved DSR | Mentioned in DSR approved by SEIAA,UP dated on 01.08.2024 at Sl. No. 55, page No. 59 | |
| 28. | Proposed EMP cost | Rs. 12.5 Lakhs as capital cost and Rs. 8.25 Lakhs as recurring cost | |
| 29. | Length & breadth of Haul Road | 200 m & 6 m | |
| 30. | No. of Trees to be Planted | 300 | |
| 31. | Monitoring Period | October-December, 2023 (Post-Monsoon Season) | |

6. Action Plan as per Ministry's O.M. dated 30/09/2020:

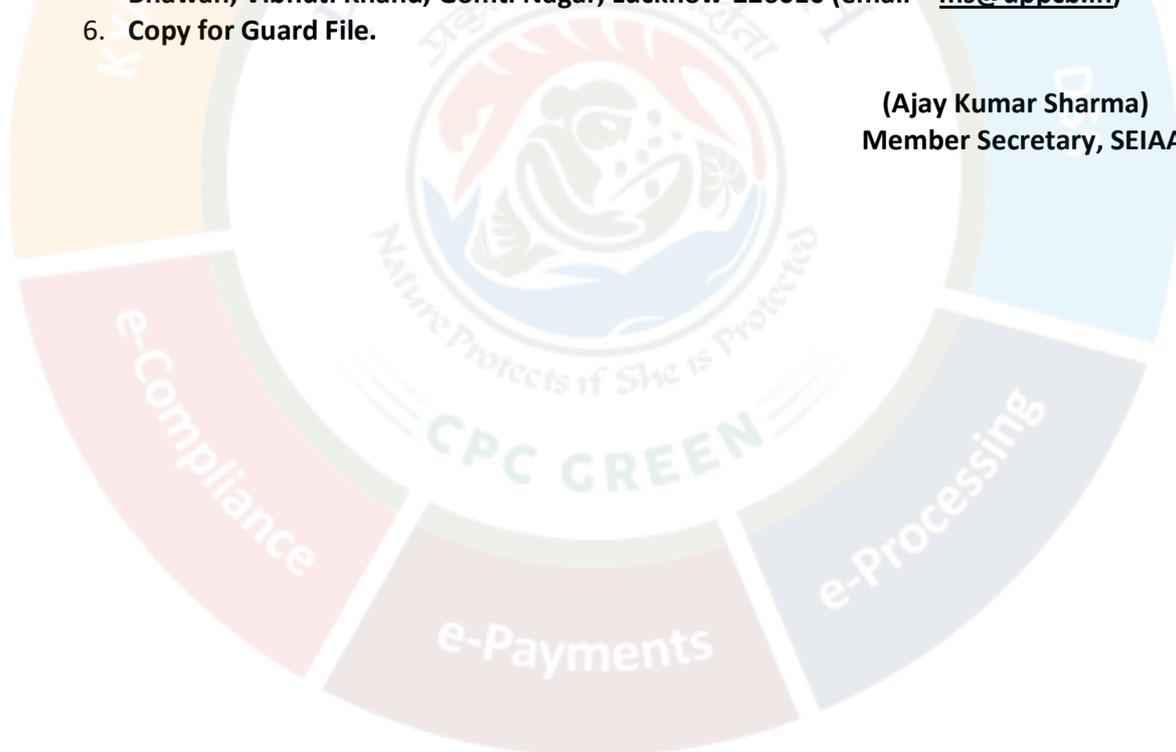
| Year | Details of work to be taken up | Amount allocated in Lakhs (Rs.) |
|-------------|--|--|
| First year | Installation of 4 solar Street light in Markakhadar village along village approach road, half yearly health check-up camp and medicine distribution for residents of Markakhadar village.. | Total 10.0 lakhs in 5 years (Cost per unit- Rs. 50000/- solar street light assembly, Rs. 30000/Hand pump establishment, Rs. 4000/- Bicycle & Rs 50000/-Health check up camp) |
| Second year | 02 Hand pump along village road in consultation with village sarpanch in village Markakhadar and half yearly health check-up camp and medicine distribution for residents of Markakhadar village. | |
| Third year | Distribution of 10 Bicycle to economically poor families in village Markakhadar in consultation to village sarpanch & half yearly health check-up camp and medicine distribution for residents of Markakhadar village. | |
| Fourth year | Installation of 4 solar Street light in Markakhadar village along village approach road, half yearly health check-up camp and medicine distribution for residents of Markakhadar village. | |
| Fifth year | Half yearly health check-up camp and medicine distribution for residents of Markakhadar village. | |

7. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
8. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. There is no litigation pending in any court regarding this project.
11. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Banda.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
6. **Copy for Guard File.**

**(Ajay Kumar Sharma)
Member Secretary, SEIAA**



Date-28.12.2025

To,
Regional Office,
Ministry of Environment and Forest,
Kendriya Bhawan, 11th Floor, Sector-H,
Aliganj, Lucknow-226024,
Telefax: 0522-2324043

Subject: Pre Environmental Clearance Compliance of proposed riverbed sand/morrum mining project from Yamuna River of M/s A.S. Traders Proprietor- Shri Ashok Kumar, located at Gata No. Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Uttar Pradesh. Sanctioned Lease Area- 18.50 ha; (Post-Monsoon Season Compliance, December 2025)

Ref: Your EC Identification No. EC24B0107UP5448712N, Dated 15.10.2024.

Sir,

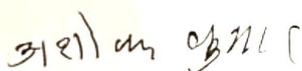
This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP, EC Identification No. EC24B0107UP5448712N, Dated 15.10.2024.

We are herewith submitting point wise compliance as per conditions mentioned in the Environmental Clearance (**Post-Monsoon Season, 2025**) in prescribed format along with the necessary Annexure for your kind consideration.

We assure that the compliance of the conditions given by SEIAA is being strictly followed with the progress of the project.

Thanking you,

Yours Sincerely



(Ashok Kumar)

Authorized Signatory
M/s A.S. Traders
Proprietor- Shri Ashok Kumar
R/o 51 Ka, Kalauliteer Danda, District-Hamirpur, U.P.

Compliance Report

For

**River Bed Sand/Morrum Mining Project from Yamuna River
of**

M/s A.S. Traders

located at

Gata No. Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3,

Village: Sadimadanpur, Tehsil: Pailani, District: Banda,

Uttar Pradesh

Sanctioned Lease Area: 18.50 ha.

Post-Monsoon Season December, 2025

EC Identification No.

EC24B0107UP5448712N, Dated 15.10.2024

Submitted By

M/s A.S. Traders

| Specific Conditions | | | |
|-----------------------------|---------|--|--|
| 1. Environmental Attributes | | | |
| 1.1 | Sl. No. | EC Conditions | Compliance Status |
| | 1 | The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void. | Agreed. EC has been attached as Annexure-I |
| | 2 | The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. | Agreed. LOI has been attached as Annexure-II |
| | 3 | NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity. | NOC from Irrigation has been obtained. |
| | 4 | No mining activity should be carried out in-stream channel as per SSMMG, 2016. | Mining activity has been carried out. |
| | 5 | The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage. | Noted. |
| | 6 | An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA. | Noted. |
| | 7 | Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar | Plantation will be done as per norms. |

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| | Pradesh Forest Department otherwise it will be treated as violation of EC condition. | |
| 8 | The project proponent shall install solar lights in their project area to minimize the consumption of electricity. | Solar Light has been providing to the labour hut, rest shelter. |
| 9 | During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report. | Site photographs has been attached as Annexure-III |
| 10 | Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field. | Noted. |
| 11 | Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent. | Agreed. |
| 12 | Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation. | Only PUC certified vehicles are allowed to operate in the project. Plantation will be done on the haulage road. |
| 13 | The project proponent should explore the possibilities of rainwater harvesting in the premises of project area. | Not Applicable. |
| 14 | Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road. | Agreement has been attached . |
| 15 | Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement. | water sprinklers used for mitigating dust lease area and Haulage road photographs attached as Annexure-III |
| 16 | As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time. | Will be Complied. |

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| 17 | Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted. | Total water requirement will be 6.82 KLD met through private water tankers |
| 18 | Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River. | Noted. |
| 19 | Environment management in according to environmental status and impact of the project. | Noted. |
| 20 | During the school opening and closing time transportation of minerals will be restricted. | Noted. |
| 21 | Pakka motorable haul road to be maintained by the project proponent. | Haul road have been constructed and strengthened for the movement of vehicles as per contract with farmers. |
| 22 | A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization. | Environmental Management Cell has been set up and details are attached as Annexure IV. |
| 23 | The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government. | Being complied. |
| 24 | Provision for two toilets and hand pumps should be made at mining site. | Toilets available near rest shelter and are in use. Water requirement is met by private water tankers. |
| 25 | Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016. | Being complied. |
| 26 | If in future this lease area becomes part of cluster of equal to or more than 05 ha. Then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate. | Not Applicable. |
| 27 | In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater | Agreed. |

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| | | than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked. | |
| | 28 | The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection. | Agreed. |
| | 29 | A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank. | Being complied as per Sustainable Sand Mining Management Guidelines (SSMMG)-2016 & thereof. |
| | 30 | Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997. | Not required. |

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| 1.2 | 1. | Next year the project proponent shall submit 06 monthly compliance report on PARIVESH. | Will be complied regularly. |
| | 2. | Project Proponent and District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study, a report verified by DM and DGM shall be submitted to SEIAA and suitable amendment if needed shall be done in EC. If after replenishment study, mineable quantity assessed is more than the quantity mentioned in EC then mining shall be restricted to the one mentioned in EC and if mineable quantity assessed is less than the quantity mentioned in EC then mining will be restricted to quantity assessed in Replenishment study till EC is amended. Under no circumstances mining shall be more than the quantity mentioned in EC or assessed as per replenishment study. | Noted. |
| | 3. | Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with. | Directions/suggestions given during public hearing and commitment made by the project proponent is being strictly |

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| | | complied. |
| 4. | A certificate from Forest Department (not below the rank of ACF) shall be obtained, no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work. | No forest land is involved in mining lease or as a route for mineral transportation. |
| 5. | The mining lease holders shall ensure to comply with mine reclamation plan as submitted. | Noted |
| 6. | If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it. | Groundwater is not extracted, the source of water is hired tankers. |
| 7. | Stream will not be diverted to form inactive channel for mining. | The stream will not be diverted for any mining Activity |
| 8. | Project Proponent should submit action plan for carrying out plantation at least @1,000 plants /ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 19,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years. | Plantation will be done as per norms. |
| 9. | Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign “Ek Ped Ma Ke Naam” and the details of the same shall be uploaded in the Meri LiFE Portal | Will be Complied. |

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| | (https://merilife.nic.in) as per OM no. F.No.IA322/3/2024-IA.III (E-241594) dated 24.07.2024. | |
| 10. | Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. | Noted |
| 11. | The project proponent shall ensure that water bodies do not get polluted due to mining activity. | The water body will not get polluted due to mining activity |
| 12. | Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation. | Noted |
| 13. | Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow. | Noted |
| 14. | The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity. | Noted and will be complied |
| 15. | Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB. | Noted |

| | | |
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| 16. | Project Proponent shall submit the Six-Monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022. | Six monthly compliance |
| 17. | If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards. | Noted |
| 18. | This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC. | Noted |

Standard conditions:

1. Statutory Compliance

| Sl. No. | EC Conditions | Compliance Status |
|---------|---|-------------------|
| 1.1 | This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable. | Noted. |
| 1.2 | The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project. | Not Applicable. |
| 1.3 | The project proponent shall obtain clearance from the National Board for Wildlife, if applicable. | Not Applicable. |

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| | 1.4 | The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area). | Not Applicable. |
| | 1.5 | The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee. | CTO has been granted. Attached as Annexure No-V |
| | 1.6 | The project proponent shall obtain the necessary permission from the Central Ground Water Authority, | Neither ground nor surface water withdrawal is proposed in the project. Water requirement is being met at the project site through private water tankers. |
| | 1.7 | Solid/hazardous waste generated in the mines needs to addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016. | <ul style="list-style-type: none"> • No hazardous waste is generated in riverbed sand mining. • Solid Waste generated by labours viz. wrappers, plastics are collected and given to carrier for recycling. |
| | 1.8 | Permission of power supply to be taken from the concerned authority for meeting power demand of the project site. | The mining activity takes place only during daytime. As such no power supply is required. For necessary lighting, solar lights will be used. |
| | 1.9 | The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC. | Noted and Agreed. |

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| | 1.10 | Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein. | Noted and Agreed. |
| 2. Air Quality Monitoring And Mitigation Measure | | | |
| | | EC Conditions | Compliance Status |
| | 2.1 | Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO ₂ and NO _x . Location of the station shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB | Noted and Agreed. |
| | 2.2 | The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB. | Noted and Agreed. The present project is riverbed sand/morrum mining project. Hence this point is not applicable. |
| | 2.3 | Transportation of coal, to the extent if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon/mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State | <ul style="list-style-type: none"> • This is a riverbed sand/morrum mining project. Hence coal transportation is not applicable. • The transportation of material (riverbed Sand/Morrum) is being done by transportation vehicles through the road. |

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| | | Pollution Control Board | Regular sprinkling of haul road is in place. |
| | 2.4 | Major approach roads shall be black topped and properly maintained. | Noted and Agreed. |
| | 2.5 | PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance | Noted and Agreed. It is a sand mining project and there will be no transportation of coal. |
| | 2.6 | The transportation of coal shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated. | This is a sand mining project and there will be no transportation of coal. |
| | 2.7 | Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres | Noted and Agreed Vehicles in good conditions and PUC certified vehicles only enter the lease area for loading. |
| | 2.8 | Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors | It is a sand mining project. There is no coal stock pile/crusher/feeder and breaker material in this project. |
| | 2.9 | Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters. | It is a sand mining project hence this condition is not applicable. |
| | 2.10 | Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust | It is sand mining project and water sprinklers is used to |

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| | | generating sources with time bound action plan | reduce the spread of dust. |
| | 2.11 | PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction | It is sand mining project and there is no railway sliding. |
| | 2.12 | Post environmental closure third party monitoring by reputed instituted in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuous AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report. | Noted and Agreed. |
| 3. Water Quality Monitoring And Mitigation Measures | | | |
| | Sl. No. | EC Conditions | Compliance Status |
| | 3.1 | The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board | It is sand mining project hence the Coal Industry Standards are not applicable. |
| | 3.2 | The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-1A.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance. | Noted and Agreed. |
| | 3.3 | Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre- monsoon, monsoon, post-monsoon and winter. The ground water | Noted and Agreed. |

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| | | quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO. | |
| | 3.4 | Monitoring of water quality upstream and downstream of river including ponds, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office. | Noted and Agreed. |
| | 3.5 | Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources. | <ul style="list-style-type: none"> • Noted and Agreed • No extraction of groundwater is proposed during mining. The requirement of water is fulfilled by hired water tankers. |
| | 3.6 | The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation. | Noted and Agreed. |
| | 3.7 | Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff. | Noted and Agreed |
| | 3.8 | The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly | The mining operations will be well over the the groundwater level. There will no pumping out the water from the mine. |

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| | <p>3.9 Industrial waste water from coal handling plant and mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluent. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic waste water</p> | <p>This is sand mining project. There is no coal handling involved in this project.</p> |
| | <p>3.10 Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.</p> | <ul style="list-style-type: none"> • Noted and Agreed • There will be no dewatering of mine involved as this is a sand mining project and the mining will be carried out well over the groundwater level. |
| | <p>3.11 The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/rivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS</p> | <ul style="list-style-type: none"> • Noted and Agreed • There is no surface water in the area of influence of the mine as it is a sand mining project with localized influence. |
| | <p>3.12 The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A reverian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource</p> | <p>This is a sand mining project. Hence these conditions for the coal mining as such are not applicable here.</p> |

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| | | department in the state government | |
| | 3.13 | Domestic water shall be providing to the residents/villages which are coming under the zone of influence of the project due to ground water extraction by installing a RO plant with proper supply line and Taps within 2 years | There will be no groundwater extraction involved in the project. |
| | 3.14 | No obsolete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms. | This is a sand mining project where no sewage generation will take place. Hence there is no requirement of sewage treatment plant. |

4. NOISE AND VIBRATION MONITORING AND MITIGATION MEASURE

| | Sl. No. | EC Conditions | Compliance Status |
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| | 4.1 | Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored. | <ul style="list-style-type: none"> • Noted and Agreed • There is no drilling, blasting etc. involved in the project as it is a sand mining project. |
| | 4.2 | The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis. | Noted and Agreed |

5. Mining Plan

| | Sl. No. | EC Conditions | Compliance Status |
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| | 5.1 | 5- Star Rating is mandatory to obtain certification as per guidelines of Ministry of Coal. | This is a sand mining project. |

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| | 5.2 | Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable | Noted and Agreed |
| | 5.3 | No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC). | <ul style="list-style-type: none"> • Noted and Agreed • This is strictly a sand mining project will opencast operations. |
| | 5.4 | Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS). | <ul style="list-style-type: none"> • Noted and Agreed • This is a sand mining project. |
| | 5.5 | Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards | This is strictly a sand mining project will opencast operations. |
| | 5.6 | No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927. | Noted and Agreed. |
| | 5.7 | Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy. | Noted and Agreed. |
| | 5.8 | Transportation by Railway Siding shall be developed to avoid transportation by Road | This is a sand mining project. There will be no transportation through railway sliding. |
| 6. Land Reclamation | | | |
| | Sl. No. | EC Conditions | Compliance Status |
| | 6.1 | Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring | Noted and Agreed |

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| | | land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO). | |
| | 6.2 | Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments. | <ul style="list-style-type: none"> • Noted and Agreed • This is a sand mining project located on the riverbed and will be replenished by the river. Hence it cannot be developed for agricultural purposes. |
| | 6.3 | Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material | <p>Not Applicable</p> <p>This is a sand mining project with strictly opencast operations. Hence the monitoring of subsidence movement cannot be applicable here.</p> |
| | 6.4 | Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB | <p>Not Applicable as this condition is for coal/lignite mining projects linked to thermal power plants</p> <p>This is a sand mining project and there will be no overburden dumps or mined-out voids to fill.</p> |

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| | 6.5 | separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out. | <ul style="list-style-type: none"> • Not Applicable as the condition is meant for underground/deep opencast mining (coal, metals). • However, as part of environmental safeguards, the project ensures regular monitoring of riverbed levels, riverbank stability, and erosion patterns to mitigate any potential adverse impacts on the river morphology and surrounding environment. |
| | 6.6 | Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine. | <ul style="list-style-type: none"> • Not Applicable • This is strictly and opencast mine. |
| | 67 | Native tree species shall be selected and planted over areas affected by subsidence | The condition regarding plantation over areas affected by subsidence is not applicable to riverbed sand mining, as subsidence does not occur in such operations. However, as an environmental management measure, native tree species are being planted along approach roads, and in safety zone areas to stabilize soil, prevent erosion, and improve green cover. |

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| | 6.8 | The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land | The mining lease area is confined to the riverbed and does not involve any notified grazing land (charagah). Therefore, the condition is not applicable. However, care is being taken to ensure that access routes and ancillary activities do not disturb nearby grazing lands used by the community. |
| 7. Public Hearing And Human Health Issues | | | |
| | Sl. No. | EC Conditions | Compliance Status |
| | 7.1 | Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored. | Mining operations are confined to daytime hours; therefore, illumination requirements as per DGMS standards are not applicable. However, adequate lighting is provided at stockyards, weighbridge, and approach roads for safety during early morning/evening operations. |
| | 7.2 | The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected | <ul style="list-style-type: none"> • Noted and Agreed • The project proponent will undertake occupational health surveys for all workers. Initial and medical examinations |

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| | | to health check-up for occupational diseases and hearing impairment, if any, as amended time to time. | are conducted. Periodical medical examinations will be conducted as per Rules. At least 20% of the workforce engaged in active sand mining and handling will be subjected to periodic health check-ups specifically for occupational diseases and hearing impairment. |
| | 7.3 | Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects. | <ul style="list-style-type: none"> • Noted and Agreed. • All personnel including outsourced workers deployed in the sand mine core zone are provided with protective respiratory devices (dust masks/respirators). Training sessions were conducted to educate workers on occupational safety, health risks of dust exposure, and proper usage of protective equipment. |
| | 7.4 | Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards | Adequate skill training is provided to all workmen including outsourced |

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| | | in mines. | employees. |
| | 7.5 | Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed. | Potable drinking water is provided at suitable and conveniently located points within the lease area. |
| | 7.6 | Implementation of the time bound action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the time bound action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable | Noted and Agreed. |
| | 7.7 | The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z 11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area' | This is a riverbed sand mining lease. There are no habitations/villages within or surrounding the riverbed lease area. Hence, the provisions of MoEFCC OM are Not Applicable in this case. |
| | 7.8 | PP to conduct need based assessment survey of the area to for in order to decide the activities to be carried under the CSR and to provide detail of the activity carried out with adequate budgetary provision and time bound action plan | <ul style="list-style-type: none"> • Noted and Agreed. • The project proponent shall conduct a need-based assessment survey of the surrounding area and prepare a CSR plan with adequate budgetary provision and a time-bound action plan for |

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| | | | implementation |
| | 7.9 | PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations). | Noted and Agreed |
| | 7.10 | Permanent Health care facilities of Hospital should be established within 5 km of project boundary for the local people | A Government PHC is already functioning within 5 km of the project boundary. The project proponent fully supports it through CSR initiatives such as supply of medicines, equipment, and regular health camps to ensure effective healthcare access for local people. |
| | 7.11 | PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required) | Noted and Agreed |
| | 7.12 | PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan | <ul style="list-style-type: none"> • Noted and Agreed. • The project proponent will identify rural areas within the 10 km buffer zone and prepare a time-bound action plan for installation of solar lights. |
| | 7.13 | PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius | <ul style="list-style-type: none"> • Noted and Agreed. • The project proponent will take measures for |

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| | | | installation of renewable energy sources such as solar lights, solar water pumps, and rooftop solar panels in the nearby villages within 10 km buffer zone. |
| 8. Corporate Environment Responsibility | | | |
| | Sl. No. | EC Conditions | Compliance Status |
| | 8.1 | The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders. | Noted and Agreed |
| | 8.2 | A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization. | Noted and Agreed |
| | 8.3 | Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to | Noted and Agreed |

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| | | be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report | |
| | 8.4 | Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out. | Noted and Agreed |
| | 8.5 | PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non-compliance or infringement should be reported to the concerned authority | Noted and Agreed. |
| 9. Miscellaneous | | | |
| | 9.1 | The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently | Noted and Agreed. |
| | 9.2 | The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt. | Noted and Agreed. |
| | 9.3 | The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their | Noted and Agreed. |

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| | | website and update the same on half-yearly basis | |
| | 9.4 | The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal. | Noted and Agreed. |
| | 9.5 | The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company. | Noted and Agreed. |
| | 9.6 | The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations | A copy of Environmental Clearance was also sent to the Regional Office of MoEFCC. The regional office is informed in this regard. |
| | 9.7 | The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government. | <ul style="list-style-type: none"> • Noted and Agreed • The project authorities shall strictly adhere to all stipulations made by the State Pollution Control Board and the State Government, including permits, standards, and directions issued from time to time. Records of compliance and correspondence with the authorities are being maintained. |
| | 9.8 | The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee | he project proponent shall abide by all commitments and recommendations made in the EIA/EMP report, during the Public Hearing, and during the presentation to the Expert |

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| | | | Appraisal Committee. Measures related to dust suppression, greenbelt development, water management, and CSR/CER initiatives are being implemented as per the approved action plan. |
| | 9.9 | No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC) | Noted and Agreed. |
| | 9.10 | Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986. | Noted and Agreed. |
| | 9.11 | The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory. | Noted and Agreed. |
| | 9.12 | The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions | Noted and Agreed. |
| | 9.13 | The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports. | Noted and Agreed. |
| | 9.14 | The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act,1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter. | Noted and Agreed. |

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| | 9.15 | The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit. | <ul style="list-style-type: none"> • Noted and Agreed. • All issues and suggestions raised during the public hearing are being implemented in letter and spirit. A monitoring system has been established to ensure ongoing compliance with all environmental and social safeguards.” |
| | 9.16 | Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages | For the sand mining project, there is no land acquired as the lease area is situated on government revenue land. Any land acquired for offices, storage, or access has been compensated in accordance with the applicable R&R Policy. |
| | 9.17 | Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records | Local labours from nearby villages have been hired for the project which has given them employment opportunities and develop their skill. |
| | 9.18 | The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours | Sand mining operations are primarily conducted during daytime hours. Night-time activities, if any, are carefully managed to minimize disturbance to nearby villages and wildlife. Floodlights are oriented away from residential areas, and noise from machinery is kept within prescribed limits for daytime and night-time hours. These measures ensure that the biological clock and well-being of local communities and fauna are not adversely affected. |

ANNEXURE-I

[EC]



File No.: 9192-8461
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA),
UTTAR PRADESH)



Dated 15/10/2024



To,

SHRI ASHOK KUMAR
R/o 51 KA Village- Kalauliteer Danda, District- Hamirpur, U.P., HAMIRPUR, UTTAR PRADESH,
210301
ashoksachan1837@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding Sand/Morrum Mine” from Riverbed of Yamuna River, at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur Tehsil- Pailani & District- Banda, U.P., M/s A.S. Traders,(Leased Area-18.50 Ha.).

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/478188/2024 dated 21/08/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

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| (i) EC Identification No. | EC24B0107UP5448712N |
| (ii) File No. | 9192-8461 |
| (iii) Clearance Type | Fresh EC |
| (iv) Category | B1 |
| (v) Project/Activity Included Schedule No. | 1(a) Mining of minerals Riverbed Sand Mine from Yamuna River, Village- Sadimadanpur, (Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Area-18.50 Ha.) Tehsil- Pailani, District- Banda, Uttar Pradesh Project Proponent- M/s A.S. Traders (Shri Ashok Kumar) |
| (vii) Name of Project | |
| (ix) Location of Project (District, State) | BANDA, UTTAR PRADESH |
| (x) Issuing Authority | SEIAA |
| (xii) Applicability of General Conditions | No |

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its

subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 03-09-2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 03-09-2024 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 24-09-2024 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to Shri ASHOK KUMAR under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Attributes

| S. No | EC Conditions |
|-------|---|
| 1.1 | <ol style="list-style-type: none"> 1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void. 2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. 3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity. 4. No mining activity should be carried out in-stream channel as per SSMMG, 2016. 5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage. 6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA. 7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity. 9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report. 10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field 11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent. 12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation. 13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area 14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road. 15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement. 16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time. 17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted. 18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined |

| S. No | EC Conditions |
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| | <p>without affecting the geo-hydrology of the River.</p> <p>19. Environment management in according to environmental status and impact of the project.</p> <p>20. During the school opening and closing time transportation of minerals will be restricted.</p> <p>21. Pakkamotorable haul road to be maintained by the project proponent.</p> <p>22. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.</p> <p>23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.</p> <p>24. Provision for two toilets and hand pumps should be made at mining site.</p> <p>25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.</p> <p>26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.</p> <p>27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.</p> <p>28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.</p> <p>29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.</p> <p>30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.</p> |
| 1.2 | <p>1. Next year the project proponent shall submit online replenishment study report along with 06 monthly compliance report.</p> <p>2. Project Proponent and District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study, a report verified by DM and DGM shall be submitted to SEIAA and suitable amendment if needed, shall be done in EC. If after replenishment study, mineable quantity assessed is more than the quantity mentioned in EC then mining shall be restricted to the one mentioned in EC and if mineable quantity assessed is less than the quantity mentioned in EC then mining will be restricted to quantity assessed in replenishment study till EC is amended. Under no circumstances mining shall be more than the quantity mentioned in EC or more than the quantity assessed as per replenishment study.</p> <p>3. Directions/suggestions given during public hearing and commitment made by the project proponent on these should be strictly complied with.</p> <p>4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route for mineral transportation. If forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam,2023 and submit before the start of work.</p> <p>5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.</p> <p>6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate legally valid water sources and permission from the competent authority shall be obtained to use it.</p> <p>7. Stream will not be diverted to form inactive channel for mining.</p> |

| S. No | EC Conditions |
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| | <p>8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 19,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area and will make provision for maintenance for 5 years.</p> <p>9. Also, the coordinates of area earmarked for plantation should be clearly spelt out and polygon should be attached and submitted within a month. Plantation of saplings shall be carried out in earmarked area as part of tree plantation campaign “Ek Ped Ma Ke Naam” and the details of the same shall be uploaded in the Meri LiFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.</p> <p>10. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</p> <p>11. The project proponent shall ensure that water bodies do not get polluted due to mining activity.</p> <p>12. Department of Geology and Mines, Government of Uttar Pradesh and/or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.</p> <p>13. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.</p> <p>14. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls’ school as part of CER activity.</p> <p>15. Since large number of mining projects are ongoing as well as new mining leases are coming up in the district, CAAQMS shall be installed in consultation with UPPCB.</p> <p>16. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>17. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.</p> <p>18. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.</p> |

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

| S. No | EC Conditions |
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| 1.1 | The Environmental clearance shall be subject to orders of Hon’ble Supreme Court of India, Hon’ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project |
| 1.2 | The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project. |
| 1.3 | The project proponent shall obtain clearance from the National Board for Wildlife, if applicable. |
| 1.4 | The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific |

| S. No | EC Conditions |
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| | Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area). |
| 1.5 | The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee. |
| 1.6 | The project proponent shall obtain the necessary permission from the Central Ground Water Authority |
| 1.7 | Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016. |
| 1.8 | Permission of power supply to be taken from the concerned authority for meeting power demand of the project site. |
| 1.9 | The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC. |
| 1.10 | Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein |

2. Air Quality Monitoring And Mitigation Measure

| S. No | EC Conditions |
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| 2.1 | Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO ₂ and NO _x . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB |
| 2.2 | The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB. |
| 2.3 | Transportation of coal, to the extent if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon /mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board. |
| 2.4 | Major approach roads shall be black topped and properly maintained. |

| S. No | EC Conditions |
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| 2.5 | PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance. |
| 2.6 | The transportation of coal shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated. |
| 2.7 | Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres. |
| 2.8 | Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors. |
| 2.9 | Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters. |
| 2.10 | Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan. |
| 2.11 | PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction. |
| 2.12 | Post environmental closure third party monitoring by reputed instituted in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuous AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report. |

3. Water Quality Monitoring And Mitigation Measures

| S. No | EC Conditions |
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| 3.1 | The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. |
| 3.2 | The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-IA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance. |
| 3.3 | Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the |

| S. No | EC Conditions |
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| | mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO. |
| 3.4 | Monitoring of water quality upstream and downstream of river including ponds, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office. |
| 3.5 | Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources. |
| 3.6 | The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation. |
| 3.7 | Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff |
| 3.8 | The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly |
| 3.9 | Industrial waste water from coal handling plant and mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluent. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic waste water. |
| 3.10 | Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine. |
| 3.11 | The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/rivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS. |
| 3.12 | The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A revarian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government. |

| S. No | EC Conditions |
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| 3.13 | Domestic water shall be providing to the residents/villages which are coming under the zone of influence of the project due to ground water extraction by installing a RO plant with proper supply line and Taps within 2 years |
| 3.14 | No obsolete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms. |

4. Noise And Vibration Monitoring And Prevention

| S. No | EC Conditions |
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| 4.1 | Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored. |
| 4.2 | The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis. |

5. Mining Plan

| S. No | EC Conditions |
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| 5.1 | 5- Star Rating is mandatory to obtaine certification as per guidelines of Ministry of Coal |
| 5.2 | Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable. |
| 5.3 | No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC). |
| 5.4 | Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS). |
| 5.5 | Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards. |
| 5.6 | No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927. |
| 5.7 | Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy. |

| S. No | EC Conditions |
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| 5.8 | Transportation by Railway Siding shall be developed to avoid transportation by Road |

6. Land Recalvation

| S. No | EC Conditions |
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| 6.1 | Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO). |
| 6.2 | Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments. |
| 6.3 | Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material. |
| 6.4 | Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB. |
| 6.5 | A separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out. |
| 6.6 | Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine. |
| 6.7 | Native tree species shall be selected and planted over areas affected by subsidence. |
| 6.8 | The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land. |

7. Public Hearing And Human Health Issues

| S. No | EC Conditions |
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| 7.1 | Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored. |

| S. No | EC Conditions |
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| 7.2 | The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time. |
| 7.3 | Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects. |
| 7.4 | Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines. |
| 7.5 | Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed. |
| 7.6 | Implementation of the time bound action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the time bound action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable. |
| 7.7 | The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'. |
| 7.8 | PP to conduct need based assessment survey of the area to for in order to decide the activities to be carried under the CSR and to provide detail of the activity carried out with adequate budgetary provision and time bound action plan. |
| 7.9 | PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations). |
| 7.10 | Permanent Health care facilities of Hospital should be established within 5 km of project boundary for the local people. |
| 7.11 | PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required) |
| 7.12 | PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan |
| 7.13 | PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius |

8. Corporate Environment Responsibility

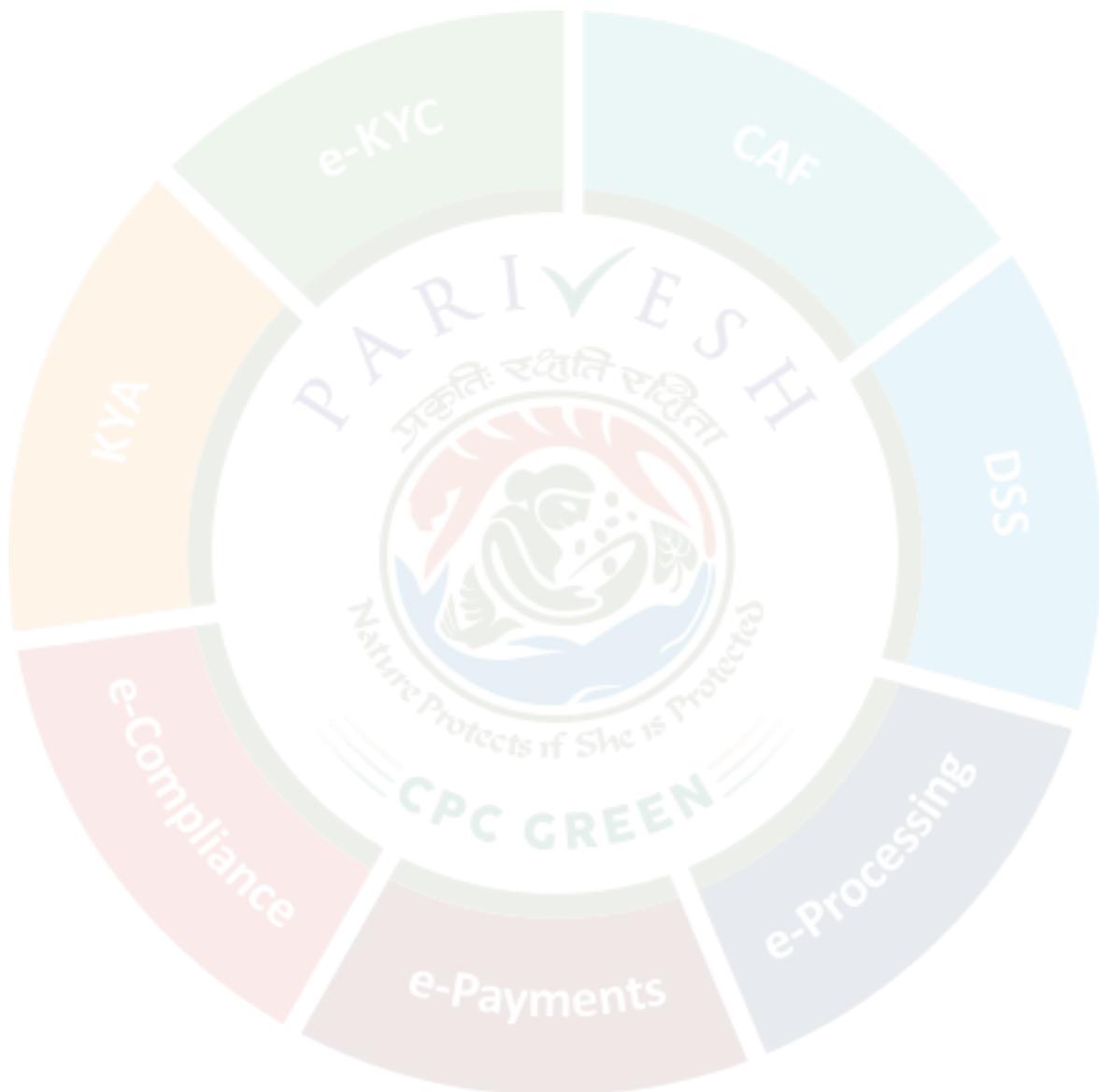
| S. No | EC Conditions |
|-------|--|
| 8.1 | The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders. |
| 8.2 | A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization. |
| 8.3 | Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report. |
| 8.4 | Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out. |
| 8.5 | PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non- compliance or infringement should be reported to the concerned authority |

9. Miscellaneous

| S. No | EC Conditions |
|-------|---|
| 9.1 | The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently. |
| 9.2 | The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt. |
| 9.3 | The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis. |
| 9.4 | The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal. |

| S. No | EC Conditions |
|-------|---|
| 9.5 | The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company. |
| 9.6 | The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations. |
| 9.7 | The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government. |
| 9.8 | The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee. |
| 9.9 | No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC). |
| 9.10 | Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986. |
| 9.11 | The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory. |
| 9.12 | The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions. |
| 9.13 | The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports. |
| 9.14 | The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter. |
| 9.15 | The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit. |
| 9.16 | Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages. |
| 9.17 | Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records. |
| 9.18 | The illumination and sound at night at project sites disturb the villages in respect of both human and |

| S. No | EC Conditions |
|-------|--|
| | <p>animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours</p> |



Annexure- 2

A presentation was made by the project proponent along with their consultant M/s AWS Envirotech (OPC) Pvt. Ltd to SEAC on 03-09-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for “Sand/Morrum Mine” from Riverbed of Yamuna River, at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur Tehsil- Pailani & District- Banda, U.P., M/s A.S. Traders,(Leased Area-18.50 Ha.).
2. Mining plan approved by the Geology and Mining Department vide its letter no. 2023/8/21/246948, dated 06/11/2023 for the period of 05 years along with quantity of 5,55,722 M³/year.
3. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 435/Parya/SEIAA/8461/2023, dated: 06/03/2024.
4. The Public Hearing was organized on 24/05/2024. Final EIA report submitted by the project proponent on 06/06/2024.
5. Salient features of the project as submitted by the project proponent:

| 1. | On-line proposal No. | SIA/UP/MIN/478188/2024 | | | | | | | | | | | | | | | |
|--------|---|--|---------------|---|---|---|---------------|---------------|---|---------------|---------------|---|---------------|---------------|---|---------------|---------------|
| 2. | File No. allotted by SEIAA, U.P. | 9192/8461 | | | | | | | | | | | | | | | |
| 3. | Name of Proponent | M/s A.S. Traders (Prop. Shri Ashok Kumar) | | | | | | | | | | | | | | | |
| 4. | Full correspondence address of proponent | R/o- 51 Ka, Kalauliteer Danda, District- Hamirpur, U.P. | | | | | | | | | | | | | | | |
| | | E-mail ID- ashoksachan1837@gmail.com | | | | | | | | | | | | | | | |
| 5. | Name of Project | Sand/Morrum Mining from Riverbed of Yamuna River, at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Lease Area- 18.50 Ha., Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Uttar Pradesh | | | | | | | | | | | | | | | |
| 6. | Project Location (Plot/Khasra/Gata No.) | Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Uttar Pradesh | | | | | | | | | | | | | | | |
| 7. | Name of Village | Sadimadanpur | | | | | | | | | | | | | | | |
| 8. | Tehsil | Pailani | | | | | | | | | | | | | | | |
| 9. | District | Banda | | | | | | | | | | | | | | | |
| 10. | Name of Minor Mineral | Sand/Morrum | | | | | | | | | | | | | | | |
| 11. | Sanctioned Lease Area (in Ha.) | 18.50 Ha. | | | | | | | | | | | | | | | |
| 12. | Max. & Min mRL within lease area | Highest mRL is 117.0 mRL & Lowest is 113.0 mRL | | | | | | | | | | | | | | | |
| 13. | Pillar Coordinates (Verified by DMO) | Coordinates of the sanctioned lease area | | | | | | | | | | | | | | | |
| | | <table border="1"> <thead> <tr> <th>Pillar</th> <th>N</th> <th>E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25°46'38.91"N</td> <td>80°34'09.60"E</td> </tr> <tr> <td>B</td> <td>25°46'40.60"N</td> <td>80°34'26.49"E</td> </tr> <tr> <td>C</td> <td>25°46'18.17"N</td> <td>80°34'20.32"E</td> </tr> <tr> <td>D</td> <td>25°46'19.26"N</td> <td>80°34'16.59"E</td> </tr> </tbody> </table> | Pillar | N | E | A | 25°46'38.91"N | 80°34'09.60"E | B | 25°46'40.60"N | 80°34'26.49"E | C | 25°46'18.17"N | 80°34'20.32"E | D | 25°46'19.26"N | 80°34'16.59"E |
| Pillar | | N | E | | | | | | | | | | | | | | |
| A | | 25°46'38.91"N | 80°34'09.60"E | | | | | | | | | | | | | | |
| B | | 25°46'40.60"N | 80°34'26.49"E | | | | | | | | | | | | | | |
| C | 25°46'18.17"N | 80°34'20.32"E | | | | | | | | | | | | | | | |
| D | 25°46'19.26"N | 80°34'16.59"E | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | |
| 14. | Total Geological Reserves | 3,85,416 m ³ | | | | | | | | | | | | | | | |
| 15. | Total Mineable Reserves | 2,31,250 m ³ | | | | | | | | | | | | | | | |
| 16. | Total Proposed Production (in five years) | 11,56,250 m ³ (in five years) | | | | | | | | | | | | | | | |

| | | | |
|-------|---|---|-------------------|
| 17. | Proposed Production | 2,31,250 m ³ per annum | |
| 18. | Sanctioned Period of Mine lease | 5 years | |
| 19. | No. of workers | 52 | |
| 20. | Type of Land | Govt. Land | |
| 21. | Ultimate Depth of Mining | 3.0 m | |
| 22. | Nearest metalled road from site | 1.7 km | |
| 23. | Water Requirement | PURPOSE | REQUIREMENT (KLD) |
| | | Drinking | 0.52 KLD |
| | | Suppression of dust | 1.8 KLD |
| | | Plantation | 0.60 KLD |
| | | Others (if any) | - |
| Total | | 2.92 KLD | |
| 24. | Name of QCI Accredited Consultant with QCI No. and period of validity | AWS Envirotech (OPC) Pvt. Ltd. Certificate no. NABET/EIA/2225/IA 0097(Rev.01) Valid Till July 14, 2025 | |
| 25. | Any litigation pending against the project or land in any court | No | |
| 26. | Details of 500 m Cluster Certificate verified by Mining Officer | Vide letter no. 1946/Khanij-30, Banda Dated on- 16.06.2023 | |
| 27. | Details of Lease Area in approved DSR | Mentioned in DSR approved by SEIAA,UP dated on 01.08.2024 at Sl. No. 55, page No. 59 | |
| 28. | Proposed EMP cost | Rs. 12.5 Lakhs as capital cost and Rs. 8.25 Lakhs as recurring cost | |
| 29. | Length & breadth of Haul Road | 200 m & 6 m | |
| 30. | No. of Trees to be Planted | 300 | |
| 31. | Monitoring Period | October-December, 2023 (Post-Monsoon Season) | |

6. Action Plan as per Ministry's O.M. dated 30/09/2020:

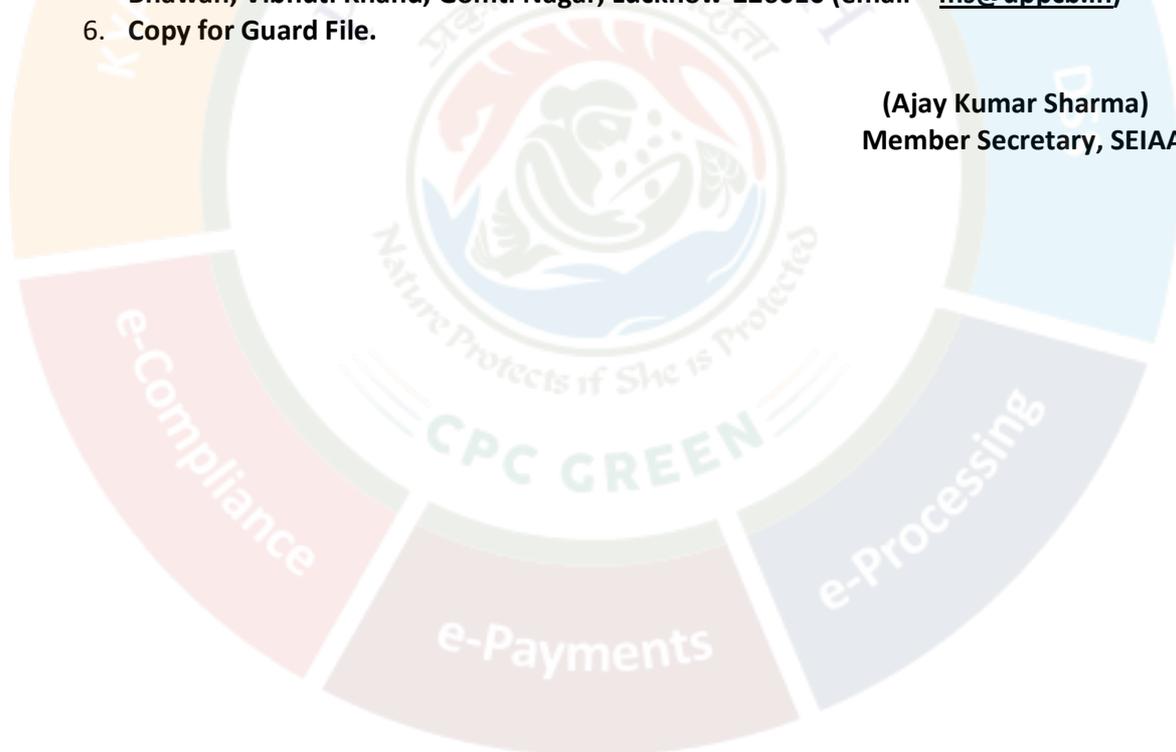
| Year | Details of work to be taken up | Amount allocated in Lakhs (Rs.) |
|-------------|--|--|
| First year | Installation of 4 solar Street light in Markakhadar village along village approach road, half yearly health check-up camp and medicine distribution for residents of Markakhadar village.. | Total 10.0 lakhs in 5 years (Cost per unit- Rs. 50000/- solar street light assembly, Rs. 30000/Hand pump establishment, Rs. 4000/- Bicycle & Rs 50000/-Health check up camp) |
| Second year | 02 Hand pump along village road in consultation with village sarpanch in village Markakhadar and half yearly health check-up camp and medicine distribution for residents of Markakhadar village. | |
| Third year | Distribution of 10 Bicycle to economically poor families in village Markakhadar in consultation to village sarpanch & half yearly health check-up camp and medicine distribution for residents of Markakhadar village. | |
| Fourth year | Installation of 4 solar Street light in Markakhadar village along village approach road, half yearly health check-up camp and medicine distribution for residents of Markakhadar village. | |
| Fifth year | Half yearly health check-up camp and medicine distribution for residents of Markakhadar village. | |

7. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
8. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
9. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
10. There is no litigation pending in any court regarding this project.
11. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Banda.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
6. **Copy for Guard File.**

**(Ajay Kumar Sharma)
Member Secretary, SEIAA**



ANNEXURE-II
[LOI]

कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : 1155 / खनिज-30, बाँदा

दिनांक : अप्रैल 03, 2023

सहमति-पत्र (लेटर ऑफ इन्टेंट)

मे0 ए0एस0 ट्रेडर्स
प्रो0 श्री अशोक कुमार
पुत्र श्री सत्तीदीन सचान
निवासी ग्राम-कलौलीतीर, थाना कोतवाली नगर,
जिला हमीरपुर।
Email id – astradershamirpur@gmail.com

उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं0-97/खनिज-30, बाँदा दिनांक 06.04.2022 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा की यमुना नदी क्षेत्र अन्तर्गत तहसील पैलानी स्थित ग्राम-सादीमदनपुर के गाटा सं0-56 का भाग, 57, 92/6, 93/1, 94, 95/2 व 60/1/3 का भाग कुल रकबा 18.50 हे0 में विज्ञापित मात्रा 2,31,250 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज बालू/मोरम हेतु रू0 164/- प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो सर्वाधिक है। मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में जनपद बाँदा के डी0एस0आर0 में उल्लिखित समस्त क्षेत्रों का Replenishment study खनन क्षेत्र से सम्बन्धित तकनीकी संस्था CMPDI (Central Mine Planing and Design Institute Ltd) से कराया गया। CMPDI की अंतिम रिपोर्ट दिनांक 30.12.2022 में प्रश्नगत क्षेत्र के लिये season ending 2022 हेतु खनन योग्य मात्रा 5,55,722 घन मी0 आंकलित की गयी है। जिलाधिकारी बाँदा के आदेश दिनांक 31.03.2023 के माध्यम से CMPDI द्वारा प्रस्तुत खनन योग्य मात्रा 5,55,722 घन मी0 के आधार पर उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है।

उ0प्र0 उपखनिज (परिहार) नियमावली-2021 एवं शासनादेश दिनांक 14.08.2017 के बिन्दु सं0-18(2) में किये गये संशोधन सम्बन्धी निर्गत शासनादेश दिनांक 09.10.2019 के बिन्दु सं0-06 के अनुसार "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त 02 कार्य दिवस के अन्दर प्री-बिड अर्नेस्ट मनी को समायोजित करते हुये पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि रू0 9,11,38,408/- (555722 x 164) का 45 प्रतिशत के समतुल्य धनराशि रू0 4,10,12,284/- (25 प्रतिशत प्रतिभूति रू0 2,27,84,602/- एवं 20 प्रतिशत प्रथम वर्ष की प्रथम किस्त के रूप में रू0 1,82,27,682/-) निर्धारित लेखा शीर्षक के अन्दर जमा किया जाना होगा। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

उ0प्र0 उपखनिज (परिहार) नियमावली-2021 में दी गयी शर्तें :-

- (1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना पट्टा क्षेत्र के लिए विज्ञप्ति में आंकलित मात्रा घन मी0 को निविदा/नीलामी की दर रूपया घन प्रति मी0 से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी। तदनुसार प्रत्येक वर्ष निर्धारित नीलाम की धनराशि को नियमावली-2021 के पंचम अनुसूची के अनुसार मासिक किश्त अग्रिम रूप से जमा की जायेगी।

४

- (2) प्रस्तावक को नियम-17 के प्रावधानों के अनुसार रू0 10,000/- जमा कराकर क्षेत्र का सीमांकन कराएगा, जिसमें सीमा बिन्दुओं का जियो-कॉर्डिनेट्स भी इंगित किया जायेगा तथा नियम-36 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
- (3) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदित हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा होने के प्रमाण सहित, खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा। अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण अनापत्ति प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
- (4) The Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 के तहत जल एवं वायु सम्बन्धी सहमति-पत्र प्रस्तुत किया जाना अनिवार्य होगा।
- (5) पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन किया जाना होगा। पट्टा विलेख के निष्पादन के दिनांक से 03 माह के भीतर खनन संक्रियायें प्रारम्भ की जानी हैं।
- (6) प्रस्तावक द्वारा नियम-35 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि रू0 6,67,500/- की बैंक गारण्टी एफ0डी0आर0, जो जिलाधिकारी बाँदा के पक्ष में 05 वर्ष के लिये बंधक हो, को जमा करेगा।
- (7) प्रस्तावक को भारतीय स्टाम्प अधिनियम के प्राविधानों के तहत निर्धारित स्टाम्प पर पट्टा विलेख का निष्पादन कराने के पश्चात ही उपखनिजों के खनन एवं परिवहन की अनुमति होगी।
- ४ प्रस्तावक द्वारा उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियमों व विज्ञप्ति में दी गयी शर्तों का अनुपालन किया जाना अनिवार्य होगा।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र (लेटर ऑफ इन्टेंट) प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित पट्टा की सकल धनराशि का 45 प्रतिशत के समतुल्य धनराशि रू0 4,10,12,284/- में जमा अर्नेस्ट मनी रू0 86,71,875/- को समायोजित करते हुये अवशेष धनराशि रू0 3,23,40,409/- (रूपये तीन करोड़ तेईस लाख चालिस हजार चार सौ नौ मात्र) को खनिज के निर्धारित लेखा शीर्षक "0853-अलौह-खनन तथा धातुकर्म उद्योग-102 खनिज रियायत शुल्क किराया और स्वत्व शुल्क-01 खनिज रियायत शुल्क किराया और स्वत्व शुल्क" में जमा कर चालान की मूलप्रति खनिज कार्यालय, बाँदा में उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा, जिसके लिये आप स्वयं उत्तरदायी होंगे।

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि0/रा0)

बाँदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. जिलाधिकारी, बाँदा।
4. महा0 प्रबन्धक (बी0ओ0), एम0एस0टी0सी0 लिमिटेड, ग्राउण्ड फ्लोर, सी.डब्लू.सी., क्षेत्रीय कार्यालय परिसर, विभूति खण्ड, गोमती नगर, लखनऊ-226010

अपर जिलाधिकारी (वि0/रा0)

बाँदा।

ANNEXURE-II
[Site photographs]

Site Photographs



Shine Board

Site Photographs



Rest Shelter

Site Photographs



Sprinkler



First Aid Kit

Plantation





Toilet



ANNEXURE-V
[Environmental Management Cell]

ENVIRONMENT MANAGEMENT CELL:-

Keeping the utility of monitoring results in the implementation of the environmental management program in view, an organizational chart has been proposed, headed by Supervisor/ Owner as shown in Fig. 1.0

The said team will be responsible for:

- (i) Monitoring on the collecting water and air samples from surrounding area and work zone monitoring for pollutants.
- (ii) Review of analysis the water and air samples.
- (iii) Implementing the control and protective measures.
- (iv) Co-coordinating the environment related activities within the project as well as with outside agencies.
- (v) Monitor the collection of statistics of health of workers and population of surrounding villages.
- (vi) Monitoring the progress of implementation of environmental management program.

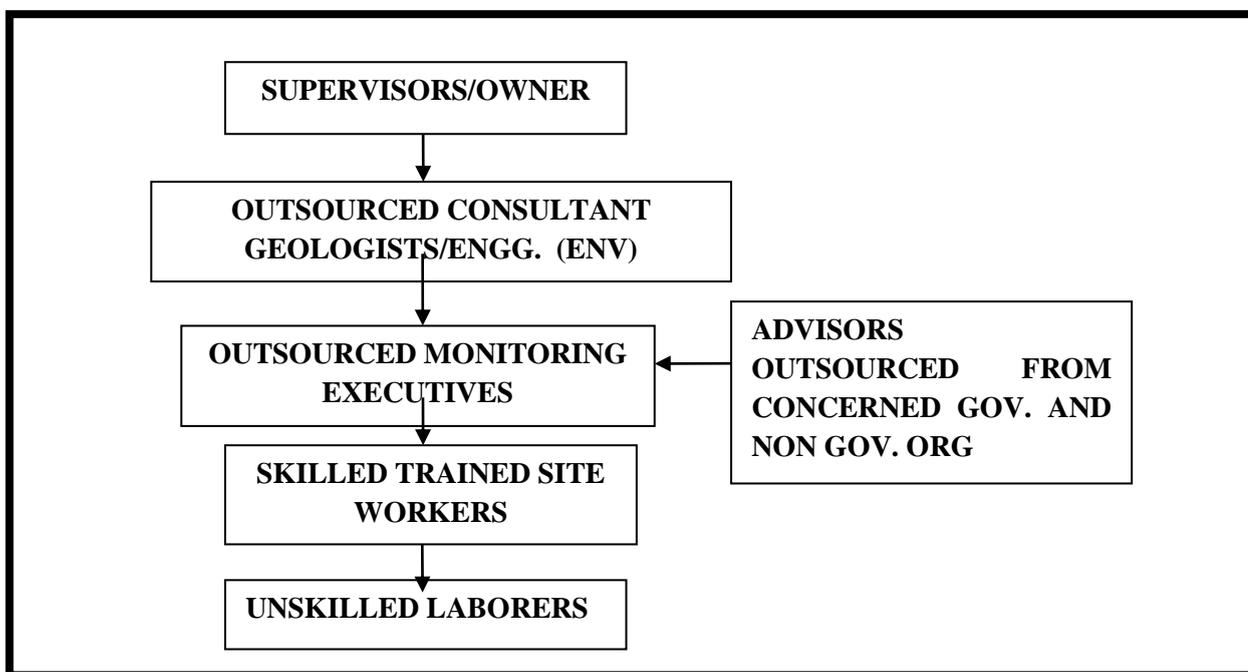


Figure 1.0: Environment Management Cell

ANNEXURE-VI

[CTO]



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28651007

224093/UPPCB/Banda(UPPCBRO)/CTO/both/BANDA/2024

Date: 14/11/2024

To,

M/s

MS AS TRADERS

Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, Part of 60/1/3, Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Uttar Pradesh,BANDA,210123

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS AS TRADERS** located at **Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, Part of 60/1/3, Village- Sadimadanpur, Tehsil- Pailani, District- Banda, Uttar Pradesh,BANDA,210123.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MS AS TRADERS granted for the period from 14/11/2024 to 31/12/2028** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|-------------|----------|-------------------|
| 1 | Sand/Morrum | 231250 | Cubic Meters/Year |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|----------------|--------------------|-----------------|
| Domestic | 1.0 KLD | Septic Tank | Soak Pit |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|--|--------------|----------|--------------------|---|
| 1 | Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum. | | | Particulate Matter | water sprinkling system and Green Belt for controlling dust emission. |

Emission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|--|
| 1 | | Particulate Matter | Ambient Air Standard as per E(P) Act 1986. |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 231250 cum/year by opencast and semi mechanized mining in 18.5 Hectare lease area at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur Tehsil- Pailani, District-Banda.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC24B0107UP5448712N dated 15.10.2024, and submit its compliance report to UPPCB.
3. If the Mining Plan/lease agreement or Environmental Clearance expires prior to 31.12.2028, then the validity of this CTO shall stand expired simultaneously with the expiry of Mining Plan/lease agreement or Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets + Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis to Head Office.

Chief Environmental Officer (circle-2)



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

ANNEXURE-VI

[CTO]

प्रेषक,

निदेशक,
 भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
 खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
Banda

संख्या :-

2023/8/21/246948दिनांक :- **2023-11-06**

विषय :-

पट्टाधारक श्री **M/s A.S. Traders, Prop- Shri Ashok Kumar** के पक्ष में स्वीकृत जनपद **Banda** में तहसील **Palani** ग्राम-**Sadimadanpur** गाटा सं०-Part of **56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3**, क्षेत्रफल **18.5000** हे० में उपखनिज **मौरम (नदी तल में उपलब्ध)**, के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री **M/s A.S. Traders, Prop- Shri Ashok Kumar** द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 2021 के नियम-35 के उपनियम (2) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक **2023-11-06** को कर दिया गया है।

1-

“खनन योजना” का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(अ)

“खनन योजना” का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी **60** (माह में) अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से **555722.00** घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब)

अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स)

आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द)

अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च)

अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(छ)

खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी० एवं चौड़ाई न्यूनतम 10 मी० होनी चाहिए। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।

2. खनन कार्य अधिकतम 03 मी० की गहराई तक या पानी निकलने के तल, जो भी कम हो तक किया जायेगा।

3. खनन पट्टा स्थल पर फ्रस्ट एड बॉक्स व स्ट्रेचर रखे जायें।

4. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

5. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।

6. जहाँ तक व्यवहारिक हो नदी से तटबन्ध की ओर खनन किया जायेगा।

7. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

2-

अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।

भवदीय

(कमलेश कुमार राय)

जेष्ठ खान अधिकारी
कृते निदेशक।

संख्या : - 2023/8/21/246948 (1)/मा0 प्लान ,तद् दिनांक

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद- **Banda**
- 2- पट्टाधारक श्री M/s A.S. Traders, Prop- Shri Ashok Kumar नि0 तहसील **Palani** जनपद **Banda**
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

भवदीय

(कमलेश कुमार राय)

जेष्ठ खान अधिकारी
कृते निदेशक।

रत्नगर्भा वसुन्धरा



Revised Mining Plan

(Submitted under Uttar Pradesh Minor Minerals (Concession) Rules, 2021)

for
Riverbed Sand/Morrum Mining from Riverbed of Yamuna River
located at

**Gata No. Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3,
Village - Sadimadanpur, Tehsil - Pailani,
District - Banda, Uttar Pradesh.**

Lease Area:- Non Agricultural, Non Forest

Sanctioned Mining Lease Area :- 18.50 ha

Period of Mining Plan - 05 Years

Sanctioned Capacity: 5,55,722 cum



**Mining Plan Submitted for Approval in the Directorate of Geology &
Mining, Lucknow (U.P.)**

Lessee

M/s A.S. Traders

Prop- Shri Ashok Kumar S/o Shri Sattidin Sachan

R/o 51 Ka, Kalauliteer Danda, District- Hamirpur, U.P.-210301

Digitally signed by Kamlesh Kumar Roy
Date: 2023.11.06 17:30:12

Prepared By

Yashvir Singh Chaudhary

RQP/UPDGM/020/2020

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UP
MINES & MITRA

PROGRESSIVE MINE CLOSURE PLAN

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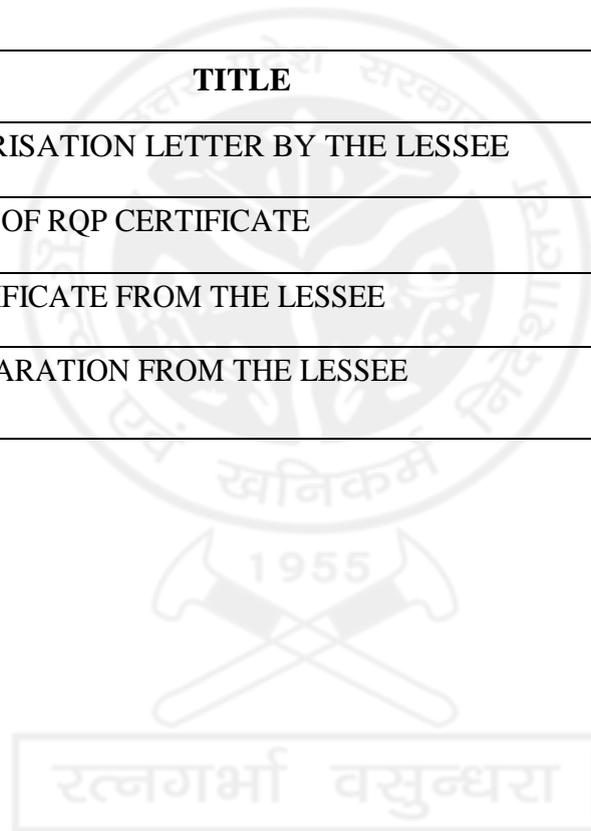
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रत्नगर्भा वसुन्धरा



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| 1 | AUTHORISATION LETTER BY THE LESSEE | 1 |
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PROFORMA-02

CERTIFICATE

I, Yashvir Singh Chaudhary hereby certify that-

1. Provisions of Mines Act, Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the project proponent will approach the Director General of Mines Safety (DGMS).
2. It is further certified that the aforesaid Mining Plan is prepared as per the copies of the records and documents provided by lessee and information given as per discussions held with project proponent his representative.
3. It is also certified that the information furnished in the aforesaid Mining plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

रत्नगर्भा वसुन्धरा



Place: Lucknow

Date:

Prepared by

Name of RQP- Yashvir Singh Chaudhary

RQP/UPDGM/020/2020

DIRECTORATE OF GEOLOGY AND MINING, UP



CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

SHRI YASHVIR SINGH CHAUDHARY S/o SHRI CH. DARSHAN SINGH

R/o Village-Sukhravli Post Quarsi Ramghat Road, Aligarh (U.P.)

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by RECOGNISED as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

- His registration number is **RQP/UPDGM/No. 020/Year 2020**
- This recognition is valid for a period of 05 years from **16-07-2020** to **15-07-2025**.
- His office address is R/o Village-Sukhravli Post Quarsi Ramghat Road, Aligarh (U.P.)
- His mail ID-myashvirs@gmail.com
- Contact No.-9997697148.
- This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
- This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.



Singh

Specimen Signature of RQP

Place: Lucknow

Date: 16-07-2020

(Dr. Roshan Jacob)
Director

INTRODUCTION

PROJECT BRIEF:-

To minimize the gap between the increasing demand & supply of the Sand/Morrum in the state, the lease was granted by DM, Banda through e-tendering in favour of M/s A.S. Traders Prop- Shri Ashok Kumar S/o Shri Sattidin Sachan for excavation of sand/morrum from Riverbed of Yamuna River located at Gata No. Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village -Sadimadanpur, Tehsil - Pailani, District - Banda, Uttar Pradesh. (Letter of Intent attached as Annexure I). The mining plan is being submitted for necessary approval under Uttar Pradesh Minor Minerals (Concession) Rules, 2021. The mining plan is being submitted for approval under Uttar Pradesh Minor Minerals (Concession) Rules, 2021.

1.0 GENERAL:

A) NAME OF THE APPLICANT WITH COMPLETE ADDRESS:

M/s A.S. Traders Prop- Shri Ashok Kumar S/o Shri Sattidin Sachan.

Residential Address:- 51 Ka, Kalauliteer Danda, District- Hamirpur, U.P.-210301

B) STATUS OF APPLICANT

Private Limited Company, Prop- Shri Ashok Kumar S/o Shri Sattidin Sachan.

C) MINERAL, OCCURRING IN THE AREA & WHICH APPLICANT INTENDS TO MINE

River Bed Minor Mineral (Sand/Morrum).

D) Period of Mining Lease

The mining lease has been sanctioned in favour of project proponent for 5 year.

E) Name of R.Q.P. preparing the mining plans:

Yashvir Singh Chaudhary

RQP/UPDGM/020/2020

2.0 LOCATION AND ACCESSIBILITY:**a) Details of area (with location map)**

- (i) **Lease-hold area** : River bed of Yamuna River
- (ii) **Mining Lease Map** : Certified Khasra Map (Annexure-II)
- (iii) **District & State** : Banda, Uttar Pradesh
- (iv) **Tehsil** : Pailani
- (v) **Village** : Sadimadanpur
- (vi) **Gata No.** : Gata No. Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3

b) Ownership/Occupancy/Land use: River bed, un-vegetated, non-forest, government waste land.

c) Existence of public road /railway line, if any nearby and approximate distance:

1. SH-13 – 5.5 km* (E)
2. Banda Railway Station- 40.0 km* (NE)
3. Khajuraho Airport - 123.0 km* (SW)

d) Toposheet No. with latitude and longitude:

The coordinates of each pillar have been obtained with the help of GPS as per revenue/khasra map and subsequently shown in Khasra map (Annexure-II) as provided by DGM, UP. The GPS reading of all corner pillars are given below:

Co-ordinate of Sanctioned MLA

| Pillar No | Latitude(N) | Longitude(E) |
|-----------|---------------|---------------|
| A | 25°46'38.91"N | 80°34'9.60"E |
| B | 25°46'40.60"N | 80°34'26.49"E |
| C | 25°46'18.17"N | 80°34'20.32"E |
| D | 25°46'19.26"N | 80°34'16.59"E |

As per Sustainable Sand Mining Management Guidelines 2016 issued by MoEF & CC, GOI Delhi Mining in active water channel is restricted.

e) Whether the area is recorded to be in forest (please specify whether protected, reserved etc.)

Project Category B (Sub Category B1)

No Reserved Forest, Protected Forest & Wildlife Sanctuaries within buffer zone of the project.

f) Land use Pattern (Forest agricultural Barren, Barren etc.):

The area is government waste land. The existing land use of area is given below:

Table No. 1:- Land Use Pattern

| S. No. | Land Use | Agriculture Land (ha) | Forest Land (ha) | Waste Land (ha) | Grazing Land (ha) |
|--------------|------------------------------------|-----------------------|------------------|-----------------|-------------------|
| 1 | Mining Area | - | - | 18.50 | - |
| 2 | Dumps | - | - | - | - |
| 3 | Office, Rest Shelter etc. | - | - | - | - |
| 4 | Balance undisturbed land | - | - | - | - |
| 5 | Area submerged under water channel | - | - | - | - |
| 6 | Safety zone | - | - | - | - |
| Total | | | | 18.50 | |

Location map attached showing lease and key Plan (Plate No. 1)

INFRASTRUCTURAL - FACILITIES:

a) Road/Transport:

The mining area is approachable by nearest railway station is Banda Railway Station approximately 40.0 km (NE) and nearest Airport is Khajuraho Airport 123.0 km (SW) away from the mining lease area.

b) Water Supply:

The people of the area are dependent on "Tubewells" for water. They use the tube well water for household as well as for agriculture practices. The Yamuna River flows from South East of the lease area. The maximum water table in the region ranges at 15.25 to 13.27 m below the ground level. The mining staff / workers will use water from existing dugwells / borewells / tubewells in the nearby settlement.

c) Electrification:

The Nearest Village-Sadimadanpur 0.60 km*(W) and surrounding villages has electricity connection while lease area is not connected with electricity. Villages located in 10 km surrounding area of the proposed project site are electrified.

d) Educational - Facilities:

The nearest Primary school/High school is located at Primary school, Sadimadanpur 0.6 km*(W).

e) Health Service:

The nearest Public Health Centre is located at, Madanpur 3.5 km*(W)

PART-A**3.0 GEOLOGY AND EXPLORATION:****3.1 Topography & Physiography of the Lease Area**

The district largely consists of irregular uplands with outcrops of rocks intermingling mostly with lowlands, frequently under water during rainy sesason. The Baghein River traverses the district from southwest to north-east. The tract lying to the right of the river is intersected by numerous smaller river and rivulets, but to its left is a flat expanse, most part of which is made up of Mar and Kabar soils, eroded and converted into ravines along the banks of the rivers Yamuna and the Yamuna.

3.2 Regional Geology:

Geologically District occupies a part of Indogangetic plain and is underlain by quaternary sediments consisting of clay silt Kankar and sands of different g rades. The thickness of these quaternary sediments increases gradually towards north. The general geological succession of the formations is given below.

Geological succession of the area is as follows:

| Lithologic Composition | Group | Age |
|---|----------------|--|
| Fine Sand, Silt and Clay | Newer Alluvium | Upper Pleistocene to Recent |
| Clay with Kankar and sands of different grade | Older Alluvium | Lower Pleistocene to Upper Pleistocene |
| ----- Unconformity ----- | | |
| Sand Stone Shales and Lime | Vindhyan | Proterozotic |

| | | |
|--|------------------------------|-------------------------|
| stone | | |
| Granite and gneissess and outcross of granitoid, meta sedimentaries and basites, dolerite and quartz reef. | Bundelkhand Granitic complex | Archean to Proterozotic |

In District the sediments of newer alluvium are mainly arenaceous in nature and are found in topographically low region. These sediments are loose, unconsolidated flood plain deposits and are confined in narrow strips all along the present drainage system. The newer alluvium material along the river Yamuna comprises mainly micaceous mineral. While in the northern parts along the bed of the river Senegar the younger alluvium material resembles mineralogically to older alluvium material as it is formed by the reworking of older alluvium through alluvial action. The younger alluvial material occupying extreme southern part of the district differst in composition as the river Chambal originating from plateau region, south of Etawah district comprising mainly sandstones. The older alluvium material generally occupies the region of higher elevation. These sediments are argillaceous in nature and relatively compact. The clays predominate over sandy horizon in older alluvium.

3.3 a Local Geology

The study area is underlain by alluvial deposits mainly which is of Pleistocene to Recent age. The alluvial deposits found within the study area are both older alluvium and Newer Alluvium. Older Alluvium categorized into Banda and Varanasi Alluvium of Middle to Upper Pleistocene age. Newer Alluvium belongs to upper Pleistocene to Recent age. Within the study area, the major portion is overlain by Varanasi Alluvium in the district Kanpur Dehat, Kanpur Nagar and Fatehpur and Banda alluvium found towards the districts Jalaun and Hamirpur and also a palaeochannel is found around the area where river Betwa joins the Yamuna river.

Along the water channel of Yamuna River flowing from North-west to South-east direction, newer alluvium is found viz. Terrace and Channel alluvium are found. Channel alluvium is mostly concentrated in the upper reaches of the river within the 10km radius buffer zone lying in districts Hamirpur and Kanpur Nagar which indicates the presence of Channel, point and lateral bars within the active water channel and river bed of these formerly mentioned districts are partially or wholly submerged during the monsoon season.

3.3.b River Profile

Yamuna has an overall drainage basin of 28,058 square km, out of which 12,620 square km belong to Sonar River its largest tributary, whose entire basin lies in Madhya Pradesh; and along its 427

kilometres (265 mi) course it receives water from its own tributaries such as Bawas, Dewar, Kaith and Bains on the left bank, and Kopra and Virma on the right. Out of its total length of 427 kilometres (265 mi) it flows for 292 kilometres (181 mi) in Madhya Pradesh, 84 kilometres (52 mi) in Uttar Pradesh, and 51 kilometres (32 mi) forms the boundary between the two states.

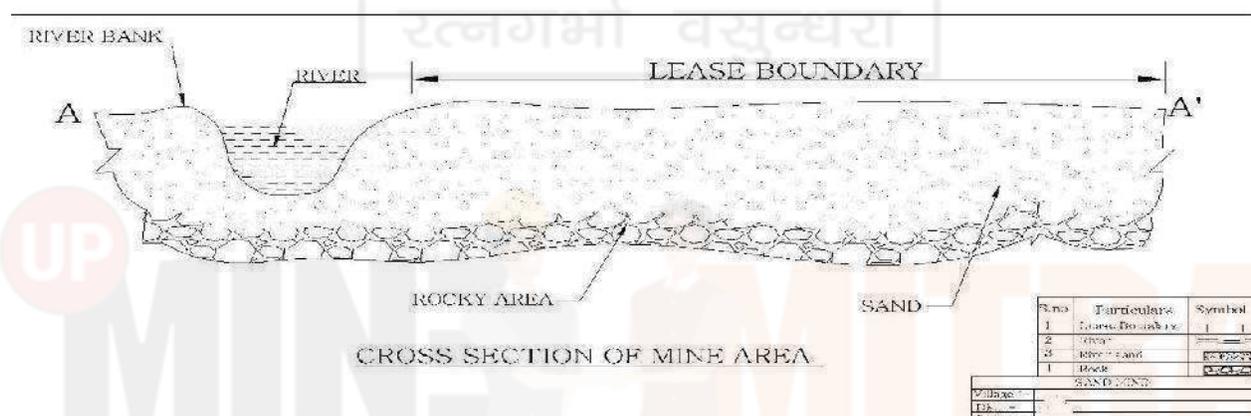
Crossing the Bijawar-Panna hills, the Yamuna River cuts a 60 km long, and 150–180 m deep gorge. Several streams join the Yamuna in this gorge making waterfalls. The Yamuna valley separates the Rewa

Plateau from the Satna Plateau.

3.3.1 Nature of river bed and alluvial sand:

The area lies within the regular course of the Yamuna River which gets flooded in the rainy season. All the deposit comprises of sand and river born bajari at the upper layer occasionally overlain by 10-20 mm clay followed by sand/ silt. Whereas boulders and pebbles of granite, lime stone, sand stone and

quartzite of sub- rounded to discoidal in shape having smooth surface occupied the lower most part of the deposit. Thickness of the deposit varies from 1 to 3 m. During monsoon this bed replenished to a large extent due to erosion by heavy flow in higher reach and as soon as the stream reaches in older channel downward, shed their loads in river banks due to decrease in velocity and carrying capacity. The diagrammatic morphology of the river can be illustrated as under-



3.3.2 Sedimentation study

Factors affecting Sand/Morrum deposition in lease area

1. The mining lease area is located at Gata No. Part of 56, 57, 92/6, 93/1, 94, 95/2 & Part of 60/1/3, Village - Sadimadanpur, Tehsil - Pailani, District - Banda Uttar Pradesh.

2. The Yamuna River is flowing from North to South East direction from the village and forming a convex front. Thus sand is collected on convex bend of the river.
3. When the rivers bend moving water stream erodes the outer bank and widens its valley and the inner part of river has less energy and deposits Sand/Morrum.
4. Erosion involves the removal and transport of sediment (mainly from the boundary) and deposition involves the transport and placement of sediment on the boundary. Erosion and deposition are what form the channel of any alluvial river as well as the floodplain through which it moves.

3.3.3 Process of Sedimentation

The sediment transport rate is a function of these seven variables namely shear stress depth, particle diameter, particle density, fluid density, water viscosity gravitational constant, as well as the size-shape-density distribution (often assumed as a standard deviation of the particle diameter) of the suspended particles. In addition, the largest river discharge does not automatically mean that a river will have the largest sediment load. The quantity and material of the sediment particles, as well as the geography of the local terrain will still play a contributing role in the sediment load.

The sediment load itself is calculated as a depth-integrated sediment mass above a unit area. It is variable for multiple reasons, but can be estimated with a time-average collected sediment concentration. While it is dependent on flow to initiate and continue transport, it is not calculated from flow rates, as the main variables in sediment load come from environment factors.

3.4 DETAILS OF EXPLORATION

-> **Sanctioned Lease Area is 18.50 ha.**

-> **Workable area of the lease is 18.50 ha.**

| Shape of MLA | Sanctioned MLA (ha) | Workable area (ha) |
|--------------|------------------------|-----------------------|
| Irregular | 18.50 | 18.50 |

Exploration of the area is already carried out although no specific method of exploration is required as the river born sediments are deposited all along the riverbed and are very well exposed on the surface. Moreover, these sediments are accumulated / replenished every year during rainy season by river-waters to almost equal to extracted level and sometimes more depending on the intensity of rains on the upstream side. Adequate quantity of Sand/Morrum is available for meeting consumer demand. Since regular Sand/Morrum lifting is practiced along the river course, and more or less

same level is seen after rains, so it is understood that sediments load carried is near equal to what is lifted.

b) Proposed to be carried out:

The existence of Sand/Morrum is already established in the area and grade & depth persistency has been already proved in the area.

3.5 METHOD OF ESTIMATION OF RESERVE:

1. Mineral Reserve

Mineable reserves have been calculated with limitation of 3m working depth. Bench height 1m and working width 12m with 1m thickness x 1m burm configuration has been drawn in geological sections to calculate the mineable reserves. The sectional area of each bench level has been calculated & multiplied by its average bench height to get the volume using AutoCAD. Bulk density of Sand/Morrum may be taYamuna 1.5 for tonnage factor. The mineable reserve, which shall be re-assessed based on replenishment study of the area after every monsoon season is tabulated as bellow:

| Bench level (mRL) | Workable Area | Area (sqm) | Thickness (m) | Volume of Ordinary sand (cum) |
|----------------------|------------------|------------|------------------|-------------------------------------|
| 117-114 | 18.50 | 1,85,000 | 3.0 | 5,55,722 |
| Total | | | | 5,55,722 |

Table No. 2. Mineral Classification

| Sanctioned Lease Area | Workable Area | Volume of Mineral as Per LOI (cum) | Geological Reserve Volume(cum) | Mineral Reserve Volume(cum) |
|--------------------------|------------------|---|--------------------------------------|--------------------------------|
| 18.50 | 18.50 | 5,55,722 | 7,40,000 | 5,55,722 |

Table No. 3 The detailed calculation of reserves

| Geological Reserve | | | | |
|---------------------------|------------------|-----------|---------------|------------------------------------|
| Sanctioned Lease Area | Workable Area | Area(sqm) | Thickness (m) | Geological Reserve Volume (cum) |
| 18.50 | 18.50 | 1,85,000 | 4.00 | 1,85,000*4.0 = 7,40,000 |
| Total Volume | | | | 7,40,000 |

4.0 MINING:

4.1 Year wise development:

No development work is required as the mining is for river bed Sand/Morrum. Extraction of river Sand/Morrum will be done Opencast, OTFM (other than fully mechanized using LEMM like bar scraper and loader) as per Rules and will be transported by tippers. It has been proposed to collect approximately 5,55,722 cum annually. The river bed material will be replenished during the monsoon season every year.

4.2 Year wise production:

Sand/Morrum will be lifted from the river bed of Yamuna River only. Proposed production for next 5 year is as follows:

Table No. 4 Year wise production

| Year | Geological reserve (cum) | Proposed production as per LOI (cum) | Balance Deposition (cum) | Replenishment (cum) | Closing deposition(cum) |
|------|--------------------------|--------------------------------------|--------------------------|---------------------|-------------------------|
| 1st | 7,40,000 | 5,55,722 | 1,84,278 | 5,55,722 | 7,40,000 |
| 2nd | 7,40,000 | 5,55,722 | 1,84,278 | 5,55,722 | 7,40,000 |
| 3rd | 7,40,000 | 5,55,722 | 1,84,278 | 5,55,722 | 7,40,000 |
| 4th | 7,40,000 | 5,55,722 | 1,84,278 | 5,55,722 | 7,40,000 |
| 5th | 7,40,000 | 5,55,722 | 1,84,278 | 5,55,722 | 7,40,000 |

Bench development and Extraction of Sand/Morrum over the plan period in Ist Year:

Extraction of 5,55,722 cum Sand/Morrum is proposed to be carried out from 117 mRL advancing towards north to south direction. The second bench is to be started from 116 mRL advancing from west to east direction. The third bench is to be started from 115 mRL advancing from north to south direction. The extraction of the Sand/Morrum tabulated as under:

Table No. 5 Extraction of Sand/Morrum over the plan period in Ist Year

| Bench level (mRL) | Workable Area | Area (sqm) | Thickness (m) | Volume of Ordinary sand (cum) |
|-------------------|---------------|------------|---------------|-------------------------------|
| 117-116 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 116-115 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 115-114 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| Total | | | | 5,55,722 |

Bench development and Extraction of Sand/Morrum over the plan period in IInd Year:

As per details of sanctioned quantity of Sand/Morrum in LOI and replenishment provided in the Table No. 6, the extraction of 5,55,722 cum Sand/Morrum will be similar to that of Ist year, proposed to be carried out again from 117 mRL. The extraction of the Sand/Morrum tabulated as under:

Table No. 6 Extraction of Sand/Morrum over the plan period in IInd Year

| Bench level (mRL) | Workable Area | Area (sqm) | Thickness (m) | Volume of Ordinary sand (cum) |
|-------------------|---------------|------------|---------------|-------------------------------|
| 117-116 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 116-115 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 115-114 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| Total | | | | 5,55,722 |

Bench development and Extraction of Sand/Morrum over the plan period in IIIrd Year:

As per details of sanctioned quantity of Sand/Morrum in LOI and replenishment provided in the Table No. 7, the extraction of 5,55,722 cum Sand/Morrum will be similar to that of Ist year, proposed to be carried out again from 117 mRL. The extraction of the Sand/Morrum tabulated as under:

Table No. 7 Extraction of Sand/Morrum over the plan period in IIIrd Year

| Bench level (mRL) | Workable Area | Area (sqm) | Thickness (m) | Volume of Ordinary sand (cum) |
|-------------------|---------------|------------|---------------|-------------------------------|
| 117-116 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 116-115 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 115-114 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| Total | | | | 5,55,722 |

Bench development and Extraction of Sand/Morrum over the plan period in IVth Year:

As per details of sanctioned quantity of Sand/Morrum in LOI and replenishment provided in the Table No. 8, the extraction of 5,55,722 cum Sand/Morrum will be similar to that of Ist year, proposed to be carried out again from 117 mRL. The extraction of the Sand/Morrum tabulated as under:

Table No. 8 Extraction of Sand/Morrum over the plan period in IVth Year

| Bench level (mRL) | Workable Area | Area (sqm) | Thickness (m) | Volume of Ordinary sand (cum) |
|------------------------------|--------------------------|-------------------|--------------------------|--|
| 117-116 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 116-115 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 115-114 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| Total | | | | 5,55,722 |

Bench development and Extraction of sand over the plan period in Vth Year:

As per details of sanctioned quantity of Sand/Morrum in LOI and replenishment provided in the Table No. 9, the extraction of 5,55,722 cum Sand/Morrum will be similar to that of Ist year, proposed to be carried out again from 117 mRL. The extraction of the Sand/Morrum tabulated as under:

Table No. 9 Extraction of Sand/Morrum over the plan period in Vth Year

| Bench level (mRL) | Workable Area | Area (sqm) | Thickness (m) | Volume of Ordinary sand (cum) |
|------------------------------|--------------------------|-------------------|--------------------------|--|
| 117-116 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 116-115 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| 115-114 | 18.50 | 1,85,000 | 1.0 | 1,85,000 |
| Total | | | | 5,55,722 |

Considering the factors the total Sand/Morrum volume may decrease by maximum 5 percent of the volume given in letter of intent.

4.3 Proposed rate of production when the mine is fully development.

Proposed rate of production will be 5,55,722 cum/year.

4.4 Mineable Reserves and anticipated life of the mine.

1,17,929 cum is the quantity of reserves estimated as Geological Reserves and about 92,435 cum (60%) will be replenished every year after monsoon. As such the life of the mine will continue till the period of lease and subsequent lease renewals.

4.5 Principal of Proposed Mining.

4.5.1 Opencast, OTFM/Semi Mechanized, No drilling blasting, No dredging, day time, dry season.

Mining activity in river bed of Yamuna River will be open cast and semi mechanized (OTFM). The proposed volume of scraping of sand/morrum is 5,55,722 cum/year as mentioned in Table no.5 up to the depth of 3.0 m. The maximum depth of mining will not be more than 3.0 m. The mining method will be bar scalping/scraping (OTFM) using bar scraper for sand/morrum scraping from the lease area and collecting in designated area in mining lease area. Loader will be used for loading of Sand/Morrum in to the trucks/trolley for further transportation to the Local market Bar scraping is the method approved in SMMGG, 2016 issued by MoEF &CC, GOI Delhi for environmental friendly mining.

| Method | Technology | Tools/ Machines |
|--------------|-------------------------|---------------------|
| Bar Scraping | OTFM (Semi- Mechanized) | Bar scraper, Loader |

Postulates of Mining methodology

1. Sand/Morrum mining will be carried out strictly as per Mining guidelines Act/Rules.
2. Dredging will not be done.
3. Blasting and drilling not required.
4. Main stream will not be disturbed.
5. Mining from braided bars and accumulated areas.
6. Mining in day time and in dry season only.
7. No mining in rainy season.
8. Required safe corridor will be maintained.
9. Numbers of ramp will be less.
11. Only Sand/Morrum will be extracted.
12. No labour camp in mining lease area.
13. Mining will be carried out in slices/ladder form of 1.0 m.
14. Total proposed depth 3.0 m.
15. Available Ground water depth 15.25 mbgl-13.27 mbgl. will not be intercepted / disturbed.
16. Vertical angle for mining will not be more than 30 degree.

(ii) HAULAGE AND SURFACE TRANSPORT

Mode of transportation of the mixed material is by trucks/tractor trolleys of 10-15 tones capacity. Trucks of larger size may also be used where the material is to be carried to a long distance to be used for out bound transportation. Mining area is connected with a 'Kuccha' road of say 1.0 km up

to the nearest pucca road and thereafter it is metalled road up to destination. The approach road is adequate to permit easy maneuverability of trucks and it also provides cross-over and changing points. Water is sprayed regularly by tractor mounted water sprinklers to suppress fugitive dust generation.

Methodology

Bar scalping or skimming is extraction of Sand/Morrum and gravel from the surface of bars. Historical scalping commonly removed most of the bar above the low flow water level, leaving an irregular topography. Present method generally requires that surface irregularities be smoothed out and that the extracted material be limited to what could be taYamuna above an imaginary line sloping upwards and away from the water from a specified level above the river's water surface at the time of extraction (typically 0.3 - 0.6 m (1-2 ft)) bar scalping or skimming. Bar scalping is commonly repeated year after year. To maintain the hydraulic control provided to upstream by the riffle head, the preferred method of bar scalping is now generally to leave the top one-third (approximately) of the bar undisturbed, mining only from the downstream two-thirds.

1. Can create efficient channel.
2. Less disturbance on bar.
3. Smaller impact on riparian vegetation.
4. Can remedy channel braiding.
5. Useful for aggraded channels.

Mining faces will be opened from top to down word. It will be advanced towards all directions. Approach & Haul roads of 6m wide and 1:16 gradient will be provided to each mining faces for transportation of mineral. No top soil exist within the area therefore, no proposal has been given for its management.

4.6 Details of daily production and number of machines:

Proposed annual excavation volume – 5,55,722 cum/year.

Daily production considering 275 working days/year – $5,55,722/275 = 2020.8$ cum say 2021 cum.

Scraper/Scalper- Since the excavation and extraction of sand/morrum is to be carried out Bar Scalping method. Hence, the number of the scalper required for the scraping of the daily production are as under -

| Type | Scraping capacity / Day (10 hrs) | Scraping Volume / day | Required number of scraper(s) |
|---------|----------------------------------|-----------------------|-------------------------------|
| Scalper | 200 cum | 2021 cum | 11 |

Trucks-

Details of the number of trucks required for the transportation according to the daily excavation volume is tabulated as under-

| Daily production(cum) | Capacity of truck | Number of trucks required |
|-----------------------|-------------------|---------------------------|
| 2021 | 14 cum | 145 |

5.0 DRILLING & BLASTING - Not Required.

No drilling & blasting will be required / undertaken for Sand/Morrum mining.

6.0 MINE DRAINAGE:

a) Likely depth of water table based on observations from nearby wells and water bodies:

On the basis of the past data the Yamuna River retains the water table 15.25 bgl in post-monsoon season. During summers the water table further goes down about 1.98 m and in post-monsoon season the water table is found at 13.27 bgl below the top surface in river bed.

b) Working expected to be 3.0 m above the water table during 5 year.

During 5 year, the mine working will be confined up to 117 mRL to 114 mRL. Water table will not be interrupted by mining operations.

c) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 114 mRL, hence water table will not be encountered by mining activities during 5th year.

7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

a) Description of nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the 5th year:

No soil exists within the area and no overburden/waste and mineral rejects likely to be generated therefore, no proposal has been given for its separate stacking.

b) Land for disposal of waste.

No proposal has been given for disposal of waste stacking.

c) Details of configuration and sequence of building up of dumps along with the proposals for the stacking of sub-grade ore.

No soil exists within the area, no overburden/waste and mineral rejects likely to be generated therefore, no proposal has been given for its separate stacking.

8.0 USE OF MINERAL:

The Sand/Morrum will be used in the construction of buildings, bridges & infrastructure etc. The Sand/Morrum of lease area is medium to fine grained brown in color. Sand/Morrum is an essential minor mineral used extensively across the country for construction purposes. Sand/Morrum is used in building construction activities. The mineral is being used in making Hume Pipe. The sand/morrum can be used as die-casting and molding material.

9.0 OTHER:

9a) Site Services

The following site services will be provided at mine site

| | |
|-------------------------|---|
| i) Office | 1 |
| ii) Drinking water shed | 4 |
| iii) Rest shelter | 2 |
| iv) First Aid Centre | 2 |
| v) Store | 1 |

9b) Employment Potential

Thus category-wise employments will be as below:

| | |
|-------------------------------------|------|
| 1. Certified Mines Foreman | - 3 |
| 2. Supervisor | - 4 |
| 3. Semi-skilled / unskilled persons | - 45 |

Total Manpower - 52

10.0 MINERAL PROCESSING:

a) Details of the processing/ beneficiation and finished marketable product.

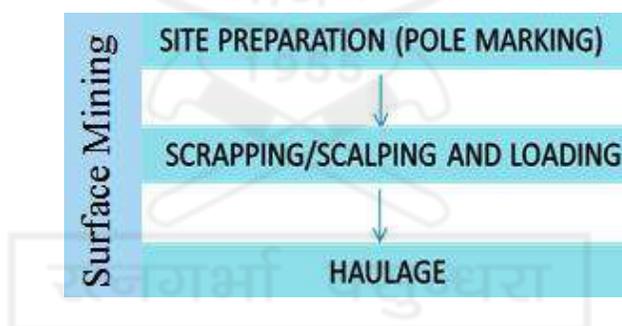
The entire area consists of Sand/Morrum in mixed form & it is ready to market therefore, no beneficiation of mineral processing will be required. No Mineral beneficiation is involved within the lease area. It is transported in the mixed form.

b) Disposal method for tailing or waste from the processing plant.

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

c) A flow sheet or schematic diagram of the processing procedure should be attached.

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached. However, the process flow chart of mining operations proposed to be carried out is given below:



d) Specify quantity and type of chemicals to be used in the processing plant.

No chemicals are required.

e) Specify quantity and type of chemicals to be stored on site / plant.

No chemical will be stored on the site /plant.

f) Water requirement and source of water. Disposal of water and extent of recycling

Total water requirement for the project is 5.42 KLD. Its breakup is as under:

Table- 11: Total water requirement

| S. No. | Purpose | Water Requirement (KLD) |
|--------|------------------|-------------------------|
| 1. | Dust Suppression | 4.8 |

| | | |
|----|---------------------|-------------|
| 2. | Plantation | 0.10 |
| 3. | Domestic (drinking) | 0.52 |
| | Total | 5.42 |

However, No water is required for mining and processing hence, no disposal of water and extent for recycling is required.

PART-B

11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Status of base line information

(I) Land Use:

The existing land use of the area is almost hundred percent waste lands.

The existing land use is given in tabular form:

| S. No. | Land Use | Agriculture Land (ha) | Forest Land (ha) | Waste Land (ha) | Grazing Land (ha) |
|--------------|------------------------------------|-----------------------|------------------|-----------------|-------------------|
| 1 | Mining Area | - | - | 18.50 | - |
| 2 | Dumps | - | - | - | - |
| 3 | Office, Rest Shelter etc. | - | - | - | - |
| 4 | Balance undisturbed land | - | - | - | - |
| 5 | Area submerged under water channel | - | - | - | - |
| 6 | Safety zone | - | - | - | - |
| Total | | | | 18.50 | |

(II) Water Regime:

On the basis of the past data the Yamuna River retains the water table 15.25 bgl in post-monsoon season. During summers the water table further goes down about 1.98 m and in post-monsoon

season the water table is found at 13.27 bgl below the top surface in river bed.

(iii) Flora

The main forest species found in the districts are Teak, Kardhai, Dhou, Tendu, Khair, Palash,

Bamboo, Medicinal Shrubs, Herbs and trees like Amla, Bahera, Bel, Arjun, Mahua, Seja, Chironji, etc.

iv) Fauna

Animals depend on forest not only of food but also for habitat. The diversity of fauna living in water and land in the air are found in the State. Since their list is long, mention shall be made here only of important species mainly found in the district:

Fish: Mahaser, Hilsa, Saul, Tengan, Parthan, Rasela, Vittal, Rohu, Mirgal, Kata, Labi, Mangur, Cuchia, Eel, Einghi, Mirror Carp, Trout.

Amphibia: Frog and Toad.

Reptiles: Bamania, Pit-viper, Lizard, Goh, Cobra, Tortoise, Krait, Dhaman and Crocodile.

Aves: Cheel, Vulture, Peacock, Nightingale, Pigeon, Parrot, Owl, Nilkanth and Sparrow.

Mammals: Shrew, Porcupine, Hare, Mongoose, Cow, Buffalo and Mouse.

Other common species found here are Panther, Sambhar, Cheetal, Kastura, Chinkara, Black Deer, Nilgai, Back-brown Bear, Mountain Goat, Hyena, Hill Dog, Elephant etc. Among the birds Fowl, Pheasant, Partridge, Florican, Duck, Goose and Wader are common.

(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. SPM, SO₂, NO_x will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from Yamuna from the dugwells/borewells which are located near the mining area. Number of hand pumps are dug in the villages.

The ground water of the district is colourless, odourless and slightly alkaline in nature. The Fluoride is within the permissible range from 0.6-1 ppm. Phosphate is found nil in the area.

It is observed that quality of water is good for drinking, domestic and all other purposes. The arsenic content has been found ranging from Nil to 2 ppm. Depth wise ground water quality reveals that fresh water is available at all levels in this region. Electrical conductivity is a function of ionic concentration and is used for assessment of dissolved substances in the water. The importance of EC is its measure of salinity, which greatly affects the taste

(v) Climatic Conditions:

a) Temperature:

May is the hottest month with mercury shooting up to 47.0 °C. With the advance of monsoon by mid- June, temperature starts decreasing. January is usually the coldest month with temperature going down up to 5.8 °C.

b) Rainfall:

The average annual rainfall is 902.00 mm. The climate is typical subtropical penetrated by long and intense summers. About 80% of the annual rainfall is received from south-west monsoon. The relative humidity is highest in August about 85% and lowest in April.

vi) Human Settlement:

Human settlements are distributed in fringes of core zone. The inhabitants belong to all the four castes. The main occupation in buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc.

Occupation:

The district has a good agricultural base and a reasonably good infrastructure of various facilities. Agriculture is the main stay of population. More than 60% of the population is based upon agricultural produces. The climate pattern of the district is quite suitable for agricultural cropping pattern and other purposes.

(vii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

b) Environmental Impact Assessment statement describing the impact of mining.

(i) Land use:

The impact on the land form or physiography will be limited to the modification of the slope. The landscape and land use will undergo a radical change due to open cast mining. The impact during next 5 year is limited as benches will be formed and will be replenished during monsoon. Besides,

these benches, roads will also modify the physiography. Mining activity causes impact on flora and fauna due to land degradation, deforestation, etc. However, as the mining is restricted to very small area in the river bed in dry condition. There is no likelihood of any land degradation or deforestation being caused. The impact on land use will also be limited. The mining activity is restricted along the river bed only. Since the site is government owned waste land, no impact on existing land use is anticipated, also the mined area would get replenished on arrival of monsoon every year itself. The various modifications due to mining allied & activities during next 5 year is given below.

Table No. 15: Land Use of Mine Site

| Activity | Area Occupied (ha) During 5 years | At the end of conceptual period (ha) |
|----------------------------------|-----------------------------------|--------------------------------------|
| Mining Area | 18.50 | 18.50 |
| Waste dumps | - | - |
| Reclamation / Replenished | - | - |
| Balance undisturbed land (other) | 0.000 | 0.000 |
| Total | | 18.50 |

(ii) Air Quality:

1. It has already been explained that mining will be in a very small scale without of adopting of drilling and blasting. One of the most crucial element for air pollution is gaseous pollutants (SO₂ & NO₂) are anticipated due to use of bar scraper, loader, truck & tractors etc. Particulate matter will also arise. Therefore periodical monitoring of AAQ will be analyzed.
 2. Proper mitigation measures like water sprinkling on haul roads will be adopted to control dust emissions up to metaled road.
 3. Plantation will be carried out on approach roads & nearby vicinity of river bank.
 4. To control the emissions regular preventive maintenance of equipment's will be carried out on contractual basis.
 5. It will be ensured that all transportation vehicles carry a valid PUC certificate.
 6. During Transportation vehicles will be covered with tarpaulin sheets.
- However, if required, water sprinkling on dry months may be undertaken on the haul road where the maximum traffic will be observed.

(iii) Water Quality

1. The working during next 5 year will be confined up to 3.0 m below the surface level moreover; bar scraping mining will be done which will have no any impact on surface and ground water. Therefore no impact on water quality will be observed.
2. No waste water will be generated from the mining activities as the project only involves lifting of Sand, Bajri & sand silt -clay mixture from river bed in dry state.
3. Mining in the area will be done above the river bed water level therefore water regime is not disturbed.
4. The mining from river bed does not have any impact on natural drainage of surrounding area as it is not disturbing any tract of land anywhere.
5. It is only lifting of Sand/Morrum in slices with uniform thickness and will not pose any hindrance in flow of water during monsoon.

(vi) Noise Level:

1. It has been explained earlier that proposed mining is of open cast semi mechanized using bar scraper and loader without drilling & blasting. Therefore noise level too will not show any significant increase. Transportation vehicles used for dispatch of RBM (River Born Mineral) are source of noise pollution at mine site. Hence periodical noise monitoring will be done.
2. Proper maintenance of all machines will be carried out, which help in reducing generation of noise during operations..
3. No other equipments except the Transportation vehicles, bar scraper and loaders for Sand/Morrum scraping and loading respectively is proposed.
4. Noise generated by these equipments is intermittent and does not cause much adverse impact.
5. Periodical monitoring of noise will be done to adopt corrective actions wherever needed.
6. Plantation will be taYamuna up along the approach roads and on river bank. The plantation minimizes propagation of noise and also arrests dust.

Periodical monitoring location has been shown in Environment management Plan.

(v) Vibration level:

It has been mentioned that Mining will be carried out without adoption of drilling & blasting therefore no impact on vibration level will be envisaged.

(vi) Water Regime:

The mining will not cause any change or diversion of any source of water in the area or any drainage pattern.

(vii) Socio-Economics:

Though employment potential is not very high but whatever employment will be generated will be available to surrounding. It has been mentioned that there is a serious problem of migration in this region for the need of livelihood, any attempt of generating employment will be important contribution to this area and should be welcomed.

(viii) Historical Monuments etc.:

No historical monument exists surrounding the lease hold.

c) Environmental Management Plan supported by appropriate plans and sections dealing the time bound action proposed to be taken Yamuna with sequence and timing in the following areas.

I. Temporary storage and utilization top soil:

No soil exists within the area therefore no proposal has been given for its separate stacking.

II. Reclamation of affected land - year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next 5 year:

The mining activity involves removal of minerals by bar scraping method and mining operation involves riverbed. Bar will be reformed in mining lease area due to Sand/Morrum deposition during floods in rainy season hence, there would be no change in the topographical features and land use pattern.

Table No. 16 Yearly Plantation under different areas

| Year | Number of plants | Plants with name of species | Plantation under different areas in ha |
|------------|------------------|--|--|
| Ist to Vth | 400 | Mahua, Jamun, Neem, Babul, Palas, Ber, Semal, Kardhai, Seesham | Riparian Zone & Haulage Road or on the land identified by concerned gram panchayat / competent authority |

Other Area:

1. The lease area is marked as waste land. Plantation will be carried out on:
2. Riparian fringe & haulage route.
3. 105 nos. of sapling will be planted along the approach roads/haulage route under the supervision of local authority in the nearby villages.

4. Trees growing up to 5 m or more in height will be planted within the riparian fringe, such that there is no impediment to seasonal movement of water and general hydrodynamics.
5. Plantations of adequate density serve as vertical screen of Biomass, screening the dispersion of air borne pollutants and attenuating noise as well.
6. Local species will be planted as per the CPCB guidelines and in consultation with local forest office. Species to be planted will be The trees like Shisham (Dalbergia sissoo), Arjuna, Kanji, Khair, Saagaun, Subabul, Neem, Babul, Kanju, Gold Mohar, Kesia, Akesia, Mango and Jamun, Neem Baniyan, etc.
7. Fast growing trees with thick perennial foliage will be grown, as otherwise it may take many years for trees to grow to their full height.
8. Dalbergia sissoo, known as Shisham, is an erect deciduous tree, native to the Indian Subcontinent. This tree is known to favour river banks.
9. Planting should be done in large sized 90 cm x 90 cm grid. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.
10. As per the provisions laid down in Sustainable Sand Mining Management Guidelines 2016 of MoEF & CC for Category B plantation of 5 trees / ha is necessary along the approach roads and in the nearby villages. Year wise no. of saplings to be planted is 105 along haul route and riparian zone.

Post Plantation Care:

Following precaution to be undertaken for survival of plants:

- i) The samplings will be undertaken for survival of plants.
- ii) Plants will be taken care by applying fertilizers and proper weeding etc.
- iii) Healthy, local & fast growing tree species will be recommended for plantation.
- iv) Plant mortality will be replaced with new healthy saplings.
- v) Every sapling will be covered by tree guard to avoid damage through cattle grazing.
- vi) A Gardener or mazdoor will be employed for care.
- vii) Necessary arrangement will be provided for watering tree species planted at different parts.

4. Year wise stabilization and vegetation of dumps along with interburden dumps management

No soil exists within the area therefore no proposal has been given for its separate stacking.

5. Measures to Control erosion/sedimentation of water courses:

No drainage or water course will be disturbed due to mining. The area consists of waste land & rain water will accumulate in the mining pits & will percolate to recharge the ground water.

6. Treatment and disposal of water from mine:

Mining will be carried out up to depth of 3.0 m from surface & will be replenished during monsoon. No waste will be generated during course of mining therefore no question arises for its treatment and disposal of waste.

7. Measures for minimizing adverse effects on water regime:

It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.

8. Protective measures for ground vibration/air blast caused by blasting:

As the proposed method of mining is open cast, OTFM without adoption of drilling & blasting. The impact on this aspect is negligible.

9. Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:

No such feature exists within the lease area.

10. Socioeconomic benefits of mining:

1. In general, socio-economic environment will have positive impact due to the sand mining project in the area.
2. The employed laborers will be from nearby villages only as these people are mainly dependent upon such mining activities.
3. In order to further improve the socio-economic conditions of the area, the management will contribute for development works in consultation with local bodies.
4. Periodical medical checkup will be conducted.
4. In order to further improve the socio-economic conditions of the area, the management will contribute for development works in consultation with local bodies.
6. The scale of operation is limited with 90% local employment. Hence some benefit to the local community will occur on this aspect. Besides the direct employment, indirect employment will include tractor owners, shop keepers Dhaba walas etc.



PROGRESSIVE MINE CLOSURE PLAN

1.0 Introduction

a. Name and Address of Project Proponent

Shri Ashok Kumar S/o Shri Sattidin Sachan.

Residential Address:- 51 Ka, Kalauliteer Danda, District- Hamirpur, U.P.-210301.

b. Location: The proposed lease area is approachable from metalled road branching off from the main road towards north through kachha road.

1. SH-13 – 5.5 km* (E)
2. Banda Railway Station- 40.0 km* (NE)
3. Khajuraho Airport - 123.0 km* (SW)

c. 1 Sanctioned Lease area : 18.50 ha.

2 Workable Area : 18.50 ha

d. Type of lease area: The land is owned by State Govt. & it has given its consent for the exploitation of sand/morrum. Total area is waste land of alluvial deposit & it is free from forest land.

e). Present land use pattern:

The existing land use is given below:

Table No. 1: Type of Land use

| Type of Land Use | Area (ha) | Ownership/Occupancy | Mouza, Block, District State |
|--|-----------|---|--|
| 1. Non-Agricultural land 2. Non-Grazing land 3. Waste land | 18.50 | The land is owned by State Govt. & it has given its consent for the exploitation of sand/morrum | Gata No. Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village - Sadimadanpur, Tehsil- Pailani, District - Banda, Uttar Pradesh. |
| Others | | | |

Table No. 2: The existing land use & given below

| S. No. | Land Use | Agriculture Land (ha) | Forest Land (ha) | Waste Land (ha) | Grazing Land (ha) |
|--------------|------------------------------------|-----------------------|------------------|-----------------|-------------------|
| 1 | Mining Area | - | - | 18.50 | - |
| 2 | Dumps | - | - | - | - |
| 3 | Office, Rest Shelter etc. | - | - | - | - |
| 4 | Balance undisturbed land | - | - | - | - |
| 5 | Area submerged under water channel | - | - | - | - |
| 6 | Safety zone | - | - | - | - |
| Total | | | | 18.50 | |

1.1 Reasons for closure:

At present there is no foreseeable reason regarding closure of mine. The progressive mine closure plan is being submitted, under amended rule under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules 1963.

1.2 Statutory obligations:

As per amended rule under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules 1963 for every fresh grant and renew of mining lease, a progressive mine closure plan is required to be submitted.

1.3 Closure plan preparation:**Name and Address of Project Proponent**

M/s A.S. Traders Prop- Shri Ashok Kumar S/o Shri Sattidin Sachan.

Residential Address:- R/o 51 Ka, Kalauliteer Danda, District- Hamirpur, U.P.-210301

Name & Address of R.Q.P. preparing the mining plans:

Yashvir Singh Chaudhary

RQP/UPDGM/020/2020

2.0 Mine Description:

2.1 Geology

Topography

The study area is situated in the southeastern part of the Indo-Gangetic alluvium plain, and is more or less flat having a few conspicuous topographical features. The plains of the area have been formed by the sediments brought down by rivers of the Ganga and Yamuna system and deposited over undulating surface of the Vindhyan and suffered erosions to such an extent that it becomes peniplain. The plain area has slope from west to east. The area is situated in the drainage basin of the Yamuna. The altitude of the land surface varies between 180 m to 75 m above mean sea level. The deposition of sediments occurs in channel and terrace form. Betwa River, a tributary of river Yamuna flowing from SW to NE meets with Yamuna River on the right bank in District.

Regional Geology:

Geologically District occupies a part of Indogangetic plain and is underlain by quaternary sediments consisting of clay silt Kankar and sands of different grades. The thickness of these quaternary sediments increases gradually towards north. The general geological succession of the formations is given below.

Geological succession

| Lithologic Composition | Group | Age |
|---|------------------------------|--|
| Fine Sand, Silt and Clay | Newer Alluvium | Upper Pleistocene to Recent |
| Clay with Kankar and sands of different grade | Older Alluvium | Lower Pleistocene to Upper Pleistocene |
| ----- Unconformity ----- | | |
| Sand Stone Shales and Lime stone | Vindhyan | Proterozotic |
| Granite and gneiss and outcross of granitoid, meta sedimentaries and basites, dolerite and quartz reef. | Bundelkhand Granitic complex | Archean to Proterozotic |

In District the sediments of newer alluvium are mainly arenaceous in nature and are found in topographically low region. These sediments are loose, unconsolidated flood plain deposits and are confined in narrow strips all along the present drainage system. The newer alluvium material along the river Yamuna comprises mainly micaceous mineral. While in the northern parts along the bed of the river Senegar the younger alluvium material resembles mineralogically to older alluvium material as it is formed by the reworking of older alluvium through alluvial action. The younger alluvial material occupying extreme southern part of the district differst in composition as the river Chambal originating from plateau region, south of Etawah district comprising mainly sandstones. The older alluvium material generally occupies the region of higher elevation. These sediments are argillaceous in nature and relatively compact. The clays predominate over sandy horizon in older alluvium.

2.3 Local/ Mine Geology:

The study area is underlain by alluvial deposits mainly which is of Pleistocene to Recent age. The alluvial deposits found within the study area are both older alluvium and Newer Alluvium. Older Alluvium categorized into Banda and Varanasi Alluvium of Middle to Upper Pleistocene age. Newer Alluvium belongs to upper Pleistocene to Recent age. Within the study area, the major portion is overlain by Varanasi Alluvium in the district Kanpur Dehat, Kanpur Nagar and Fatehpur and Banda alluvium found towards the districts Jalaun and Hamirpur and also a palaeochannel is found around the area where river Betwa joins the Yamuna river.

Along the water channel of Yamuna River flowing from North-west to South-east direction, newer alluvium is found viz. Terrace and Channel alluvium are found. Channel alluvium is mostly concentrated in the upper reaches of the river within the 10km radius buffer zone lying in districts Hamirpur and Kanpur Nagar which indicates the presence of Channel, point and lateral bars within the active water channel and river bed of these formerly mentioned districts are partially or wholly submerged during the monsoon season.

.2.2 Reserves:

Details of Exploration:

a) Already carried out in the area:

Mining of Sand, is being done since long time therefore no specific method of exploration is required as the river born sediments are, deposited all along the river-bed and are very well exposed

on the surface. Moreover, these sediments are accumulated / replenished every year during rainy season by river-waters to almost equal to extracted level and sometimes more depending on the intensity of rains on the upstream side. Adequate quantity of Sand is available for meeting consumer demand. Since regular sand lifting is practiced along the river course, and more or less same level is seen after rains, so it is understood that sediments load carried is near equal to what is lifted.

b) b) Proposed to be carried out:

The existence of Sand/Morrum is already established in the area and grade & depth persistency has been already proved in the area.

3.5 METHOD OF ESTIMATION OF RESERVE:

1. Mineral Reserve

Mineable reserves have been calculated with limitation of 3m working depth. Bench height 1m and working width 12m with 1m thickness x 1m burm configuration has been drawn in geological sections to calculate the mineable reserves. The sectional area of each bench level has been calculated & multiplied by its average bench height to get the volume using AutoCAD. Bulk density of Sand/Morrum may be taken 1.5 for tonnage factor. The mineable reserve, which shall be re-assessed based on replenishment study of the area after every monsoon season is tabulated as bellow:

| Bench level (mRL) | Workable Area | Area (sqm) | Thickness (m) | Volume of Ordinary sand (cum) |
|-------------------|---------------|------------|---------------|-------------------------------|
| 117-114 | 18.50 | 1,85,000 | 3.0 | 5,55,722 |
| Total | | | | 5,55,722 |

Table No. 2. Mineral Classification

| Sanctioned Lease Area | Workable Area | Volume of Mineral as Per LOI (cum) | Geological Reserve Volume(cum) | Mineral Reserve Volume(cum) |
|-----------------------|---------------|------------------------------------|--------------------------------|-----------------------------|
| 18.50 | 18.50 | 5,55,722 | 7,40,000 | 5,55,722 |

Table No. 3 The detailed calculation of reserves

| Geological Reserve | | | | |
|------------------------------|----------------------|------------------|----------------------|--|
| Sanctioned Lease Area | Workable Area | Area(sqm) | Thickness (m) | Geological Reserve Volume (cum) |
| 18.50 | 18.50 | 1,85,000 | 4.00 | 1,85,000*4.0 = 7,40,000 |
| Total Volume | | | | 7,40,000 |

2.3 Mining Method:

1. Lease area is situated well within the meandering corridor of Yamuna River.
2. The workability is suggested by keeping in the mind possible effect on the meandering of the River. The mining on the concave bank is most suitable than convex bank. Hence year wise mining is suggested in a way that is will get replenished during monsoon.
3. Whole area will be mined out with production target of 5,55,722 cum/year during consecutive 5 year leaving 10 m safety barrier all along slices of 1.0 m will be scraped from mining lease area leaving 1/3 of bar undisturbed. Sand will be deposited on these bars during rainy season. In totality the principal of placer deposit is adopted

2.4 Mineral Beneficiation:

Not applicable as it is a sand mining

3.0 Review of Implementation of Mining Plan / Scheme of Mining including 5 years Progressive Closure Plan upto final closure of mine

It is a fresh grant case of mining lease and Provision of Mining Plan is being incorporated first time for river bed mining, therefore it is premature to make any comments about review of implementation.

4.0 Closure Plan:**4.1 Mined out land:**

The mining will commence from the upper level and advance towards lower level as well as in horizontal extent upto the maximum depth of 3.0 m from surface so that mined out area will be left open for replenishment during monsoon. The reclamation will occur naturally in such a manner that original topography will be restored.

The area already degrades due to mining & likely to be used during next 5 year is given below:

| Activities | Area already used(ha) | Area likely to be used during next 5 years(ha) |
|---|-----------------------|--|
| Mining Area | - | 18.5 |
| Top soil Stack | - | - |
| Interburden dump | - | - |
| Backfilled pit/Replenished pit | - | - |
| Area Submerged Under Active Water Channel | - | 0.000 |
| Safety zone | - | - |
| Total | | 18.5 |

The year wise mined out activities is given below:

(A) Mining:

| SNo. | Activities | Area(ha) |
|------|-------------------------------------|----------|
| 1 | Area already broken up | - |
| 2 | Area already backfilled / reclaimed | - |

| SNo. | Activities | Area(ha) |
|------|---|----------|
| 1 | Additional area proposed to be broken during next 5 years | 18.5 |
| 2 | Area to be Replenished during monsoon | 18.5 |

(B) Dump:

| SNo. | Activities | Area(ha) |
|------|--|----------|
| 1 | Area already covered by dump | Nil |
| 2 | Additional area to be covered by soil stack | Nil |
| 3 | Additional area to be covered by inter burden dump | Nil |
| 4 | Dump area to be covered by protective measures | Nil |

(C) Plantation:

| SNo. | Activities | Area(Ha) |
|------|--|----------|
| 1 | Area already covered under plantation | Nil |
| 2 | Area proposed to be covered under plantation in next 5 years (along the approach roads outside the area) | 0.210 |

4.2 Water Quality Management:

1. The area lies along the bank of Ken River which flows west to east direction in the area & during monsoon period, the applied area will be submerged with water & mining operations will be temporarily suspended during this period. Therefore no question arises for water management.

The material exposed will be Sand which is very feebly react with water that too when water becomes acidic. Even of reaction takes place it gives arise to increased temporary hardness of water.

2. The water quality will not be affected as mining is restricted to above ground level. Drinking water will be taken from the hand pumps, which is situated near the mining area. Number of hand pumps is dug in the villages. The working during next 5 year will be confined up to 1.87 m below the surface level moreover; bar scraping will be done which will have no any impact on surface and ground water.

3. No waste water will be generated from the mining activities as the project only involves lifting of Sand & Bajri from river bed in dry state.

4. Mining in the area will be done above the river bed water level therefore water regime is not disturbed.

5. The mining from river bed does not have any impact on natural drainage of surrounding area as it is not disturbing any tract of land anywhere.

6. It is only lifting of sand in slices with uniform thickness and will not pose any hindrance in flow of water during monsoon.

3.3. Air Quality Management:

1. The mining will be carried out by semi mechanized method using LEMM like loader and scraper without adoption of drilling & blasting & mining will be carried out maximum up to 3.0 m from surface land. The proposed site is located in the remote area having a clean atmosphere. Proper mitigation measures like water sprinkling on haul roads will be adopted to control dust emissions.

2. Plantation will be carried out on approach roads & nearby vicinity of river bank.

3. To control the emissions regular preventive maintenance of equipment's will be carried out on contractual basis.

4. It will be ensured that all transportation vehicles carry a valid PUC certificate.

5. During Transportation vehicles will be covered with tarpaulin sheets.

No doubt the mining in this remote area will deteriorate the air quality. The base line values are too low due to remoteness of the area. Air quality monitoring will be conducted once in a year.

4.4 Waste management:

No waste will be generated due to mining activities. All excavated quantities of sand, bajari & sand to be generated in mix form will be sold in the local market. Therefore no proposal of waste management has been envisaged.

4.5 Top Soil Management:

No soil will be generated during plan period therefore no precautionary measures have been proposed for its preservation and utilization.

4.6. Tailing Dam Management:

No tailing dam is proposed for Sand/Morrum mining.

4.7. Infrastructure:

No infrastructure facilities like road, aerial ropeway, convey or belts, power lines, buildings, structure, water treatment plant, transport & water supply sources are present with in the applied area. Therefore no utilization & their physical stability & maintenance will be required. No such infrastructure facilities like electric transmission, telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, bridges etc. do not exist within the applied area, so question does not arise for the restriction.

4.8. Disposal of Mining Machinery:

The sand mine is semi mechanized open cast. No drilling and blasting will be carried out in future. Machines will be disposed in next 03 month, after lease period expires.

4.9. Safety and Security:

1. Each worker will be provided with helmets & safety shoes.
2. The mining area will be properly fenced to avoid any inadvertent entry in to mining area.
3. Working hours will be in day time & properly displayed.
4. Mining will be carried out thought the formation of benches maintaining overall pit slope > 10 deg.

4.10 Disaster Management and risk assessment:

The mining is proposed in a gentler flood plain of Yamuna River. The mining will go up to a depth of 3.0 m from the surface in the respective year and thereafter excavated area will be left open and vacant for replenishment during monsoon to restore the topography of the area.

The mining will discontinue during rainy season from end of June to end of September. During the temporary discontinuance, the mining lease area will be submerged with rain water.

5.0. Economic repercussions of closure of mine and manpower retrenchments:

All the workers being employed are contract labours. An industry will provide direct and indirect employment. The local residents will earn tremendous amount of money due to mining activities. It will change their life style.

5.1 Local residents of nearby villages will be employed in the mine. The family occupation is mostly farming. Few of them have occupation like carpentry & masonry.

5.2 About 30% of the workers employed in mine are independent but they are controlled and depended by their family members.

5.3 The local residents will be employed in the mining operations, and allied activities related to mining operations.

5.4 During mining operations the nearby land owners & society of the area will earn lucrative amount of money from direct & indirect activities. Most of them will spend money to establish other business also. After mining, the total land will be replenished naturally during monsoon. No repercussion should be observed during the closure of mine.

6.0 Time Scheduling for abandonment:

It is proposed in the mining plan that mining will open from downstream and subsequently advance towards upstream so that concurrent reclamation will be under taken to restore the topography of area. The mining will go up to a depth of 3.0 m from the surface in the respective year and thereafter excavated area will be left open and vacant for replenishment during monsoon to restore the topography of the area.

The year wise schedule of completion of quantities is given below:

| Activities | I Year | II Year | III Year | IV Year | V Year |
|---|--------|---------|----------|---------|--------|
| Toe wall along Soil stack | Nil | Nil | Nil | Nil | Nil |
| Backfilling(cum) | Nil | Nil | Nil | Nil | Nil |
| *Plantation (No. of sampling, outside lease area) | | | 400 | | |

| | | | | | |
|--------------|------------|------------|------------|------------|------------|
| Wire Fencing | Maintained | Maintained | Maintained | Maintained | Maintained |
|--------------|------------|------------|------------|------------|------------|

7.0 Abandonment Cost:

The tentative cost for implementation the protective and rehabilitation measures, the proposal given in the mining plan for next 5 year period is as under:

| Activities | I year | II year | III year | IV year | V year | Rate (in Rs.) | Total Amount (in Rs) |
|--|--------|---------|----------|---------|--------|---------------|----------------------|
| i) Toe wall at the base and side of soil stack (m) | -- | -- | -- | -- | -- | -- | -- |
| ii) Retaining wall at the edge of backfilled pit (m) | Nil | Nil | Nil | Nil | Nil | Nil | Nil |
| iii) Plantation (no. of sapling with in the area.) | | | 400 | | | 90 | 36,000 |
| iv) Reclamation(cum) | Nil | Nil | Nil | Nil | Nil | Nil | Nil |
| vi) wire fencing (m) | Nil | Nil | Nil | Nil | Nil | Nil | Nil |
| Total (Rs.) | | | | | | | 36,000 |

7.0 Any other information:

Required expansion will be arranged as per guidelines & laws of the area for the community development.

| S No. | Head | Area put on use at start f plan(in ha) | Additional requirement during plan period(in ha) | Total (in ha) | Area considered fully replenished & rehabilitated (in ha) | Net area considered for calculation (ha) |
|-------|---|--|--|---------------|---|--|
| 1 | Area under mining | -- | 18.5 | 18.5 | 18.5 | 18.5 |
| 2 | Storage for top soil | -- | -- | -- | -- | -- |
| 3 | Inter burden / dump | -- | -- | -- | -- | -- |
| 4 | Mineral storage | -- | -- | -- | -- | -- |
| 5 | Infrastructure(Workshop , administrative building etc) | -- | -- | -- | -- | -- |
| 6 | Approach Road* | -- | -- | -- | -- | -- |
| 7 | Railways | -- | -- | -- | -- | -- |

| | | | | | | |
|-----|---|------|------|------|------|------|
| 8 | Green Belt(out of MLA) | -- | -- | --- | --- | -- |
| 9 | Tailing pond | -- | -- | -- | -- | -- |
| 10 | Effluent Treatment Plant | -- | -- | -- | -- | -- |
| 11. | Mineral Separation Plant | -- | -- | -- | -- | -- |
| 12. | Township area / Rest shelter) | -- | -- | -- | -- | -- |
| 13. | Area submerged under active water channel | -- | 0.0 | 0.0 | 0.0 | 0.0 |
| 14. | Safety zone | -- | - | - | - | - |
| | Grand Total | 18.5 | 18.5 | 18.5 | 18.5 | 18.5 |

8.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Area to be considered for financial assurance = 18.5 ha.

It will be B category mine therefore

Financial assurance @Rs.25,000/- per acre will be applicable.

$45.71 * 25000 = \text{Rs. } 11,42,750/-$

Under the amended UP Minor Mineral (Concession) Rule 1963 thereof, the minimum amount of the bank guarantee shall be 2.0 Lac.

However, the lessee shall submit the required bank guarantee as per direction to the authorities.

9.0 Certificate:

Required certificates are enclosed along with the submitted mine plan.

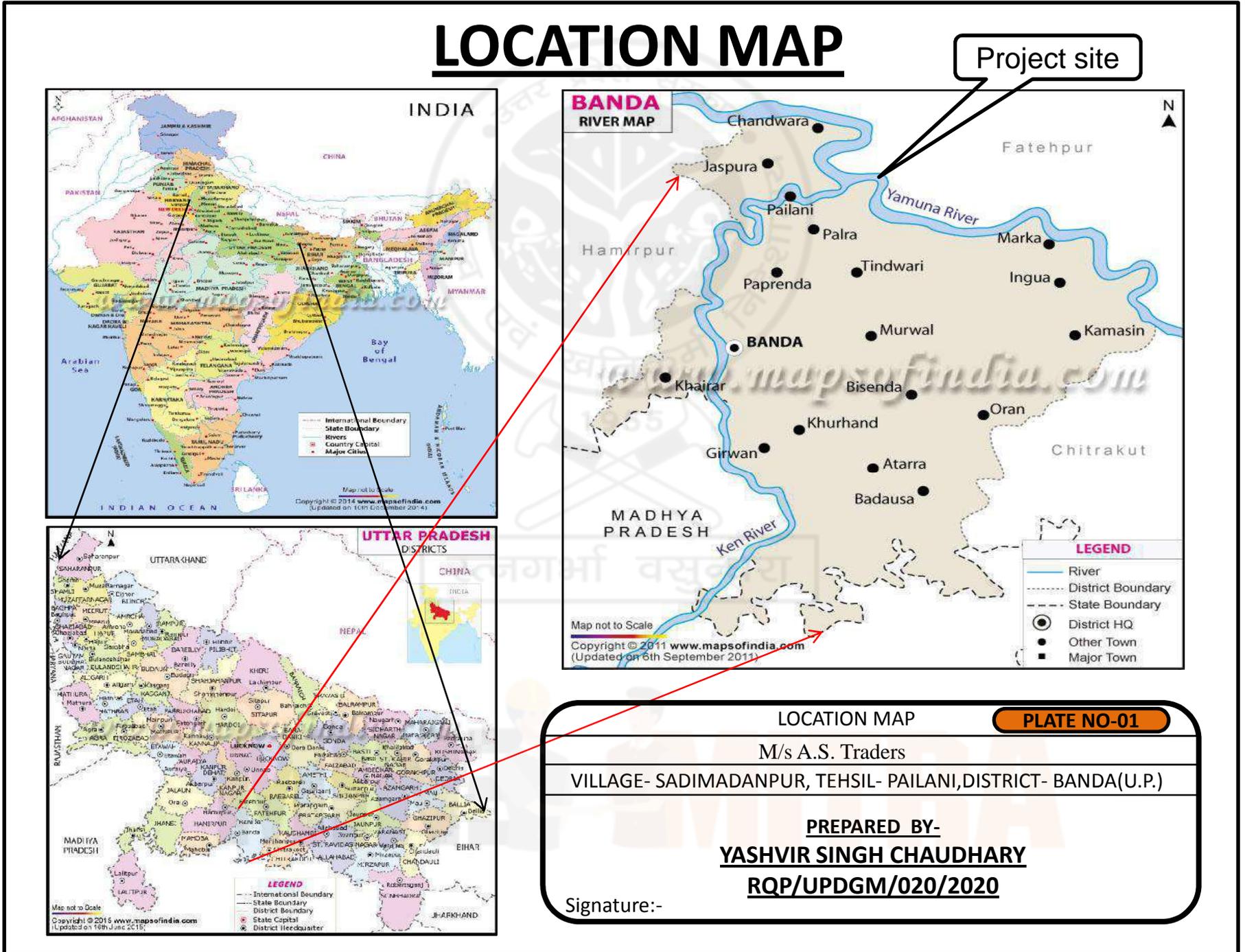
10.0 Plans and Sections:

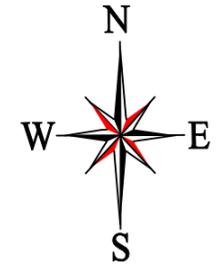
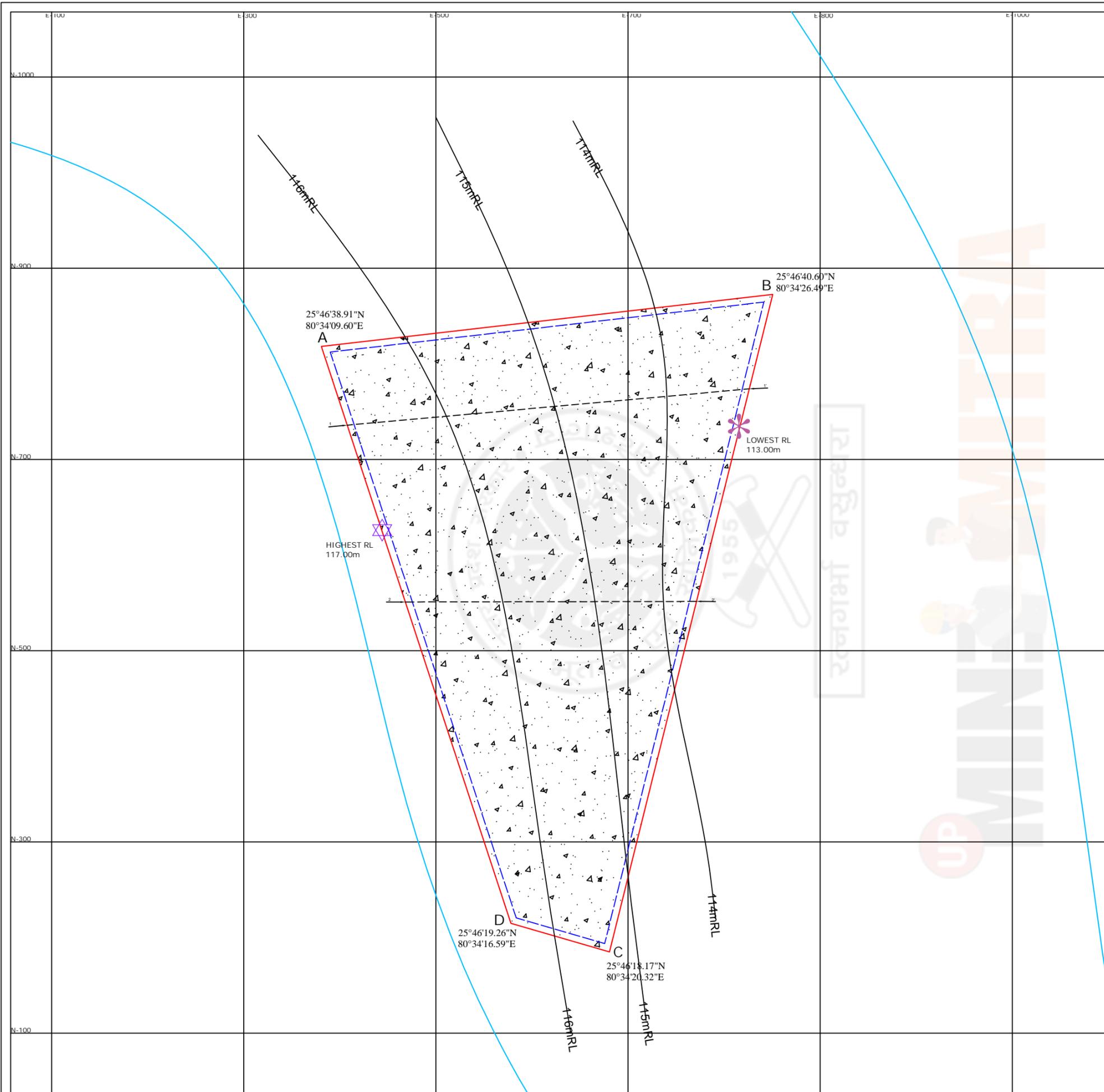
All the plans and sections are enclosed with mining plan..

Date:

Place: Banda

LOCATION MAP





Legend

| | | |
|---|----------------|--------------------------------|
| 1 | Lease Boundary | |
| 2 | Safety Zone | |
| 3 | Contour (m) | |
| 4 | Approach Road | |
| 5 | Coordinate | 25°46'38.91"N 80°34'09.60"E |
| 6 | Highest RL | |
| 7 | Lowest RL | |
| 8 | River | |

Geology

| | | |
|---|--|-------------|
| 1 | | SAND/MORRUM |
|---|--|-------------|

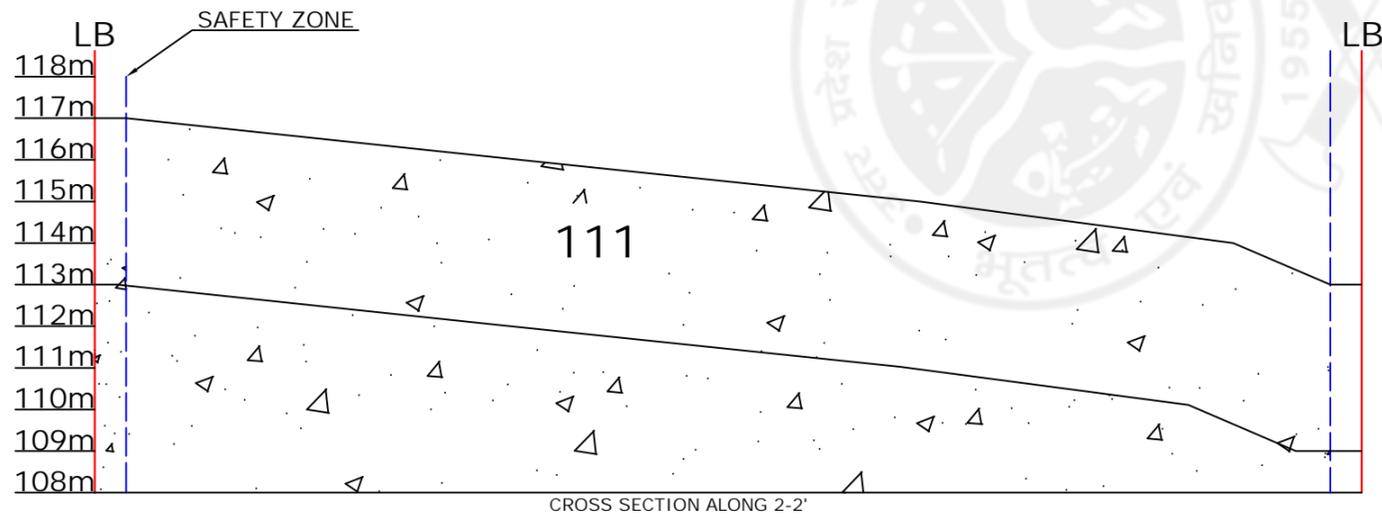
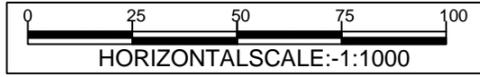
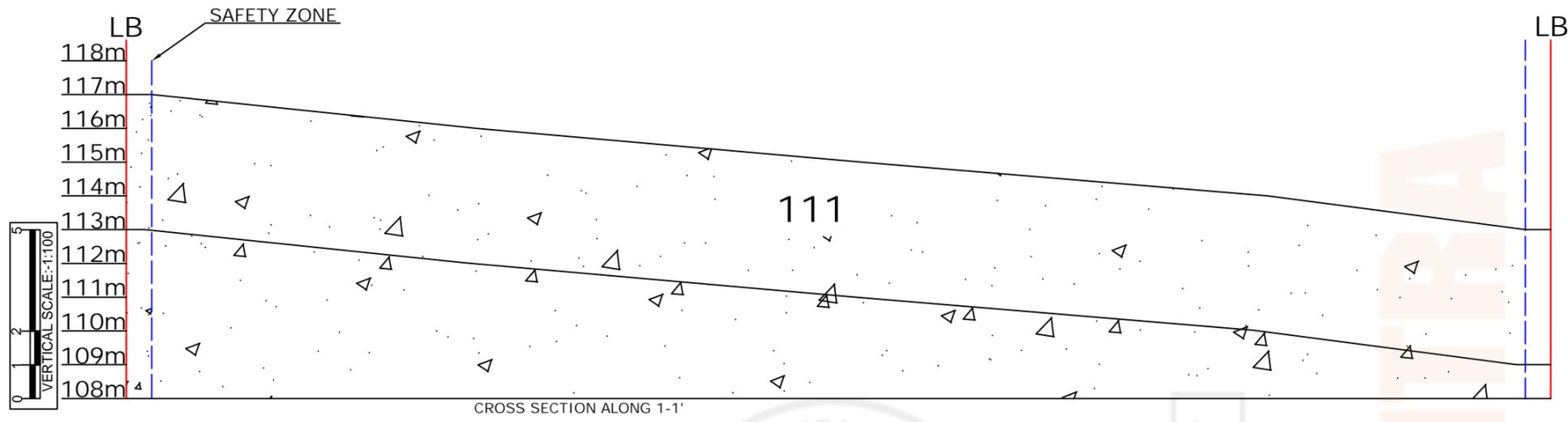
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PLATE.NO- 03

SURFACE/GEOLOGICAL PLAN

M/S A.S. TRADERS
SHRI ASHOK KUMAR
R/O VILLAGE- KALAULITIR, THANA KOTWALI NAGAR,
DISTRICT HAMIRPUR

LEASE AREA :- 18.50 HA
GATA NO.56 KA BHAG, 57,92/6, 93/1 94,
95/2,AND 60/1/3 KA BHAG
VILLAGE - SADIMADANPUR, TEHSIL - PALANI,
DISTRICT - BANDA, UTTAR PRADESH.



LEGEND

| | | |
|---|-----|-----------------|
| 1 | LB | LEASE BOUNDARY |
| 2 | --- | SAFETY ZONE |
| 3 | 111 | PROVED CATEGORY |
| 4 | --- | SSMMG |

Geology

| | | |
|---|-----------|-------------|
| 1 | [Pattern] | SAND/MORRUM |
|---|-----------|-------------|

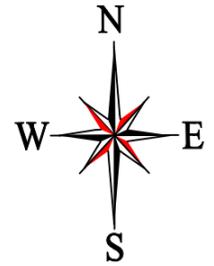
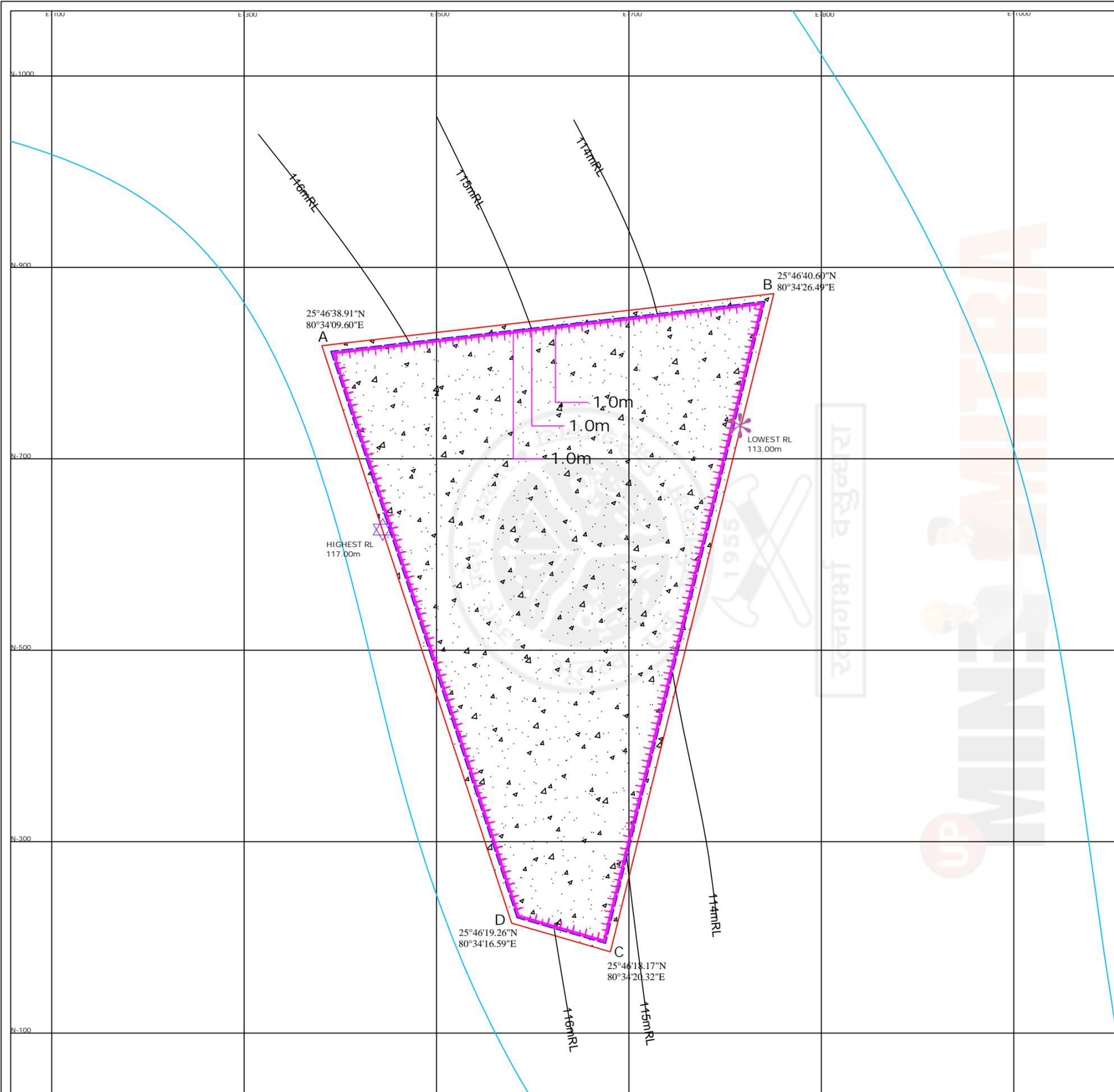
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PLATE.NO- 04

GEOLOGICAL SECTION

M/S A.S. TRADERS
SHRI ASHOK KUMAR
R/O VILLAGE- KALAULITIR, THANA KOTWALI NAGAR,
DISTRICT HAMIRPUR

LEASE AREA :- 18.50 HA
GATA NO.56 KA BHAG, 57,92/6, 93/1 94,
95/2,AND 60/1/3 KA BHAG
VILLAGE - SADIMADANPUR, TEHSIL - PALANI,
DISTRICT - BANDA, UTTAR PRADESH.



| Legend | | |
|--------|----------------|--|
| 1 | Lease Boundary | |
| 2 | Safety Zone | |
| 3 | Contour (m) | 116m RL |
| 4 | Approach Road | |
| 5 | Coordinate | $25^{\circ}46'38.91''N$ $80^{\circ}34'09.60''E$ |
| 6 | Highest RL | |
| 7 | Lowest RL | |
| 8 | River | |

Geology

| | | |
|---|--|-------------|
| 1 | | SAND/MORRUM |
|---|--|-------------|

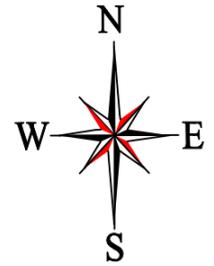
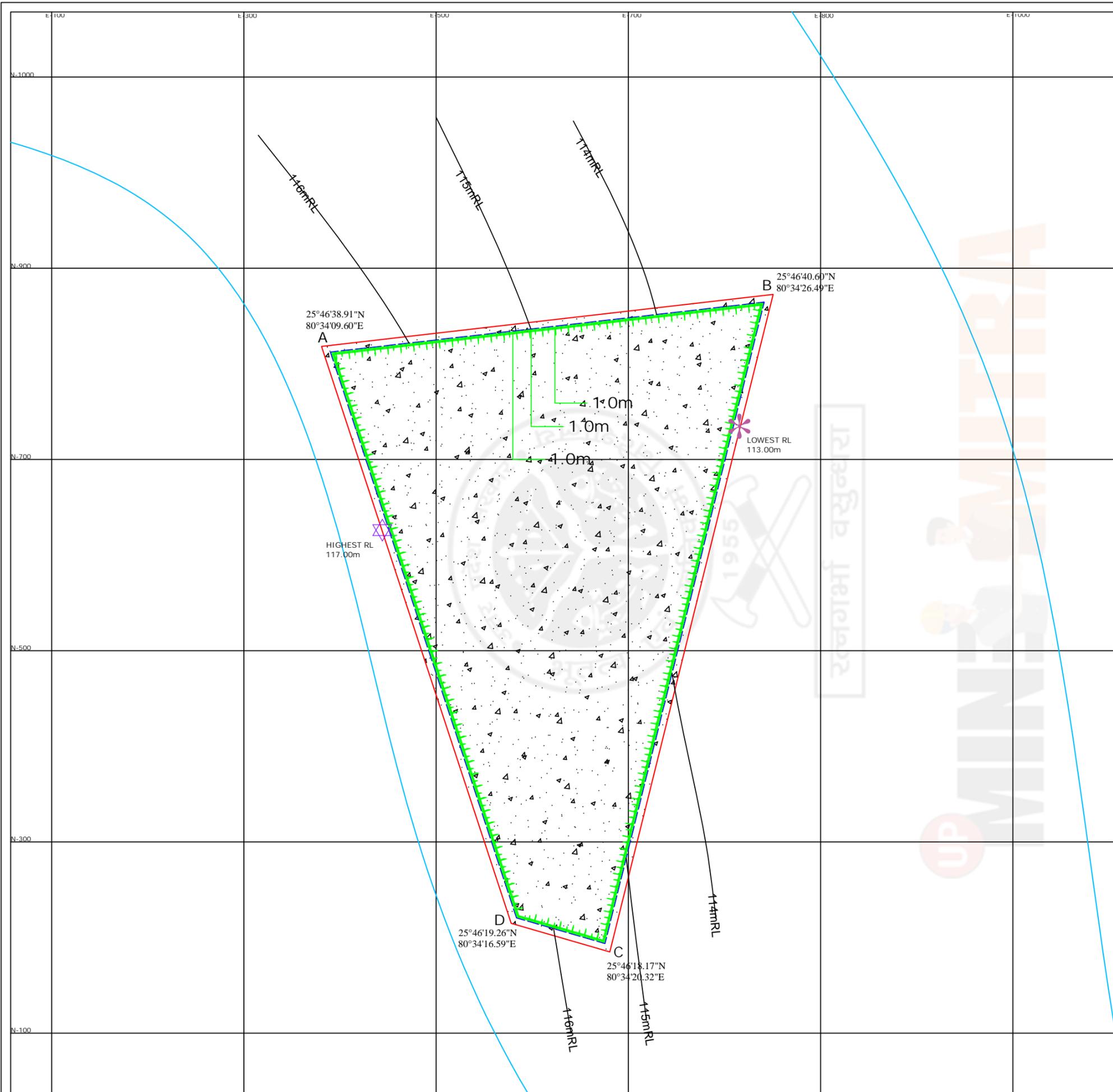


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DEVELOPMENT PLAN

M/S A.S. TRADERS
SHRI ASHOK KUMAR
R/O VILLAGE- KALAULITIR, THANA KOTWALI NAGAR,
DISTRICT HAMIRPUR

LEASE AREA : - 18.50 HA
GATA NO.56 KA BHAG, 57,92/6, 93/1 94,
95/2,AND 60/1/3 KA BHAG
VILLAGE - SADIMADANPUR, TEHSIL - PALANI,
DISTRICT - BANDA, UTTAR PRADESH.



| Legend | | |
|--------|----------------|--------------------------------|
| 1 | Lease Boundary | |
| 2 | Safety Zone | |
| 3 | Contour (m) | |
| 4 | Approach Road | |
| 5 | Coordinate | 25°46'38.91"N 80°34'09.60"E |
| 6 | Highest RL | |
| 7 | Lowest RL | |
| 8 | River | |

Geology

| | | |
|---|--|-------------|
| 1 | | SAND/MORRUM |
|---|--|-------------|

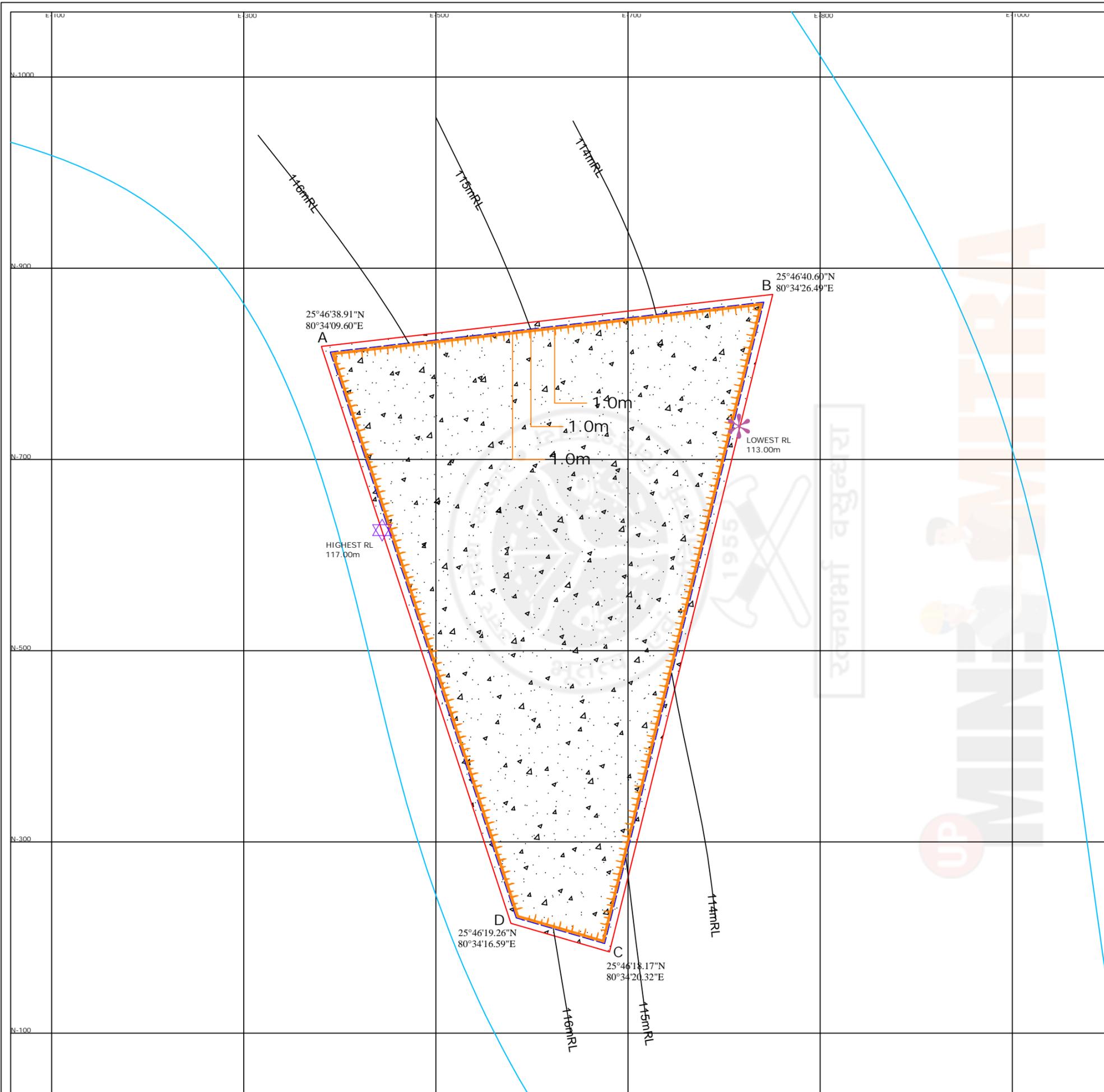
Extent of Mining
1st Years to 5th Years

SCALE:-1:1000 PLATE.NO- 06

CONCEPTUAL PLAN

M/S A.S. TRADERS
SHRI ASHOK KUMAR
R/O VILLAGE- KALAULITIR, THANA KOTWALI NAGAR,
DISTRICT HAMIRPUR

LEASE AREA : - 18.50 HA
GATA NO.56 KA BHAG, 57,92/6, 93/1 94,
95/2,AND 60/1/3 KA BHAG
VILLAGE - SADIMADANPUR, TEHSIL - PALANI,
DISTRICT - BANDA, UTTAR PRADESH.



| Legend | | |
|--------|----------------|--------------------------------|
| 1 | Lease Boundary | |
| 2 | Safety Zone | |
| 3 | Contour (m) | |
| 4 | Approach Road | |
| 5 | Coordinate | 25°46'38.91"N 80°34'09.60"E |
| 6 | Highest RL | |
| 7 | Lowest RL | |
| 8 | River | |

Geology

| | | |
|---|--|-------------|
| 1 | | SAND/MORRUM |
|---|--|-------------|



SCALE:-1:1000 PLATE.NO- 07

PROGRESSIVE MINE CLOSURE PLAN

M/S A.S. TRADERS
SHRI ASHOK KUMAR
R/O VILLAGE- KALAULITIR, THANA KOTWALI NAGAR,
DISTRICT HAMIRPUR

LEASE AREA : - 18.50 HA
GATA NO.56 KA BHAG, 57,92/6, 93/1 94,
95/2,AND 60/1/3 KA BHAG
VILLAGE - SADIMADANPUR, TEHSIL - PALANI,
DISTRICT - BANDA, UTTAR PRADESH.

ANNEXURE – I

**(Letter of Intent issued by
District Magistrate &
Cluster Certificate)**



कार्यालय जिलाधिकारी, बाँदा।
(खनिज अनुभाग)

पत्रांक : 1155 / खनिज-30, बाँदा

दिनांक : अप्रैल 03, 2023

सहमति-पत्र (लेटर ऑफ इन्टेंट)

मे0 ए0एस0 ट्रेडर्स
प्रो0 श्री अशोक कुमार
पुत्र श्री सत्तीदीन सचान
निवासी ग्राम-कलौलीतीर, थाना कोतवाली नगर,
जिला हमीरपुर।
Email id – astradershamirpur@gmail.com

उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु विज्ञप्ति सं0-97/खनिज-30, बाँदा दिनांक 06.04.2022 जारी की गयी। उपरोक्त विज्ञप्ति के क्रम में आप द्वारा जनपद बाँदा की यमुना नदी क्षेत्र अन्तर्गत तहसील पैलानी स्थित ग्राम-सादीमदनपुर के गाटा सं0-56 का भाग, 57, 92/6, 93/1, 94, 95/2 व 60/1/3 का भाग कुल रकबा 18.50 हे0 में विज्ञापित मात्रा 2,31,250 घनमीटर प्रतिवर्ष उपलब्ध उपखनिज बालू/मोरम हेतु रू0 164/- प्रति घनमीटर की दर से ई-निविदा सह ई-नीलामी में बोली दी गयी है, जो सर्वाधिक है। मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में जनपद बाँदा के डी0एस0आर0 में उल्लिखित समस्त क्षेत्रों का Replenishment study खनन क्षेत्र से सम्बन्धित तकनीकी संस्था CMPDI (Central Mine Planing and Design Institute Ltd) से कराया गया। CMPDI की अंतिम रिपोर्ट दिनांक 30.12.2022 में प्रश्नगत क्षेत्र के लिये season ending 2022 हेतु खनन योग्य मात्रा 5,55,722 घन मी0 आंकलित की गयी है। जिलाधिकारी बाँदा के आदेश दिनांक 31.03.2023 के माध्यम से CMPDI द्वारा प्रस्तुत खनन योग्य मात्रा 5,55,722 घन मी0 के आधार पर उक्त खनन पट्टा स्वीकृत किये जाने की अनुमति प्रदान कर दी गयी है।

उ0प्र0 उपखनिज (परिहार) नियमावली-2021 एवं शासनादेश दिनांक 14.08.2017 के बिन्दु सं0-18(2) में किये गये संशोधन सम्बन्धी निर्गत शासनादेश दिनांक 09.10.2019 के बिन्दु सं0-06 के अनुसार "लेटर आफ इन्टेंट प्राप्त होने के उपरान्त 02 कार्य दिवस के अन्दर प्री-बिड अर्नेस्ट मनी को समायोजित करते हुये पट्टे के प्रथम वर्ष के लिये निर्धारित पट्टा धनराशि रू0 9,11,38,408/- (555722 x 164) का 45 प्रतिशत के समतुल्य धनराशि रू0 4,10,12,284/- (25 प्रतिशत प्रतिभूति रू0 2,27,84,602/- एवं 20 प्रतिशत प्रथम वर्ष की प्रथम किस्त के रूप में रू0 1,82,27,682/-) निर्धारित लेखा शीर्षक के अन्दर जमा किया जाना होगा। यदि सफल बोलीदाता/निविदादाता उक्त धनराशि जमा करने में असफल होता है तो उसके द्वारा जमा अर्नेस्ट मनी जब्त कर ली जायेगी और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।"

उ0प्र0 उपखनिज (परिहार) नियमावली-2021 में दी गयी शर्त :-

- (1) प्रथम वर्ष के लिये देय नीलामी धनराशि की गणना पट्टा क्षेत्र के लिए विज्ञप्ति में आंकलित मात्रा घन मी0 को निविदा/नीलामी की दर रूपया घन प्रति मी0 से गुणा कर निकाली जायेगी। खनन पट्टा के अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि की जायेगी। तदनुसार प्रत्येक वर्ष निर्धारित नीलाम की धनराशि को नियमावली-2021 के पंचम अनुसूची के अनुसार मासिक किश्त अग्रिम रूप से जमा की जायेगी।

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- (2) प्रस्तावक को नियम-17 के प्रावधानों के अनुसार रू0 10,000/- जमा कराकर क्षेत्र का सीमांकन कराएगा, जिसमें सीमा बिन्दुओं का जियो-कॉर्डिनेट्स भी इंगित किया जायेगा तथा नियम-36 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
- (3) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदित हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा होने के प्रमाण सहित, खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा। अनुमोदित खनन योजना प्राप्त होने के एक माह के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण अनापत्ति प्रमाण-पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
- (4) The Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 के तहत जल एवं वायु सम्बन्धी सहमति-पत्र प्रस्तुत किया जाना अनिवार्य होगा।
- (5) पर्यावरण अनापत्ति प्रमाण-पत्र प्राप्ति के एक माह के भीतर पट्टा विलेख का निष्पादन किया जाना होगा। पट्टा विलेख के निष्पादन के दिनांक से 03 माह के भीतर खनन संक्रियायें प्रारम्भ की जानी हैं।
- (6) प्रस्तावक द्वारा नियम-35 के अनुसार क्षेत्र के भूमि-उद्धार और पुर्नवासन उपाय हेतु वित्तीय आश्वासन की धनराशि रू0 6,67,500/- की बैंक गारण्टी एफ0डी0आर0, जो जिलाधिकारी बांदा के पक्ष में 05 वर्ष के लिये बंधक हो, को जमा करेगा।
- (7) प्रस्तावक को भारतीय स्टाम्प अधिनियम के प्राविधानों के तहत निर्धारित स्टाम्प पर पट्टा विलेख का निष्पादन कराने के पश्चात ही उपखनिजों के खनन एवं परिवहन की अनुमति होगी।
- १ प्रस्तावक द्वारा उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियमों व विज्ञप्ति में दी गयी शर्तों का अनुपालन किया जाना अनिवार्य होगा।

अतः आपको निर्देशित किया जाता है कि सहमति पत्र (लेटर ऑफ इन्टेंट) प्राप्ति के दो कार्य दिवस के अन्दर प्रथम वर्ष हेतु निर्धारित पट्टा की सकल धनराशि का 45 प्रतिशत के समतुल्य धनराशि रू0 4,10,12,284/- में जमा अर्नेस्ट मनी रू0 86,71,875/- को समायोजित करते हुये अवशेष धनराशि रू0 3,23,40,409/- (रूपये तीन करोड़ तेईस लाख चालिस हजार चार सौ नौ मात्र) को खनिज के निर्धारित लेखा शीर्षक "0853-अलौह-खनन तथा धातुकर्म उद्योग-102 खनिज रियायत शुल्क किराया और स्वत्व शुल्क-01 खनिज रियायत शुल्क किराया और स्वत्व शुल्क" में जमा कर चालान की मूलप्रति खनिज कार्यालय, बांदा में उपलब्ध कराना सुनिश्चित करें। यदि विनिर्दिष्ट अवधि में उक्त धनराशि को जमा नहीं किया जाता है तो आपके पक्ष में निर्गत सहमति पत्र को निरस्त करते हुये आप द्वारा जमा अर्नेस्ट मनी की धनराशि को राज्य सरकार के पक्ष में जब्त कर लिया जायेगा, जिसके लिये आप स्वयं उत्तरदायी होंगे।

(उमाकान्त त्रिपाठी)
अपर जिलाधिकारी (वि0/रा0)

बांदा।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।
3. जिलाधिकारी, बांदा।
4. महा0 प्रबन्धक (बी0ओ0), एम0एस0टी0सी0 लिमिटेड, ग्राउण्ड फ्लोर, सी.डब्लू.सी., क्षेत्रीय कार्यालय परिसर, विभूति खण्ड, गोमती नगर, लखनऊ-226010

अपर जिलाधिकारी (वि0/रा0)

बांदा।

ANNEXURE – II
(CERTIFIED
KHASRA MAP)

रत्नगर्भा वसुन्धरा

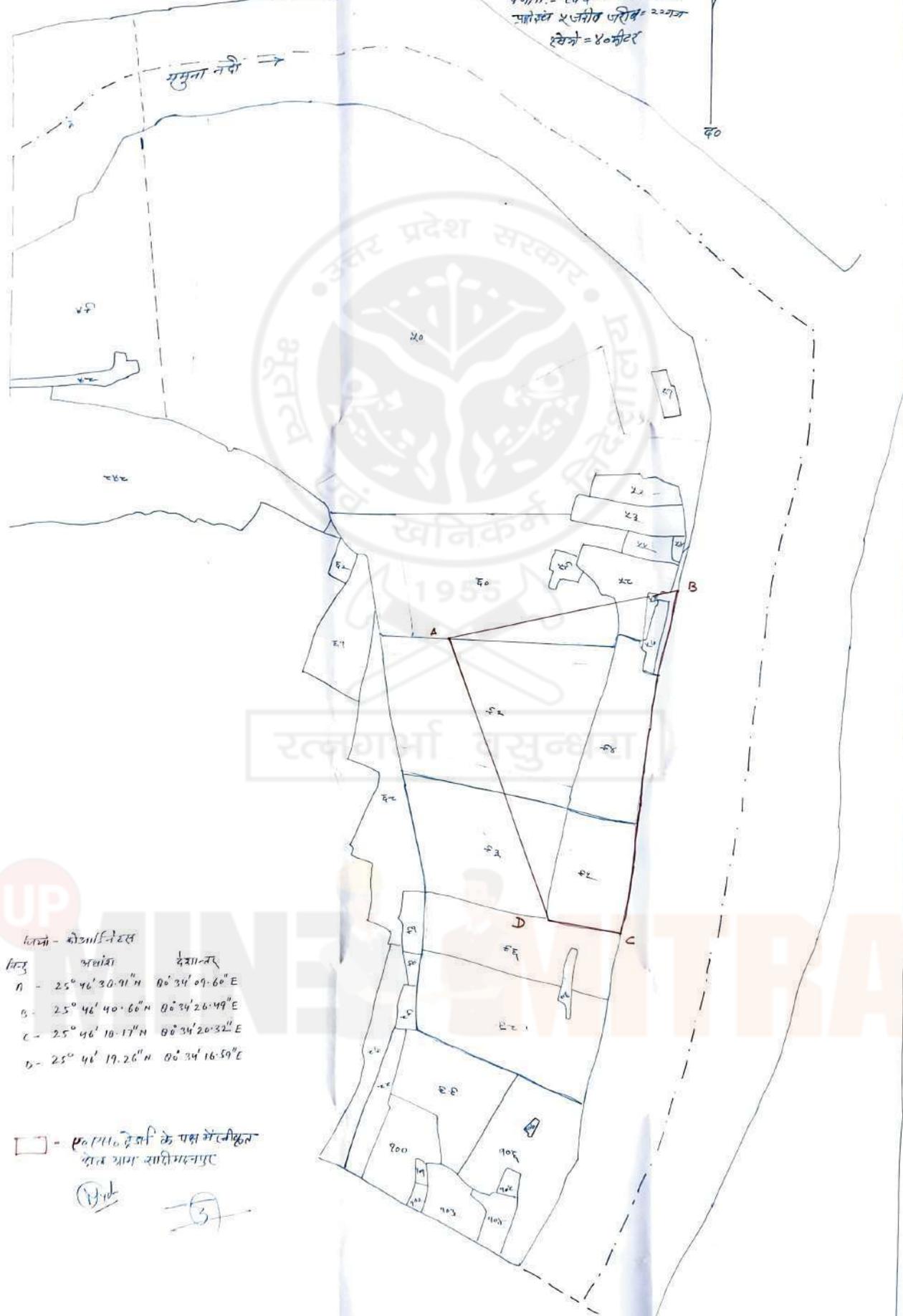


मानचित्र - ग्राम - सादीमदनपुर तहसील - पैतानी जिला - बाँदा

चीमाता :- १६ कुच = १ मील अन्वय
 मातृभूत ५५ मील परीच = २०० म
 क्षेत्र = ४० मीटर



मुमुना नदी →



लम्बाई - कोऑर्डिनेट्स

| क्र.सं. | अक्षांश | देशांतर |
|---------|------------------|------------------|
| A | 25° 46' 30.91" N | 80° 34' 09.60" E |
| B | 25° 46' 40.60" N | 80° 34' 26.49" E |
| C | 25° 46' 10.17" N | 80° 34' 20.32" E |
| D | 25° 46' 19.26" N | 80° 34' 16.59" E |

□ = पंचायत क्षेत्र के पक्ष में लीकृत
 क्षेत्र ग्राम सादीमदनपुर

Handwritten signatures and initials.

ANNEXURE –III

(Satellite Imagery of 500 mRadius
Buffer Zone indicating project site)

रत्नगर्भा वसुन्धरा



ANNEXURE III- Satellite Imagery of 500m Radius Buffer Zone From Mine Site

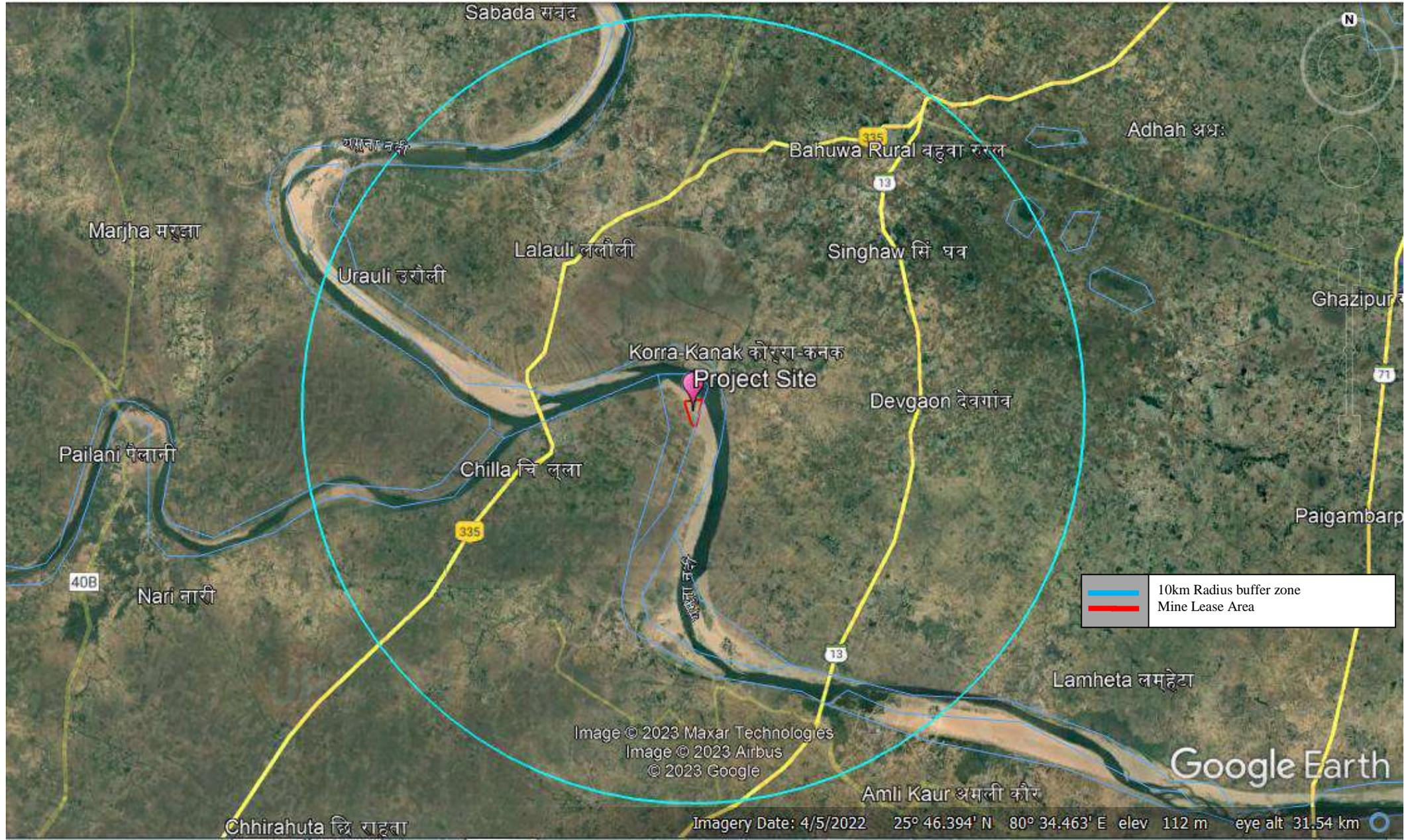


ANNEXURE – IV

**(Satellite Imagery of 10 km
Radius buffer zone showing
general features around
project site)**



ANNEXURE IV– Satellite Imagery of 10 km radius buffer zone from Mine Project site (River Bed Morrum Mining- Yamuna River,



संयुक्त सीमांकन आख्या

खान अधिकारी, बाँदा द्वारा दिये गये आदेश के अनुपालन में आज दिनांक 20.04.2023 को जनपद बाँदा की तहसील पैलानी स्थित ग्राम-सादीमदनपुर के गाटा सं०-56 का भाग, 57, 92/6, 93/1, 94, 95/2, व 60/1/3 का भाग कुल रकबा 18.50 हे० भूक्षेत्र क्षेत्र में मे० ए० एस० ट्रेडर्स प्रो० श्री अशोक कुमार पुत्र श्री सत्तीदीन सचान निवासी ग्राम-कलौलीतीर, थाना कोतवाली नगर, जिला हमीरपुर के पक्ष में स्वीकृत बालू/मोरम के खनन पट्टा क्षेत्र क्षेत्र का सीमांकन पट्टाधारक/प्रस्तावक/प्रतिनिधिक की उपस्थिति में किया गया। सीमांकन क्षेत्र A B C D A क्षेत्रफल 18.50 हे० क्षेत्र के सभी सीमा बिन्दुओं को चिन्हित कर पट्टाधारक/प्रस्तावक/प्रतिनिधि को बता दिया गया है तथा यह भी निर्देशित किया गया है कि बताये गये सीमा बिन्दुओं पर स्थायी व मजबूत सीमा स्तम्भ बनाकर 03(तीन) दिन के अन्दर क्वैरी कार्यालय बाँदा को सूचित करें। उक्त सीमांकन कार्य से पट्टाधारक/प्रस्तावक/प्रतिनिधि द्वारा संतुष्टि व सहमति की दशा में सीमांकन आख्या पर हस्ताक्षर किया गया है।

मौके पर सीमांकित सीमास्तम्भो का GPS निर्देशांक लिया गया है, जिसका विवरण निम्नवत है :-

| बिन्दु | अक्षांश (Latitude) | देशांतर (Longitude) |
|--------|--------------------|---------------------|
| A | 25° 46' 38.91" N | 80° 34' 09.60" E |
| B | 25° 46' 40.60" N | 80° 34' 26.49" E |
| C | 25° 46' 18.17" N | 80° 34' 20.32" E |
| D | 25° 46' 19.26" N | 80° 34' 16.59" E |

Sur

हस्ताक्षर पट्टाधारक/प्रस्तावक/प्रतिनिधि

दिनांक :-

Mech

खनन सर्वेक्षक
बाँदा।

3
M O (Banda)
खान अधिकारी
बाँदा।

ANNEXURE-IX

[Environmental policy]

ENVIRONMENT POLICY

1. We are committed for the protection & improvement of Environment.
2. We will follow all the applicable Environment & Pollution laws and practice scientific mining as per the statutory guidelines.
3. We will not operate without Environment Clearance and follow the conditions mentioned in it. If any difficulty is found in the implementation of condition, it will be discussed with SEAC/SEIAA.
4. Efforts will be made so as to reduce Air & Noise Pollution.
5. Promote Environment Management plan as per prescribed Guidelines.
6. Enhance environmental awareness amongst employees.
7. Encourage our associates to adopt right approach for environmental protection.

| | |
|---------------------|---|
| SIGNATURE | |
| NAME | M/s A.S. Traders Proprietor- Shri Ashok Kumar R/o 51 KA Village- Kalauliteer Danda, District- Hamirpur, Uttar Pradesh, 210301 |
| MINE LEASE | Proposed Mining Project Sand/Morrum Mine” from Riverbed of Yamuna River, at Gata No.- Part of 56, 57, 92/6, 93/1, 94, 95/2, & Part of 60/1/3, Village- Sadimadanpur Tehsil- Pailani & District- Banda, U.P., M/s A.S. Traders,(Leased Area-18.50 Ha.) |
| PHONE NUMBER | |

BOARD RESOLUTION

Reporting Structure:

- Mine manager will be responsible for compliance management.
- Before the start of mining operation and during the mining, we will follow Air Act, Water Act, MSW Rules as applicable and also retain the copy of guidelines on site.
- Mine manager will report to proponent every month about compliance.
- The management will ensure that the Name, Contact number of Mine Manager will be shared and posted on Site.
- If any discrepancy in compliance found, Mine manager will be responsible for it.
- Safe and Clean drinking water for all the persons working at Mine site
- Use of dustbin will be promoted.
- We will be responsible for-
 - ✓ Environment Management
 - ✓ Worker Safety
 - ✓ Social Responsibility
 - ✓ Mine Management